## COMMITTEE OF PRIVILEGES

(SEVENTH LOK SABHA)

## FOURTH REPORT

(Presented on 5 May, 1983,



## LOK SABHA SECRETARIAT NEW DELHI

May, 1983 | Vaisakha, 1905 (Saka)

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## CONTENTS

					PAGE
I.	Personnel of the Committee of Privileges				(iii)
2.	Report				1
3.	Minutes of Sittings of Committee .				17
4.	Minutes of evidence				50
5.	Appendices				143
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# PERSONNEL OF THE COMMITTEE OF PRIVILEGES (1982-83)

\*1. Shri R. R. BHOLE—Chairman

## **MEMBERS**

- 2. Shri H. K. L. Bhagat
- 3. Shri Chandulal Chandrakar
- 4. Shri Somnath Chatterjee
- 5. Shri George Fernandes
- 6. Shri Ram Jethmalani
- 7. Shri Jagan Nath Kaushal
- 8. Shri Y. S. Mahajan
- 9. Shri K. Ramamurthy
- 10. Shri P. Shiv Shanker
- 11. Shri Dharam Bir Sinha
- 12. Shri Krishna Prakash Tewari
- 13 Shri P. Venkatasubbaiah
- 14. Shri Vijay Kumar Yadav
- 15 Shri Zainul Basher

## SECRETARIAT

Shri M. P. Gupta—Chief Examiner of Bills and Resolutions

Appointed Chairman w. e. f. 2.3.1983 Vior Shri Harinatha Misra resigned from the Committee.

## FOURTH REPORT OF THE COMMITTEE OF PRIVILEGES (SEVENTH LOK SABHA)

## I. Introduction and Procedure

- I, the Chairman of the Committee of Privileges, having been authorised by the Committee to submit the Report on their behalf, present this their Fourth Report to the House on the question of privilege raised by Shri Indrajit Gupta, MP, regarding alleged manhandling of Shri Bhogendra Jha, MP, and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, UP, on 3 April, 1981, and referred to the Committee by the House on 6 April, 1981.
- 2. The Committee held twenty sittings. The relevant Minutes of these sittings form part of the Report and are appended hereto.
- 3. At their first sitting held on 28 April, 1981, the Committee decided that, in the first, instance, Shri Bhogendra Jha, MP, be requested to appear before the Committee for oral examination.
- 4. At their second sitting held on 25 May, 1981, the Committee, examined on oath, Shri Bhogendra Jha, MP.
- 5. At their third sitting held on 27 June, 1981, the Committee directed that the Government of Uttar Pradesh be asked through the Ministry of Home Affairs, Government of India, to direct the City Magistrate concerned, Shri S. K. Trivedi and the Police Inspector, Shri R. R. Pal, to appear before the Committee in person for oral examination.
- 6. At their fourth sitting held on 18 July, 1981, the Committee examined on oath, Shri S. K. Trivedi, City Magistrate, Ghaziabad, and Shri R. R. Pal, Police Inspector, Ghaziabad.

The Committee then decided that the Superintendent of Police, Ghaziabad, the District Magistrate, Ghaziabad, and the Deputy Secretary of the Government of Uttar Pradesh, Lucknow, who had sent the factual comments to the Home Ministry, be called to appear before the Committee for oral examination.

7. At their fifth, sixth and seventh sittings held on 24 October, 7 November and 21 December, 1981, the Committee considered the matter further.

<sup>1.</sup> L. S. Deb., dt. 6-4-1981, cc. 306-15.

- 8. At their eighth sitting held on 23 January 1982 the Committee examined on oath Shri Om Pathak, the then District Magistrate, Ghaziabad.
- 9. At their ninth sitting held on 11 February, 1982, the Committee examined on oath, Shri A. B. Shukla, Superintendent of Police, Ghaziabad.
- 10. At their tenth to seventeenth sittings held on 14 April, 10 June, 1 July, 10 August, 5 and 17 November, 20 December, 1982 and 25 January, 1983, the Committee considered the matter further.
- 11. At their eighteenth sitting held on 24 March, 1983, the Committee deliberated on the matter and arrived at their conclusions.

The Committee decided that Shri S. K. Trivedi, the then City Magistrate, Ghaziabad and Shri R. R. Pal, the then Inspector of Police, Ghaziabad, be called to appear again before the Committee to explain their conduct in the matter.

12. At their nineteenth sitting held on 7 April, 1983, the Committee further examined on oath Shri S. K. Trivedi, the then City Magistrate, Ghaziabad and Shri R. R. Pal, the then Inspector of Police, Ghaziabad.

The Committee then deliberated on the matter and decided to accept the unqualified apologies tendered by Shri S. K. Trivedi and Shri R. R. Pal. The Committee also decided to recommend to the House that no further action be taken and the matter be dropped.

The Committee decided that the draft Report on the matter might be prepared and circulated to the members of the Committee for consideration at their next sitting.

13. At their twentienth sitting held on 28 April, 1983, the Committee considered their Draft Report and adopted it.

## II. Facts of the case

14. On 6 April, 1981 Shri Bhogendra Jha, MP made the following statement<sup>2</sup> under rule 377 regarding his alleged manhandling and use of abusive language in respect of Members of Parliament by the Police at Ghaziabad, UP, on 3 April, 1981:—

"Having come to know that Police in Ghaziabad had beaten up ATTUC workers after entering its district office on the 1st of April, it was decided in consultation with CPI

<sup>2.</sup> I. S. D.b., dt. 6-1-1931, cc. 306-8.

Group Leader in this House Comrade Shri Indrajit Gupta, that I should go to Ghaziabad to ascertain the actual facts. I reached Ghaziabad at about 5.15 p.m. on the 3rd April. Comrade Jitendra Sharma, Ghaziabad District Secretary of C.P.I. and another Comrade accompanied me from Delhi on a taxi. We reached Ghaziabad after 5.15 p.m. About 5 to 6 persons were present in the District AITUC Office situated at the site of what is known as Meerut road.

While we took our tea in the office some more workers gathered and narrated the story of the police repression on them. After hearing them, I began talking to them, about the need to defend their hard-won trade-union and other legal rights without getting provoked or cowed down. Just I had begun, one police Inspector named R. R. Pal appeared and asked me whether I was Bhogendra Jha, Member of Parliament. Confirming this query, I asked him to wait a bit I would like to talk to him. at this point, scores of PAC men and constables came running and began unwarrantedly assaulting the sitting workers with lathis etc. Indiscriminately, brandishing lathis, rifle butts, they pulled out the workers from the AITUC office room and pushed them out giving after blows. District AITUC President, Ghanshyam Sinha, General Secretary, Sukhbir Tyagi, District CPI Secretary Jitendra Sharma and two to three other local leaders surrounded me from all sides apparently to save me from blows. While I was standing in their midst, several P.A.C. men rushed towards me, pulling out and pushing those surrounding me while giving them barrel push and bayonet blows. One of the P.A.C. men hit me with barrel in my chest exclaiming: "Saale Assembly aur Parliament wale kya karne aate hain." Immediately after P.A.C. men gave me push with barrel behind my back, three of them began giving me full blows with rifle butts while hurling filthy abuses as to why Members of Parliament poke their nose everywhere. When I was fainting, on the orders of the City Magistrate, some Trivedi, they huddled me into a jeep standing by in which above named Mazdoor leaders had also been huddled in. The City Magistrate, Trivedi and the Police Pal were also sitting in the same jeep on the front benches. I asked the Magistrate to find me back my spectacles taken away by some P.A.C. men. Exclaiming 'Nothing doing', he ordered the driver to proceed. After going about one to two furlongs, both the officers got down from the jeep at a place which I was told was the office of the Sri Ram Piston and Rings Mills, where workers are on strike since 17th March. Both of them had some confabulation with one official of the mill, who I was told was General Manager of the mill, some Agarwal. After talking to him, the Magistrate ordered me out of the jeep and asked me to go wherever we wanted to. Fortunately, the taxi from Delhi had been following us and we got into it. Having received severe blows and feeling acute pain all around the body, we rushed to the emergency ward of Dr. Ram Manohar Lohia Hospital and got ourselves treated.

- Sir, I do not know and hence cannot impute any personal motivation against any of the officers and their men, because they had no personal acquaintance with me, excepting that they could not tolerate any 'investigation' by any Member of Parliament nor could I make out any understandable reason for their wanton and brutal display and use of force, including several rounds of firing."
- 15. Thereafter, the Speaker gave his consent to the raising of a question of privilege given notices of by Sarvashri Indrajit Gupta and Ramavatar Shastri on the matter.

Shri Indrajit Gupta, MP, then moved the following motion which was adopted<sup>3</sup> by the House:

"That the matter relating to the statement made here on the floor of the House by Shri Bhogendra Jha concerning assault on him by the PAC at Ghaziabad on the 3rd of this month be referred to the Committee of privileges."

## III. Findings of the Committee

16. The Government of Uttar Pradesh, in their parawise comments on the statement made by Shri Bhogendra Jha, M.P., in the House on 6 April, 1981, furnished through the Ministry of Home Affairs, have stated, inter alia, as follows:—

"It is not correct to say that the police forcibly entered the district office of the AITUC located in a small road-

<sup>3.</sup> Ibid., cc. 314-15.

<sup>4.</sup> See Appecndix-I.

side shop along the main Delhi-Meerut Road and beat up the union leaders and workers present there on 1-4-1981.

As reported by the D.M., Ghaziabad the statement of Shri Jha about appearance of an Inspector named Shri R. R. Pal, his asking of name from Shri Jha and subsequent alleged assult by P.A.C. men, is incorrect, Neither—the district administration had any information about—the visit of Shri Jha nor did police enter the AITUC office and beat up the workers. The D.M. had denied the allegation made by Shri Jha, that one of P.A.C. men hit Shri Jha with barrel in his chest exclaiming "Saale Assembly Aur Parliament Wale kaya Karne Ate Hain."

". . . City Magistrate on receiving information rushed to spot with police force to ensure safe passage of workers turning home. City Magistrate in his jeep came under heavy brick-batting as he reached near Union Office located in front of outpost of P. S. Sihani Gate on MRT-Delhi road at around 4.30 P.M. on 3-4-1981. City Magistrate was injured badly due to heavy brick-batting and was surrounded by mob led by Sukhbir Tyagi Ghanshyam Sinha who were planning physical assault on C.M. and police in jeep. Police force posted at O. P. Rajnagar (P. S. Sihani Gate) as a part of police arrangement and from other nearby pickets rushed to extricate City Magistrate and police force. This police force also came under heavy brick-bat from the violent mob. They were warned a number of times by C. M. and the police officer on the spot not to brick-bat and to disperse in view sec. 144 Cr. P.C. enforced. The brick-batting continued unabated and several members of police force received injuries and mild lathi charge was consequently ordered. The mob became more violent and some one from the mob fired a gun shot. Thus there being grave and immediate threat to life and public property four rounds were fired in the air to scare the crowd. Crowd dispersed soon after workmen of factory were conducted to home safely. Nobody has been reported to have been injured as a result of police firing. In brick-batting C.M., 2 S.Is., 3 H.Cs. CP, 3 PAC Const. VI Bn B. Coy and 1 fireman, 1 driver of C.M. Jeep and 4 Const. C.P. (15 in all) were injured out of whom 3 Const C. P. and C. M. were admitted in hospital Rest were given first aid and discharged.A

case u|s 147|148|307|332|353 IPC and 7 Cr. L. Act and 188 Cr. PC was registered at P. S. Sihani Gate against rioters.

As stated above nobody in the district had any information about Shri Jha's presence in the crowd and as such there is no question of his being beaten up and picked up and given blows by lathis and rifles butts. It is true that Shri Jha, who was later discovered to be present in the crowd, received some injuries.

The jeep of the City Magistrate in which Shri Ghanshayam Sinha, Shri Sukhbir Singh Tyagi and Shri Jitendar Sharma alongwith Shri Bhogendra Jha, MP, were alleged to have been huddled into and driven to the gate of M|s Shri Ram Piston Factory, is reported by D.M. to have been badly damaged as a result of the brick-batting by the crowd and was not in a condition to be used for transporting any one.... The crowd dispersed after the lathi charge and firing in the air and so did the leaders of the crowd. The police could not arrest anybody on the spot....

The district administration has no knowledge of Shri Jha requesting to recover spectacles which had fallen down Enquiries made from the local police officers and the City Magistrate present on the spot revealed that they seemed to have no knowledge about the loss of any spectacles of anyone".

- 17. In their joint report<sup>5</sup> dated 6 April, 1981, submitted to the Committee through the Ministry of Home Affairs, the District Magistrate, Ghaziabad and the Superintendent of Police, Ghaziabad, stated inter alia as follows:—
  - "....So far as the question of injuries to Shri Bhogendra Jha, MP, and ten other labour leaders is concerned, it has been found that neither any worker was admitted to the District Hospital nor any other hospital of Ghaziabad nor they came for any first sid. No Member of Parliament has also been found to have come for medical examination or admission in any of the hospitals in this District.

The City Magistrate was not aware of the presence of any Member of Parliament in that stonethrowing agitated crowd. In this connection neither Shri Jha, MP, nor any

<sup>5.</sup> See Appendix II (O iginal in Hindi).

body else informed that Shri Jha was also present in the stone-throwing crowd. So far as injuries are concerned, only those people were injured by lathi charge who were violently throwing stones but no records in this connection exist in any of the hospitals of Ghaziabad. It may also be noted that the Member of Parliament neither filed any complaint in any of the police station nor he contacted or reported the matter to any Police Officer or District Magistrate.... In view of the above, no information about the presence of, and injuries to Shri Jha, MP, could be found.

When it came to light through Press reports that Shri Jha, MP and 3 (three) others...are admitted in Dr. Ram Manohar Lohia Hospital, a police officer was sent to that Hospital to see their medical reports. From the above reports, it was seen that these persons had gone to the Hospital on their own on 3-4-81 at 8.40 P.M. for their medical examination. According to the reports, they had received minor injuries. No one among them was available for examination as they had left the Hospital...the Administration had no knowledge whatsoever about the presence of Shri Jha, M.P. on the day of the incident."

- 18. As the Government's version of facts and the joint report submitted by the District Magistrate, Ghaziabad and the Superintendent of Police, Ghaziabad, were at variance with the statement made by Shri Bhogendra Jha, MP, in the House, the Committee examined in person Shri Bhogendra Jha, MP, Shri S. K. Trivedi, City Magistrate, Ghaziabad, Shri R. R. Pal, Inspector of Police Ghaziabad, Shri Om Pathak, District Magistrate, Ghaziabad, and Shri A. B. Shukla, Superintendent of Police, Ghaziabad, to find out the correct factual position.
- 19. Shri Bhogendra Jha, M.P., in his eral evidences before the Committee deposed that after reaching Ghaziabad, he was sitting in AITUC office and talking to the workers about their grievances. Meanwhile, one police officer came and asked him "whether I was Bhogendra Jha, Member of Parliament? After confirming it, I asked him to wait a bit—because I wanted to talk to him also". We also stated, inter alia, as follows:—

"Meanwhile, a corps of PAC men and policemen came....
PAC men were with rifles; policemen were generally

<sup>6.</sup> See Minutes of Evidence.

with lathis. They rushed from the road-side and began beating us. I saw several men being beaten. They were dragging them also....But at that point they were not trying to hit me. There was a head constable. He was standing just in front of me.

When the entire outside of the room was vacated, again another posse of constables and PAC men came and dragged those who were in the room, again and again beating them and dragging them. After some time, the entire outside and inside were vacated. At that point, I saw one jeep standing on the road. An officer was there. He was apparently directing them. And then the third posse came. They gave barrel pushes, but blows and dragged away those surrounding me. Another person gave a barrel push on my chest. I felt like falling; but because of another push from behind, I was able to stand. Thereafter, three of them gave me blows with butts. But they were trying to ensure that they gave me blows on elbows, shoulders, limbs and thighs—all muscular parts.

I did not know why they were angry with me. They were not able to distinguish between MLAs and MPs. They were saying: 'What sort of people are elected as Members of Parliament! Why should they speak for kameenas?' Along with this, they used words like 'saala', etc. and they were giving blows.

Someone took my spectacles—someone among those persons. Meanwhile, I did not find there the head constable who was standing and saving me. After that, I felt like fainting, but then again, 3 or 4 persons came and said: 'You are being arrested.' They huddled me into the jeep which was standing in the road. Five of the persons who had been surrounding me, had already been huddled into the jeep, from behind. I was also pushed in, from behind. At that time, the head constable who was earlier with me, came. Because he was slightly sympathetic, I asked him whether there was any magistrate available. He showed me the front side of the jeep. In the front side, there was the magistrate, and Pal, the police inspector. I asked the Magistrate: 'Please let me have my spectacles. Some of the constables have taken it.' He was angry, and said: 'Nothing doing.' He asked the driver to move.

After some time, the jeep was stopped. Both the Magistrate and the police inspector got down and began talking to one officer....I had for the first time been to Ghaziabad. Apart from having seen the Railway Station, I had no acquaintance with any person or any area there."

In reply to a question, Shri Bhogendra Jha added: "I cannot give the name of any PAC man. I did not have any occasion to ask about....I enquired about the name of the Inspector. I do not know his full name. He said, 'R.R. Pal.' As far as Trivedi is concerned, I do not know which Trivedi. More than that about names, I cannot say anything."

In reply to another question whether all these things took place at the instance of the police officer, Shri Bhogendra Jha stated: "About abuses, I cannot say. But definitely they assaulted me on orders. On two occasions, they did not hit me. The person who looked like a head constable, who was trying to save me twice vanished on the third occasion when I was being assaulted. So, definitely I believe they were ordered by the Magistrate to assault me. That is why I believe the head constable walked away somewhere else and again re-appeared when I was huddled into the jeep."

20. Shri S. K. Trivedi, City Magistrate, Ghaziabad, in his evidence before the Committee deposed that "there was no information and we had no knowledge about Hon'ble Member Shri Jha. We came to know about him from the Newspaper of 6th." In reply to the question: "Did you know that Shri Bhogendra Jha was there?", Shri S. K. Trivedi replied: "I came to know about it only on 6th when the incident was mentioned in the Parliament...I did not know about it before 6th." Asked to state whether the District Magistrate had made any enquiries from him, Shri S. K. Trivedi replied that the District Magistrate made enquiries after the incident was discussed in the Parliament on 6th April, 1981, in the evening at 8.00 P.M., at the residence of the Superintendent of Police, Ghaziabad.

21. Shri R. R. Pal, Inspector of Police, Ghaziabad, in his evidence before the Committee deposed that he did not know at that time that there was an M.P., whose name was Shri Bhogendra Jha and who had been injured in the incident on 3 April, 1981.

<sup>7.</sup> See Minutes of Evidence (Original in Hindi).

<sup>8.</sup> Ibid

However, on 4 April, 1981, he came to know that an M.P. was injured in the incident and that he was medically examined. On being asked how he came to know about it, Shri R. R. Pal replied that "Our officers—Police Officers, workers, etc. were also talking that an M.P. has been injured and he was medically examined....I came to know about it at about 10.00 A.M.....City Magistrate also came to know about this on fourth."

On being pointed out that Shri Bhogendra Jha had stated that he was forcibly thrown into the jeep and that he had left his spectacles, but the Magistrate in your presence said "Don't bother, start the jeep", Shri R. R. Pal stated "nothing of this sort happened."

22. Shri Om Pathak, the District Magistrate, Ghaziabad, in his evidence' before the Committee deposed that he had no information of any Member of Parliament having been involved in the incident when he went to the place of occurrence on 3 April, 1981, in the evening. When asked to state: "When did you come to know that a Member of Parliament was involved?", Shri Om Pathak replied: "Subsequently we had informally learnt. Nobody could tell us who it was. On 4th early morning we sent a report. It was around 12.30 or 1.00. We sent the report after the conclusion of the fact-finding enquiry. Till then we had no idea. We learnt later. Nobody was very sure whether it was an ex-Member of Parliament or sitting Member of Parliament. We learnt somebody was involved."

In reply to a question: "Is it not a fact that on the 6th when you were with the S.P., a detailed news about this was reported on the TV and you witnessed that?", Shri Om Pathak stated: "That is not true". When further asked specifically to state: "When did you, as the District Magistrate, come to know that an MP was making this charge?", Shri Om Pathak replied: "On the 6th; may be late in the day".

23. Shri A. B. Shukla, Superintendent of Police, Ghaziabad, in his evidence" before the Committee deposed that on 3 April, 1981, at the time of the incident, he was in Delhi alongwith the District Magistrate and went back to Ghaziabad at 7.30 or 8.00 P.M.

On being asked to state when did he come to know that Member of Parliament was involved in the incident, Shri A. B. Shukla replied that "I cannot say exactly. But on the morning of 6th I received a telephone call from A.D.M. (E)....saying that he had received an information from Lucknow that a news item had

<sup>7.</sup> See Minutes of Evidence

<sup>10.</sup> See Minuites of Evidence.

appeared in a Daily Newspaper of Delhi that some member of Parliament had been assaulted."

On being informed that Shri R. R. Pal had given a statement before the Committee that "on 4th I had come to know about it from the S.P. and from the talks going on amongst the workers....", Shri A. B. Shukla stated that "I did not know that any M.P. was involved. I came to know of it on the 6th only".

## IV. Conclusions

- 24. The Committee find that the facts stated in their oral evidence before the Committee by Shri R. R. Pal, the then Inspector of Police, Ghaziabad, and Shri S. K. Trivedi, the then City Magistrate of Ghaziabad, who were present on the scene of incident on 3 April, 1981, are totally contradictory to the facts stated by Shri Bhogendra Jha, MP, in his statement in the House and later during his evidence before the Committee. The Committee also find that there are certain material contradictions between the evidence given by Sarvashri R. R. Pal, S. K. Trivedi, A. B. Shukla, the then Superintendent of Police, Ghaziabad, and Shri Om Pathak, the then District Magistrate of Ghaziabad.
- 25. After careful consideration of the evidence and other documents made available to the Committee, the Committee feel that there is no reason to disbelieve the facts stated by Shri Bhogendra Jha, MP, that he was abused in filthy language and assaulted by the police personnel who were acting under the supervision of Sarvashri R. R. Pal and and S. K. Trivedi. The Committee also feel that it is improbable that Sarvashri R. R. Pal and S. K. Trivedi in whose presence Shri Bhogendra Jha was assaulted and abused by the police personnel were not aware of Shri Bhogendra Jha's presence there at that time.
- 26. The Committee are, therefore, not convinced by the documents produced, and oral evidence given, before the Committee by Shri R. R. Pal, the then Inspector of Police, Ghaziabad and Shri S. K. Trivedi, the then City Magistrate, Ghaziabad.
- 27. The Committee after taking into consideration the totality of the circumstances of the case, have come to the conclusion that the police personnel used abusive language in respect of Members of Parliament in general and Shri Bhogendra Jha, MP, in particular, and assaulted him at Ghaziabad, on 3 April, 1981.
- 28. The Committee are also not convinced that Sarvashri S. K. Trivedi and R. R. Pal were not aware of the presence of Shri \*

Bhogendra Jha, MP, at the scene of incident on 3 April, 1981, at Ghaziabad. The Committee find that both Sarvashri S. K. Trivedi and R. R. Pal, who were present at the scene of incident, failed in their duty to provide protection to Shri Bhogendra Jha, MP, from being abused and assaulted by the police personnel under their charge.

- 29. In view of their finding, the Committee decided that Shri S. K. Trivedi, the then City Magistrate of Ghaziabad and Shri R. R. Pal, the then Inspector of Police, Ghaziabad be called again before the Committee to give them another opportunity to have their say in the matter.
- 30. When Shri S. K. Trivedi, the then City Magistrate of Ghaziabad and Shri R. R. Pal, the then Inspector of Police, Ghaziabad appeared again before the Committee on 7 April, 1983, they were apprised of the findings of the Committee. Thereupon, Shri S. K. Trivedi expressed his unqualified regret in the following words:—
  - "I tender my unconditional apology to the Committee and the hon. Member of Parliament."11

Thereafter, Shri R. R. Pal also tendered his unqualified apology in the following words:—

- "I apologise. I apologise for the lapse on my part as pointed out by the Committee. In future, there shall not be any recurrence of such an incident on my part. We shall always honour the hon'ble Ministers and Members and these things will always be kept in mind. I apologise for whatever has happened, Sir." 2
- 31. In view of the unconditional and unqualified apologies tendered by Shri S. K. Trivedi, the then City Magistrate of Ghaziabad, and Shri R. R. Pal, the then Inspector of Police, Ghaziabad, the Committee are of the view that the dignity of the House would be best served by taking no further action in the matter.
- 32. The Committee are, however, distressed to find that there have been several cases referred to them by the House regarding ill-treatment and assault by the police on the Members. The Committee urge that the Ministry of Home Affairs should issue strict instructions to all the authorities concerned to ensure that the

<sup>11.</sup> See Minutes of Evidence.

<sup>12.</sup> See Minister of Evidence. (Original in Hindi).

Members are not exposed to such ill-treatment and violence at the hands of the Police authorities.

## V. Recommendation of the Committee

33. The Committee recommend that no further action be taken by the House in the matter and it may be dropped.

New Delhi.

April 28, 1983

Vaisakha 8, 1905 (Saka)

R. R. BHOLE,
Chairman,
Committee of Privileges.

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	MINUTES	•

## **MINUTES**

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## First Sitting

New Delhi, Tuesday, 28 April, 1981.

The Committee sat from 16.00 to 16.25 hours.

## PRESENT

Shri Harinatha Misra—Chairman

## MEMBERS

- 2. Shri G. L. Dogra
- 3. Shri George Fernandes
- 4. Shrimati Sheila Kaul
- 5. Shri A. A. Rahim
- 6. Shri P. Shivshankar
- 7. Shri P. Venkatasubbaiah
- 8. Shri Ram Singh Yadav

#### SECRETARIAT

## Shri M. P. Gupta-Senior Table Officer

- 2. The Committee considered the question of privilege raised by Shri Indrajit Gupta, M.P.s regarding alleged manhandling of Shri Bhogendra Jha, M. P. and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P. on 3 April, 1981.
- 3. The Committee decided that in the first instance Shri Bhogendra Jha, M. P., be asked to appear before the Committee of Privileges for oral examination on 25 May, 1981.

The Committee then adjourned.

<sup>\*\*</sup> Paras 4-5 relate to other cases and have accordingly been ommitted.

## II

## SECOND SITTING

New Delhi, Monday, 25 May, 1981

The Committee sat from 11.00 to 12.45 hours.

## PRESENT

Shri Harinatha Misra-Chairman

## MEMBERG

- 2. Shri R. L. Bhatia
- 3. Shri G. L. Dogra
- 4. Shri George Fernandes
- 5. Shri Ram Jethmalani
- 6. Shrimati Sheila Kaul
- 7. Shri Jagan Nath Kaushal
- 8. Shri A. A. Rahim
- 9. Shri P. Shivshankar
- 10. Shri Dharam Bir Sinha
- 11. Shri Ram Singh Yadav
  - 12. Shri Vijay Kumar Yadav

## WITNESS

Shri Bhogendra Jha, M.P.

#### SECRETARIAT

- 1. Shri K. K. Saxena—Chief Examiner of Bills and Resolutions
- 2. Shri M. P. Gupta-Senior Table Officer.
- 2. The Committee took up consideration of the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha, M.P., and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P., on 3 April, 1981.
- 3. Shri Bhogendra Jha, M.P., was called in and examined by the Committee on oath.

(Verbatim record of evidence was kept).

(The witness then withdrew)

- 4. The Committee deliberated on the matter and decided to examine in person the City Magistrate concerned, Shri Trivedi, and the Police Inspector, Shri R. R. Pal, at a sitting to be held about a week before the commencement of the next Session.
- 5. The Committee then deliberated on the question of privilege raised by Shri Kunwar Ram, M.P., regarding the harassment caused to him and abusive remarks used in respect of Members of Parliament by Police Guard at New Secretariat, Patna, on 29 November. 1980.
- 6. The Committee felt that the basic issue involved in both these cases involving Shri Kunwar Ram and Shri Bhogendra Jha, namely, whether the privileges of the House were attracted when a Member of Parliament was ill-treated, abused or assaulted by the Police and, if so, what was the extent and scope of the privilege of the House in such cases, might be gone into by the Committee in depth.

At the instance of some members of the Committee, Shri Ram Jethmalani said that he would study this matter and prepare a Note and send it to the Chairman.

7. The Committee decided that a detailed Memorandum on the matter might also be prepared by the Secretariat of the Committee and circulated to the members of the Committee along with the Note to be prepared by Shri Ram Jethmalani.

The Committee decided to hold their next sitting on Saturday, 27 June, 1981, at 10.00 hours to consider this issue.

The Committee then adjourned.

## Ш

## THIRD SITTING

New Delhi, Saturday, 27 June, 1981.

The Committee sat from 10.00 to 11.40 hours.

## PRESENT

Shri Harinatha Misra-Chairman

## MEMBERS

- 2. Shri Somnath Chatterjee
- 3. Shdi G. L. Dogra

- 4. Shri George Fernandes
  - 5. Shri Ram Jethmalani
  - 6. Shri Jagan Nath Kaushal
  - 7. Shri A. A. Rahim
  - 8. Shri Ram Singh Yadav
  - 9. Shri Vijay Kumar Yadav

## SECRETARIAT

Shri K. K. Saxena—Chief Examiner of Bills and Resolutions

2. The Committee deliberated on the basic issue involved in both the cases involving Shri Kunwar Ram and Shri Bhogendra Jha, namely whether the privileges of the House were attracted when a Member of Parliament was ill-treated, abused or assaulted by the Police and, if so, what was the extent and scope of the privilege of the House in such cases.

Shri Ram Jethmalani was requested to prepare a detailed note on the basic issue involved in both the cases and to furnish the same at an early date.

The Committee also desired to have the considered views of the Minister of Law, Justice and Company Affairs before taking a final view in the matter.

- 3. Pending, however, further consideration of the above matter, the Committee decided to proceed with the two cases which they were seized of, on the basis of the facts and evidence in each case.
- 4. In regard to the question of privilege raised by Shri Indrajit Gupta, M.P., concerning the alleged manhandling of Shri Bhogendra Jha, M.P., and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P., on 3 April, 1981, the Committee decided that the Government of Uttar Pradesh might be asked through the Ministry of Home Affairs to direct the City Magistrate concerned, Shri Trivedi and the Police Inspector, Shri R. R. Pal, to appear before the Committee in person on 18 July, 1981, at 10.30 hours for oral examination.

The Committee decided to hold their next sitting on Saturday, 18 July, 1981, at 10.30 hours.

The Committee then adjourned.

## IV

## FOURTH SITTING

New Delhi, Saturday, 18 July, 1981

The Committee sat from 10.30 to 13.00 hours.

## PRESENT

Shri Harinatha Misra-Chairman

## MEMBERS

- 2. Shri R. L. Bhatia
- 3. Shri Somnath Chatterjee
- 4. Shri G. L. Dogra
- 5. Shri George Fernandes
- 6. Shri Ram Jethmalani
- 7. Shri Jagan Nath Kaushal
- 8. Shri A. A. Rahim
- 9. Shri P. Shivshankar
- 10. Shri P. Venkatasubbaiah
- 11. Shri Ram Singh Yadav
- 12. Shri Vijay Kumar Yadav

## SECRETARIAT

Shri K. K. Saxena—Chief Examiner of Bills and Resolutions Shri M. P. Gupta—Senior Table Officer

## WITNESSES

- (1) Shri S. K. Trivedi, City Magistrate, Ghaziabad.
- (2) Shri R. R. Pal, Police Inspector, Ghaziabad.
- 2. At the outset, the Chairman informed the Committee that a communication dated 19 June, 1981, had been received from the Ministry of Home Affairs forwarding therewith a communication dated 30 May, 1981, from the Government of Uttar Pradesh containing their parawise comments on the statement made by Shri Bhogendra Jha, M.P., under rule 377 in Lok Sabha on 6 April, 1981, regarding his alleged manhandling and use of abusive language by the police at Ghaziabad, U.P. on 3 April, 1981.

As desired by the Committee, the communications received from the Ministry of Home Affairs and the Government of Uttar Pradesh were read out to the Committee. The Committee directed that the parawise comments of the Government of Uttar Pradesh on the matter be circulated\* to the members of the Committee.

<sup>\*</sup> See Appendix I to the Report.

3. Shri S. K. Trivedi, City Magistrate, Ghaziabad, was then called in and examined on oath by the Committee in connection with the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha, M.P., and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P., on 3 April, 1981.

(Verbatim record of evidence was kept)

Shri S. K. Trivedi, submitted a copy of the F.I.R. dated 3 April, 1981, at the direction of the Committee.

The Committee directed that copies of the FIR be circulated@ to the members of the Committee.

(The witness then withdrew)

4. Shri R. R. Pal, Police Inspector, Ghaziabad, was then called in and examined on oath by the Committee.

(Verbatim record of evidence was kept)

(The witness then withdrew)

- 5. The Committee decided that the Superintendent of Police, Ghaziabad, the District Magistrate, Ghaziabad and the Deputy Secretary of the Government of Uttar Pradesh, Lucknow, who had sent the factual comments to the Home Ministry might be called to appear before the Committee for oral examination on a date to be fixed by the Chairman.
- 6. The Committee also directed that the Ministry of Home Affairs might be asked to obtain from the Government of Uttar Pradesh and furnish to the Committee the following documents:—
  - (i) Report of enquiry conducted by the District Magistrate and Superintendent of Police, Ghaziabad, regarding the incident;
  - (ii) copies of statements submitted by Shri R. R. Pal, Inspector of Police, Ghaziabad and other police personnel, if any regarding the incident; and
  - (iii) copies of the Medical Reports about the injuries suffered by and treatment given to the City Magistrate, Ghaziabad, police personnel and members of the public in the local Hospital etc. at Ghaziabad as a result of the incident on 3 April, 1981.

7. \*\* \*\* \*\* \*\*
The Commistee they edicume:

The Committee then adjourned.

<sup>@</sup> See Annexure.

<sup>••</sup> Para 7 relates to another Case and has accordingly been omitted.

## ANNEXURE

(See para 3 of the Minutes)

Copy of FIR furnished by Shri S. K. Trivedi, City Magistrate, Ghaziabad, during his evidence on 18 July, 1981 at the instance of the Committee of Privileges.

यानाध्यक्ष, गु याना सिहानी गेट, गाजियाबाद ।

निवेदन यह हूँ कि मेरठ रोड स्थित श्री राम पिस्टन व रिंग फैक्टरी में गत कुछ दिनों से लेकर ट्रबल चल रही है। दिनांक 16-3-81 को कुल 515 में से 365 (इन्टक) समर्थक कर्मचारियों ने कर्मचारी एवं मैनेजमेंट के बीच एक समझौत पर हस्ताक्षर हुए थे। इस समझौते का "एटक" से सम्बन्धित 150 कर्म चारियों ने इसका विरोध किया था एवं मन्दर हड़ताल पर बैठ गये जिन्होंने इन्टक से संबंधित कर्मचारियों को मशीन पर काम करने पर गम्भीर परिणाम भुगतने की धमकी दी थी। प्रबन्धकों ने 1-4-81 को कर्मचारियों से शांतिपूर्ण रूप में काम करने के लिये एक लिखित भाग्वासन देने को कहा था जिसका "एटक" कर्मचारियों ने बाईकाट भीर स्वेण्छा से काम करने वाले कर्मचारियों को जबरदस्ती रोका लेकिन प्रशासन के हस्तक्षेप से स्थिति नियन्त्रण में रही । दिनांक 2-4-81 को 106 "इन्टक" से सम्बन्धित कर्मं चारी लिखित ग्राग्वासन देकर फैक्ट्री में गये। यह संख्या ग्राज 203 पहुंच गयी। इससे हताश होकर "एटक" के नेता घनस्थाम सिन्हा व सुखवीर सिंह त्यागी ने काम पर मा रहे कर्मचारियों को वापस घर जाते समय पीटने का प्रोग्राम बनाया, जिसकी सूचना मुझे प्राप्त होने पर मैं कोतवाली से निरीक्षक राजा रामपाल सिंह मय फोर्स तलब करके मेरठ रोड चौकी के सामने पहुंचा तो सड़क पर घारा 144 का उल्लंबन करके जमा 600, 700 फैक्ट्री कर्मचारियों की भीड़ ने मेरी जीप नं. यू.एस.वाई.: 5448 पर करीब 5.45 पी.एम. पर पथराव किया और जीप घेर ली। सुखबीर सिंह त्यागी व घनश्याम सिन्हा भीड़ का नेतृत्व कर रहे थे और बुलन्द घावाज से भीड को भड़का रहे थे कि सरकारी गाडियों को तथा फैक्टी की इमारत को तोड फोड कर बरबाद कर देंगे । इसी बीच चौकी राजनगर व श्री राम पिस्टन फैक्टी पर नियुक्त पुलिस दल व पी.ए.सी. फौरन चौकी राजनगर के सामने मेरे पास इक्टठा हो गये । इन सब पर भी भीड़ द्वारा काफी पथराव होता रहा । मेरे व पुलिस प्रधिकारियों के समझाने बुझाने व चेतावनी का भी कोई प्रभाव नहीं पड़ा । मेरे तथा कई कर्मचारियों के चोटें मा गई पूनः मेरे द्वारा चेतावनी दी गयी "कि तुम्हारा मजमा खिलाफ कानून करार दिया जाता है । ग्राप लोग तितर बितर हो जायें । पथराव बन्द कर दो बल प्रयोग करके तितर बितर किया जायेगा" जिसका भीड़ पर कोई असर नहीं हुआ तथा धनश्याम सिंह व सुखबीर सिंह त्यागी के भड़काने पर पथराव करती रही । माखिरकार मुझे लाठी चार्ज मा मादेश देना पड़ा । परन्तु भीड़ भीर उत्तेजित हो गयी तथा भीड़ में से एक फायर ही हम लोगों पर हुन्ना तथा भीड़ हम सोगों की तरफ पचराव करती हुई झपटी । पुलिस कर्मचारी पचराव से गिरने व बैठने सगे । साठी चार्ज का ग्रमर भारी पचराव की बजह से कारगर नहीं हुगा ।

भीड़ हटाने व ग्रपने तथा कर्मचारियों की जीवन रक्षा हेतु मौके की गम्भीरता को देखते हुए मेरे मादेश पर पुलिस दल ने 4 हवाई फायर किये जिससे भीड़ तिंतर बितर हो गयी । पर्यराव से मेरे तथा मेरे डाइवर व 13 पुलिस कर्मचारियों के बोटें ग्रायी हैं। एच. सी. जगमेर सिंह व वेद पाल सिंह को ज्यादा चोट होने के कारण ग्रस्पताल सीधे भेज दिया है। जीप का शाशा टूट गया है। ग्रीर भी नुकसान जीप में हुन्ना है तथा पी.ए.सी. के सिपाही की रायफल का बट भी पथराव से टटा है। मौके पर चला हुआ एक खोखा कारतूस 12 बोर मिला है। यह भीड़ में से किसी बलवाई द्वारा चलाया गया है। एक खोखा 12 बोर का एक जगह व कर्मचारियों द्वारा चलाये गये 4 कारतूसों के खोखे एक जगह तथा घटनास्थल पर पड़े कुछ ईंटें रोड़े एक कट्टे में तथा गाई। के शीशे के टुकड़े एक जगह कुल चार पुलिन्दों में घटना स्थल पर सील मोहर किये गये हैं। इन सबकी फर्दे घटना स्थल पर मृतिव की गयी हैं । घनश्याम सिन्हा व सुखबीर सिंह त्यागी के झलावा पय ाव करने वाली भीड में से जितेन्द्र गर्मा, धर्म सिंह, प्रताप सिंह, विधि सिंह, भीम सिंह यादव, सत्यपाल सिंह, पोयशा फैक्ट्री एच. एन. सिंह, डैनफोर्स फैक्ट्री, नरेश त्यागी व प्रेम सिंह श्री राम पिस्टन फैक्ट्री, राम सुमेर पोयशा, संसार सिंह डैनफार्स फैक्ट्री, खेम करनव देवेन्द्र कुमार हिन्दुस्तान मुनार्क तथा बेद प्रकाश पोयशा फैक्टी के मालम हए हैं । यह पूरी घटना मासपास के दुकानदारों व बहुत से रास्ता गुजरने वालों ने देखी है। माल व फर्द दाखिल करता हं। मौके पर पथराव किये गये इंट पत्थर ग्रादि बिखरे पडे हैं। ग्रतः रिपोर्ट दर्ज करके कार्यवाही की जावे।

लेखक, निर्मल स्वरूप पेशकार

**その1---**3-4-81

Dictated by me

Sd|- XXX 3|4|81 Sd|- XXX 3|4|81

सी० एमः

गाजियाबाद

## [English translation of original in Hindi

Copy of F.I.R. furnished by Shri S. K. Trivedi, City Magistrate, Ghaziabad, during his evidence on 18 July, 1981 at the instance of Committee of Privileges.

"The Station House Officer, Police Station Sihani Gate, Ghaziabad.

It is stated that the labour trouble is continuing for the last few days in the Shri Ram Piston and Ring Factory situated at Meerut Road. On 16-3-81, an agreement between the 365 employees out of 515 supporting INTUC and the Management was signed. This agreement was opposed by 150 employees supporting AITUC and these employees resorted to sit in strike in the Factory and threatened

the INTUC supporters with dire consequences in case they resumed work. On 1-4-81, the Management sought a written assurance from the employees that they will work peacefully, which was opposed by the AITUC supporters and they forcibly prevented the willing workers from doing their work but the situation was kept under control by the intervention of the administration. On 2-4-81, 106 INTUC supporters resumed their work after giving a written assurance. Today this number has increased to 203. The frustrated AITUC leaders Mr. Ghanshyam Sinha and Sukhbir Singh Tyagi conspired to assault the employees on their way back home from the factory. As soon as I got information of this plan, I alongwith Inspector Raja Ram Pal Singh and the police force reached in front of Meerut Road Police Post. At that place, a mob of 600 to 700 factory workers, who had assembled there in violation of Section 144, encircled and stoned my jeep No. USY 5448 at about 5.45 P.M. Sukhbir Singh Tyagi and Ghanshyam Sinha were leading and instigating the mob to destroy the Govt. vehicles and the Factory building. In the meanwhile, the Police force and the P.A.C. posted at the Raj Nagar Police Post, and Shri Ram Piston Factory reached the Raj Nagar Police Post. They were also subjected to heavy stoning by the mob. Our efforts to pacify them and the subsequent warnings had no effect. I and many other employees were injured, whereupon I again warned them, "your assemblage is hereby declared illegal. You should disperse forthwith. Stop stoning otherwise you will be driven away by force." But this warning also had no effect. The mob continued stoning on the instigation of Ghanshyam Sinha and Sukhbir Singh Tyagi. Ultimately, I was forced to order Lathi Charge. But the mob became violent and one shot was also fired from the side of the They continued stoning and rushed towards us. The police personnel could not withstand the stoning. Because of heavy stoning, the lathi charge proved ineffective. In view of the serious situation, to disperse the mob and in self defence, Police on my orders fired 4 shots in the air. As a result, the mob dispersed. I, my driver and 13 Police Personnel sustained injuries due to heavy politing stones. As Head Constable Jagmer Singh and Ved Pal Singh were seriously injured, they were rushed direct to Hospital. The wind screen of the Jeep has been broken. Jeep has also been damaged and the butt of the rifle of a PAC Jawan has also been broken in the stoning. One empty cartridge of 12 bore which was fired by a rioter from the mob has been found on the site of the incident. Four bags containing an empty cartridges of 12 bore, 4 empty cartridges fired by the employees, some bricks and stones found at the site of the incident and the pieces of the wind screen of the Jeep have been sealed at the site of the incident. The list of all these items

been prepared at the site of the incident. Apart from Ghanshyam Sinha and Sukhbir Singh Tyagi, Jitendra Sharma, Dharm Singh, Pratap Singh, Vidhi Singh, Bhim Singh Yadav and Satya Pal Singh of Poysha Factory, H.N. Singh of Denforce Factory, Naresh Tyagi and Prem Singh of Shri Ram Piston Factory, Ram Sumer of Poysha Factory, Sansar Singh of Denforce Factory, Khem Karan and Devendra Kumar of Hindustan Monarch and Ved Prakash of Poysha Factory were involved in the act of stone throwing. This incident was witnessed by the Shopkeepers in the vicinity and several passers by. The sealed items and the list is submitted herewith. Bricks and stones etc. even now lie scattered at the site of the incident. Therefore please register the report and take necessary action.

Sd|-

Sd!-

3-4-81.

3-4-81.

Writer: Nirmal Swaroop,

City Magistrate, Ghaziabad."1

Dictated by me.

Peshkar.

Sd|-

3-4-81.

u D

## V

## FIFTH SITTING

New Delhi, Saturday, 24 October, 1961.

The Committee sat from 10.30 to 11.45 hours.

## PRESENT

Shri Harinatha Misra-Chairman

## MEMBERS

2. Shri G. L. Dogra

**2-6**.

- 3. Shri George Fernandes
- 4. Shri Ram Jethmalani
- 5. Shri P. Venkatasubbaiah
- 6. Shri Vijay Kumar Yadav

## SECRETARIAT

Shri M. P. Gupta—Senior Table Officer

- 7. The Committee then took up consideration of the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha, MP, and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P. on 3 April, 1981.
- 8. The Committee directed that, as decided by the Committee earlier at their sitting held on 18 July, 1981, the Government of Uttar Pradesh might be asked through the Ministry of Home Affairs to direct (i) the then Superintendent of Police, Ghaziabad, (ii) the then District Magistrate, Ghaziabad and (iii) the Deputy Secretary of the Government of Uttar Pradesh, Lucknow, who had sent the factual comments to the Home Ministry for being forwarded to the Committee, to appear before the Committee in person on Saturday, 7 November, 1981, at 14.30 hours for oral examination.

The Committee then adjourned.

## VI SIXTH SITTING

New Delhi, Saturday, 7 November, 1981. The Committee sat from 14,30 to 15.00 hours.

## PRESENT

Shri Harinatha Misra—Chairman

#### MEMBERS

- 2. Shri R. L. Bhatia
- 3. Shri G. L. Dogra

<sup>\*\*\*\*</sup>Paras 2-6 relate to another case and have accordingly been emitted

- 4. Shri George Fernandes
- 5. Shri Ram Jethmalani
- 6. Shri A. A. Rahim
- 7. Shri P. Shivshankar
- 8. Shri P. Venkatasubbaiah
- 9. Shri Ram Singh Yadav
- 10. Shri Vijay Kumar Yadav

## SECRETARIAT

## Shri M. P. Gupta-Senior Table Officer

2. At the outset, the Chairman informed the Committee that as per decision of the Committee, the Government of Uttar Pradesh were asked through the Ministry of Home Affairs to direct the Superintendent of Police, Ghaziabad, the then District Magistrate of Ghaziabad and the Deputy Secretary of the Uttar Pradesh Government, who had sent the factual comments, to appear before the Committee on 7 November, 1981, for oral examination in connection with the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha, M.P., and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P. on 3 April, 1981.

However, a few days earlier a communication had been received from the Government of Uttar Pradesh through the Ministry of Home Affairs that it would not be advisable to direct Shri Om Pathak, the then District Magistrate of Ghaziabad, who was at present District Magistrate, Lucknow, and Shri A. B. Shukla, the Superintendent of Police, Ghaziabad, to appear before the Committee on 7 November, 1981, as they would be busy in connection with the maintenance of law and order situation due to Muhurram. The Chairman added that as per his direction, the Government of Uttar Pradesh were asked thereupon to direct the Deputy Secretary concerned and the Superintendent of Police, Ghaziabad, to appear before the Committee on 7 November, 1981, unless the latter's presence at Ghaziabad on that day was considered as essential for maintenance of law and order situation there. The appearance of the District Magistrate, Lucknow was postponed.

The Chairman, then informed the Committee about the receipt a few minutes earlier of a wireless message together with zerox copy of a medical certificate sent by the acting Superintendent of Police, Ghaziabad, stating that Shri A. B. Shukla, Superintendent of Police, Ghaziabad, had suddenly fallen ill and was suffering from low blood pressure with angina and that, therefore, his evidence might be postponed.

- 3. After considering the matter, the Committee decided to postpone the evidence of Shri A. B. Shukla, Superintendent of Police, Ghaziabad, as well as Shri Om Pathak, former District Magistrate of Ghaziabad (now District Magistrate, Lucknow) by about a month.
- 4. The Committee also decided that since the two material witnesses, namely, the Superintendent of Police and the District Magistrate had not come, no useful purpose would be served by examining Shri R. S. Srivastava, the concerned Deputy Secretary, Home Department of U.P. Government who had come to appear before the Committee.

The Committee then adjourned.

## VII

## SEVENTH SITTING

New Delhi, Monday, 21 December, 1981

The Committee sat from 16.00 to 16.25 hours.

## PRESENT

Shri Harinatha Misra-Chairman

## **MEMBERS**

- 2. Shri Somnath Chatterjee
- 3. Shri G. L. Dogra
- 4. Shri Ram Jethmalani
- 5. Shri Jagan Nath Kaushal
- 6. Shri P. Shivshankar
- 7. Shri Vijay Kumar Yadav

## SECRETARIAT

Shri M. P. Gupta-Senior Table Officer.

2.

3. The Committee then took up consideration of the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha, M.P. and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P., on 3 April, 1981.

The Committee decided that Shri Om Pathak, the then District Magistrate, Ghaziabad (now posted at Lucknow) and Shri A. B. Shukla, Superintendent of Police, Ghaziabad, be called to appear before the Committee in person for oral examination on Saturday, 23 January, 1982.

The Committee then adjourned.

<sup>\*\*</sup>Para 2 relates to another case and has accordingly been omitted.

## VIII

## EIGHTH SITTING

New Delhi, Saturday, 23 January, 1982

The Committee sat from 15.00 to 18.00 hours.

## PRESENT

## Shri Harinatha Misra—Chairman

## MEMBERS

- 2. Shri R. L. Bhatia
- 3. Shri Somnath Chatterjee
- 4. Shri G. L. Dogra
- 5. Shri George Fernandes
- 6. Shri Ram Jethmalani
- 7. Shri P. Shivshankar
- 8. Shri Ram Singh Yadav
- 9. Shri Vijay Kumar Yadav

#### SECRETARIAT

Shri M. P. Gupta-Senior Table Officer.

## WITNESSES

- (1) \*\* \*\* \*\* \*\* (2) \*\* \*\* \*\*
- (3) Shri Om Pathak, the then District Magistrate, Ghaziabad and now District Magistrate, Lucknow.

2-5. \*\* \*\* \*\* \*\*

- 6. The Committee then took up consideration of the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha, M.P. and use of abusive language in respect of Members of Parliament by the Police at Ghaziabad, U.P., on 3 April, 1981.
- 7. Shri Om Pathak, the then District Magistrate, Ghaziabad, and now District Magistrate, Lucknow, was then called in and examined on oath by the Committee.

(Verbatim record of evidence was kept)

(The witness then withdrew)

8. The Committee postponed the evidence of Shri A. B. Shukla, Superintendent of Police, Ghaziabad, who was in attendance, to

<sup>\*\*</sup>S. No. 6. (1) and (2) and paras 2—5 relate to other cases and have accordingly been omitted.

11 February, 1982. Shri A. B. Shukla was accordingly asked to appear before the Committee again on Thursday, 11 February, 1982, at 11.00 hours.

The Committee then adjourned to meet again on 28 January, 1982.

## IX

## NINTH SITTING

New Delhi, Thursday, 11 February, 1982

The Committee sat from 11.00 to 13.30 hours.

## PRESENT

Shri Harinatha Misra-Chairman

## **MEMBERS**

- 2. Shri R. L. Bhatia
- 3. Shri Somnath Chatterjee
- 4. Shri G. L. Dogra
- 5. Shri George Fernandes
- 6. Shri Ram Jethmalani
- 7. Shrimati Sheila Kaul
- 8. Shri Jagan Nath Kaushal
- 9. Shri A. A. Rahim
- 10. Shri Ram Singh Yadav
- 11. Shri Vijay Kumar Yadav

## SECRETARIAT

Shri M. P. Gupta-Senior Table Officer

#### WITNESSES

- (1)
- (2) Shri A. B. Shukla,
  Superintendent of Police, Ghaziabad.

2-3.

- 4. The Committee then took up consideration of the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha, M.P., and use of abusive language in respect of Members of Parliament by the Police at Ghaziabad, U.P., on 3 April, 1981.
- 5. Shri A. B. Shukla, Superintendent of Police, Ghaziabad, was then called in and examined by the Committee on oath.

(Verbatim record of the evidence was kept)

(The witness then withdrew)

The Committee then adjourned.

<sup>\*\*</sup>S. No. (1) and paras 2—3 relate to another case and have accordingly been omitted.

## X

## TENTH SITTING

New Delhi, Wednesday, 14 April, 1982

The Committee sat from 16.00 to 16.40 hours.

## PRESENT

Shri Harinatha Misra-Chairman

## **MEMBERS**

- 2. Shri R. L. Bhatia
- 3. Shri G. L. Dogra
- 4. Shri Ram Jethmalani
- 5. Shri Jagan Nath Kaushal
- 6. Shri P. Shivshankar
- 7. Shri P. Venkatasubbaiah

## SECRETARIAT

Shri M. P. Gupta-Senior Table Officer.

2-5.

6. The Committee, then took up consideration of the question of privilege raised by Shri Indrajit Gupta, M.P. regarding alleged manhandling of Shri Bhogendra Jha, M.P. and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P. on 3 April, 1981. The Committee decided that the record of evidence tendered before the Committee and other relevant documents be circulated to members of the Committee to deliberate on the matter at a subsequent sitting.

The Committee then adjourned.

#### XI

## **ELEVENTH SITTING**

New Delhi, Thursday, 10 June, 1982

The Committee sat from 10.30 to 11.50 hours.

## PRESENT

Shri Harinatha Misra—Chairman

## MEMBERS

- 2. Shri George Fernandes
- 3. Shri Jagan Nath Kaushal

<sup>\*\*</sup>Paras 2-5 realte to other cases and have accordingly been omitted.

- 4. Shri A. A. Rahim
- 5. Shri P. Shivshankar
- 6. Shri P. Venkatasubbajah
- 7. Shri Ram Singh Yadav
- 8. Shri Vijay Kumar Yadav

## SECRETARIAT

Shri K. K. Saxena—Chief Examiner of Bills and Resolutions 2—5.

6. Further the Committee decided to consider at its sitting to be held on 1 July, 1982, at 3.30 P.M., the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha, M.P., and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P., on 3 April, 1981. The Committee directed that the record of evidence tendered before the Committee and other relevant documents be circulated to members of the Committee in this regard, sufficiently before the scheduled sitting of the Committee.

The Committee then adjourned.

### XII

## TWELFTH SITTING

New Delhi, Thursday, 1 July, 1982

The Committee sat from 15.30 to 16.15 hours.

#### PRESENT

Shri Harinatha Misra-Chairman

## **MEMBERS**

- 2. Shri H. K. L. Bhagat
- 3. Shri Chandulal Chandrakar
- 4. Shri Somnath Chatterjee
- 5. Shri George Fernandes
- 6. Shri Ram Jethmalani
- 7. Shri Jagan Nath Kaushal
- 8. Shri K. Ramamurthy

<sup>\*\*</sup>Paras 2-5 relate to another case and have accordingly been omitted.

- 9. Shri P. Shiv Shanker
- 10. Shri Dharam Bir Sinha
- 11. Shri Krishna Prakash Tewari
- 12. Shri P. Venkatasubbaiah
- 13. Shri Vijay Kumar Yadav
- 14. Shri Zainul Basher

## SECRETARIAT

Shri K. K. Saxena-Joint Secretary.

- 2. At the outset, the Chairman welcomed the Members of the new Committee.
- 3. The Chairman then mentioned about the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha, M.P. and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P. on 3 April, 1981, which was referred to the Committee by the House on 6 April, 1981.

The Chairman also apprised the Committee about the receipt of a copy of the report of the Enquiry Committee on the causes and circumstances of violent incidents in Ghaziabad District from 1 4 April, 1981, appointed by the Government of Uttar Pradesh forwarded by the Ministry of Home Affairs for appropriate action. The Committee decided that the Secretariat should examine Report of that Enquiry Committee sent by the Government Uttar Pradesh in depth with a view to see (i) whether it was proper for the Government of Uttar Pradesh to appoint a Committee enquire into a matter which had been referred to the Committee of Privileges of Lok Sabha; (ii) whether it was proper for the Enquiry Committee to record the statement of Shri Bhogendra Jha about the incident involving him; (iii) whether it was proper on the part of Shri Bhogendra Jha to give statement before the Enquiry Committee appointed by the State Government when the Committee of Privileges were seized of the matter; and (iv) whether Report of the Enquiry Committee tended to interfere or influence the Committee of Privileges in arriving at their conclusions. The Committee also decided that a memorandum might be prepared by the Secretariat in this regard for circulation to Members of the Committee.

The Committee also decided that the relevant portions of the said Report together with the notification setting up the Enquiry

Committee and copies of the forwarding letters from the Government of Uttar Pradesh and the Ministry of Home Affairs might be circulated to the Members of the Committee for their perusal.

4. The Committee then adjourned to meet again on 2 July, 1982.

#### XIII

## THIRTEENTH SITTING

New Delhi, Tuesday, 10 August, 1982

The Committee sat from 16.00 to 17.15 hours.

## PRESENT

Shri Harinatha Misra-Chairman

#### MEMBERS

- 2. Shri H. K. L. Bhagat
- 3. Shri Chandulal Chandrakar
- 4. Shri Somnath Chatterjee
- 5. Shri Jagan Nath Kaushal
- 6. Shri Y. S. Mahajan
- 7. Shri K. Ramamurthy
- 8. Shri P. Shiv Shanker
- 9. Shri Dharam Bir Sinha
- 10. Shri Zainul Basher.

#### SECRETARIAT

Shri M. P. Gupta-Chief Examiner of Bills and Resolutions.

**2-5**.

6. The Committee then took up consideration of the question of privilege raised by Shri Indrajit Gupta, MP, regarding alleged manhandling of Shri Bhogendra Jha, MP, and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P., on 3 April, 1981.

The Committee decided to deliberate on the matter at their sitting to be held on 10 September, 1982.

<sup>\*\*</sup>Paras 2—5 relate to other cases and have accordingly been omitted.

7. The Committee then adjourned to meet again on 9 and 10 September, 1982.

#### XIV

#### FOURTEENTH SITTING

New Delhi, Friday, 5 November, 1982

The Committee sat from 16.00 to 16.30 hours.

## PRESENT

Shri Harinatha Misra-Chairman

## **MEMBERS**

- 2. Shri H. K. L. Bhagat
- 3. Shri George Fernandes
- 4. Shri Ram Jethmalani
- 5. Shri Y. S. Mahajan
- 6. Shri Dharam Bir Sinha
- 7. Shri P. Venkatasubbajah
- 8. Shri Zainul Basher

#### SECRETARIAT

Shri M. P. Gupta—Chief Examiner of Bills and Resolutions.

1

- 2. The Committee considered their future programme of sittings to consider the cases pending before them. The Committee decided to hold their sittings on 17 and 18 November, 1982.
- 3. The Committee decided to further consider the question of privilege raised by Shri Indrajit Gupta, MP, regarding alleged manhandling of Shri Bhogendra Jha, MP, and use of abusive language in respect of Members of Parliament by the police to Ghaziabad, U.P., on 3 April, 1981, at its sitting to be held on 17 November, 1982.

4--6. \* \*

7. The Committee then adjourned to meet again on 17 and 18 November, 1982.

<sup>\*\*</sup>Paras 4-6 relate to other cases and have accordingly been omitted.

#### XV

## FIFTEENTH SITTING

New Delhi, Wednesday, 17 November, 1982

The Committee sat from 15.00 to 16.00 hours.

#### PRESENT

Shri Harinatha Misra—Chairman

#### MEMBERS

- 2. Shri Chandulal Chandrakar
- 3. Shri Somnath Chatterjee
- 4. Shri George Fernandes
- 5. Shri Jagan Nath Kaushal
- 6. Shri Y. S. Mahajan
- 7. Shri Dharam Bir Sinha
- 8. Shri Krishna Prakash Tewari
- 9. Shri Vijay Kumar Yadav
- 10. Shri Zainul Basher

#### SECRETARIAT

Shri M. P. Gupta—Chief Examiner of Bills and Resolutions.

2-3.

- 4. The Committee then decided to postpone further consideration of the question of privilege regarding alleged manhandling of Shri Bhogendra Jha, MP, and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P., on 3 April, 1981, to their sitting to be held on 20 December, 1982.
- 5. The Committee then adjourned to meet again on 18 November, 1982.

<sup>\*\*</sup>Paras 2-3 relate to other cases and have accordingly been omitted.

#### XVI

#### SIXTEENTH SITTING

New Delhi, Monday, 20 December, 1982

The Committee sat from 15.00 to 16.30 hours.

## PRESENT

Shri Harinatha Misra-Chairman

#### **MEMBERS**

2. Shri H. K. L. Bhagat

. 25

- 3. Shri Somnath Chatterjee
- 4. Shri George Fernandes
- 5. Shri Jagan Nath Kaushal
- 6. Shri Y. S. Mahajan
- 7. Shri Dharam Bir Sinha
- 8. Shri Krishna Prakash Tewari
- 9. Shri Zainul Basher

#### SECRETARIAT

Shri M. P. Gupta—Chief Examiner of Bills and resolutions

2. The Committee took up consideration of the question of privilege regarding alleged manhandling of Shri Bhogendra Jha, M.P., and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P., on 3 April, 1981.

The Committee considered the report of the Enquiry Committee on the causes and circumstances of violent incidents in Ghaziabad District from 1 to 4 April, 1981, appointed by the Government of Uttar Pradesh and forwarded by the Ministry of Home Affairs for appropriate action. After some discussion, the Committee decided not to take any notice of the findings of that Committee in considering the case of Shri Bhogendra Jha, M.P.

The Committee decided to defer further consideration of the matter to their sittings to be held on 24 and 25 January, 1983.

The Committee then adjourned to meet again on 21 December, 1982.

#### XVII

## SEVENTEENTH SITTING

New Delhi, Tuesday, 25 January, 1983.

The Committee sat from 11.00 to 12.15 hours.

#### PRESENT

Shri Harinatha Misra-Chairman

#### **MEMBERS**

- 2. Shri Chandulal Chandrakar
- 3. Shri Somnath Chatterjee
- 4. Shri Jagan Nath Kaushal
- 5. Shri Y. S. Mahajan
- 6. Shri K. Ramamurthy
- 7. Shri Dharam Bir Sinha
- 8. Shri Krishna Prakesh Tewari
- 9. Shri P. Venkatasubbaiah
- 10. Shri Vijay Kumar Yadav
- 11. Shri Zainul Basher

#### SECRETARIAT

Shri M. P. Gupta—Chief Examiner of Bills and Resolutions.

2.

3. The Committee then took up further consideration of the question of privilege raised by Shri Indrajit Gupta, MP, regarding alleged manhandling of Shri Bhogendra Jha, MP, and use of abusive language in respect of Members of Parliament by the Police at Ghaziabad, U.P., on 3 April, 1981.

The Committee decided to postpone further consideration of the matter to their next sitting to be held on 25 February, 1983.

The Committee directed that a complete set of evidence and other papers relating to this case, earlier circulated to the members of the Committee might be circulated to them again well before the next sitting to facilitate the deliberations of the Committee.

The Committee then adjourned to meet again on 25 February 1983

<sup>\*\*</sup>Para 2 relates to another case and and has accordingly been omitted.

#### XVIII

## Eighteenth Sitting

New Delhi, Thursday, 24 March, 1983

The Committee sat from 16.00 to 17.15 hours.

#### PRESENT

Shri R. R. Bhole—Chairman

#### MEMBERS

- 2. Shri H. K. L. Bhagat
- 3. Shri Chandulal Chandrakar
- 4. Shri Somnath Chatterjee
- 5. Shri Ram Jethmalani
- 6. Shri Jagan Nath Kaushal
- 7. Shri Krishna Prakash Tewari
- 8. Shri P. Venkatasubbaiah
- 9. Shri Vijay Kumar Yadav
- 10. Shri Zainul Basher

#### SECRETARIAT

Shri M. P. Gupta-Chief Examiner of Bills and Resolutions

- 2. The Committee deliberated on the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha M.P., and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P., on 3 April, 1981.
- 3. The Committee noted that the facts stated in their oral evidence before the Committee by Shri R. R. Pal, the then Inspector of Police, Ghaziabad, and Shri S. K. Trivedi, the then City Magistrate of Ghaziabad, who were present on the scene of incident on 3 April, 1981, were totally contradictory to the facts stated by Shri Bhogendra Jha, M.P., in his statement in the House and later during his evidence before the Committee. The Committee also noted that there were certain material contradictions between the evidence

given by Sarvashri R. R. Pal, S. K. Trivedi, A. B. Shukla, the then Superintendent of Police, Ghaziabad, and Shri Om Pathak, the then District Magistrate of Ghaziabad.

- 4. After careful consideration of the evidence and other documents made available to the Committee, the Committee felt that there was no reason to disbelieve the facts stated by Shri Bhogendra Jha, M.P., that he was abused in filthy language and assaulted by the police personnel who were acting under the supervision of Sarvashri R. R. Pal and S. K. Trivedi. The Committee also felt that it was improbable that the police personnel who abused and assaulted Shri Bhogendra Jha in the presence of Sarvashri R. R. Pal and S. K. Trivedi and they (Sarvashri R. R. Pal and S. K. Trivedi) were not aware of his presence there at that time.
- 5. The Committee decided that Shri R. R. Pal, the then Inspector of Police and Shri S. K. Trivedi, the then City Magistrate of Ghaziabad, might be called to appear again before the Committee on 7 April, 1983, to explain their conduct in the matter.

The Committee then adjourned.

#### XIX

## NINETEENTH SITTING

New Delhi, Thursday, 7 April, 1983.

The Committee sat from 15.00 to 15.45 hours.

#### PRESENT

Shri R. R. Bhole—Chairman

#### MEMBERS

- 2. Shri Chandulal Chandrakar
- 3. Shri Somnath Chatterjee
- 4. Shri Jagan Nath Kaushal
- 5. Shri Dharam Bir Sinha
- 6. Shri Vijay Kumar Yadav

#### SECRETARIAT

Shri M. P. Gupta—Chief Examiner of Bills and Resolutions

#### WITNESSES

- Shri S. K. Trivedi, the then City Magistrate, Ghaziabad.
- (2) Shri R. R. Pal, the then Inspector of Police, Ghaziabad.
- 2. The Committee took up consideration of the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha, M.P., and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P., on 3 April, 1981.
- 3. Shri S. K. Trivedi, the then City Magistrate, Ghaziabad, was called in and examined on oath by the Committee. At the outset, the Chairman informed him as follows:—
  - "The Committee of Privileges have carefully gone through the evidence and other documents produced before the Committee and are not convinced by the evidence given by you before the Committee. After taking into consideration

the totality of the circumstances of the case, the Committee have come to the conclusion that the police personnel used abusive language in respect of Members of Parliament in general and Shri Bhogendra Jha, M.P., in particular, and assaulted him at Ghaziabad on 3 April, 1981. The Committee are not convinced that you were not aware of the presence of Shri Bhogendra Jha there. The Committee find that you were present at the scene of incident but you failed in your duty to protect Shri Bhogendra Jha from being abused and assaulted by the police personnel under your charge.

Before proceeding further in the matter, the Committee would like to give you another opportunity to have your say in the matter, in view of the above finding of the Committee."

Shri S. K. Trivedi tendered his unconditional apology to the Committee.

(Verbatim record of evidence was kept)

(The witness then withdrew)

4. Shri R. R. Pal, the then Inspector of Police, Ghaziabad, was then called in and examined on oath by the Committee. At the outset, the Chairman informed him as follows:—

"The Committee of Privileges have carefully gone through the evidence and other documents produced before the Committee and are not convinced by the evidence given by you before the Committee. After taking into consideration the totality of the circumstances of the case, the Committee have come to the conclusion that the police personnel used abusive language in respect of Members of Parliament in general and Shri Bhogendra Jha, M.P., in particular, and assaulted him at Ghaziabad on 3 April 1981. The Committee are not convinced that you were not aware of the presence of Shri Bhogendra Jha there. The Committee find that you were present at the scene of incident but you failed in your duty to protect Shri Bhogendra Jha from being abused and assaulted by the police personnel under your charge.

Before proceeding further in the matter, the Committee would like to give you another opportunity to have your say in the matter, in view of the above finding of the Committee." Shri R. R. Pal, tendered his unqualified apology to the Committee.

## (Verbatim record of evidence was kept)

(The witness then withdrew)

- 5. The Committee then deliberated on the matter and decided to accept the unqualified apologies tendered by Shri S. K. Trivedi and Shri R. R. Pal. The Committee also decided to recommend to the House that no further action be taken and the matter be dropped.
- 6. The Committee decided that the draft Report on the matter might be prepared and circulated to the Members of the Committee for consideration at their next sitting.

7. \*\* \*\* \*\* \*\*

The Committee then adjourned.

<sup>\*</sup>Para 7 relates to another case and has accordingly been omitted.

#### XX

## Twentieth Sitting

New Delhi, 28 April, 1983.

The Committee sat from 15.00 to 15.35 hours.

#### PRESENT

Shri R. R. Bhole-Chairman

#### **MEMBERS**

- 2. Shri H. K. L. Bhagat
- 3. Shri Somnath Chatterjee
- 4. Shri Y. S. Mahajan
- 5. Shri Krishna Prakash Tewari
- 6. Shri Zainul Basher

#### SECRETARIAT

Shri M. P. Gupta—Chief Examiner of Bills and Resolutions

- 2. The Committee considered their draft Fourth Report on the question of privilege regarding alleged manhandling of Shri Bhogendra Jha, M.P., and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, U.P., on 3 April, 1981 and adopted it.
- 3. The Committee decided that the oral evidence taken before the Committee be appended to the Report of the Committee.
- 4. The Committee authorised the Chairman, or in his absence, Shri Y. S. Mahajan to present the Report to the House.

The Committee then adjourned.

# MINUTES OF EVIDENCE

## LIST OF WITNESSES

# Monday, 25 May, 1981

			PAGE	
	Shri Bhogendra Jha, M.P.			53
	Saturday, 18 July, 1981			
(1)	Shri S.K. Trivedi, Gity Magistrate, Ghaziabad			61
(2)	Shri R.R. Pal, Police Inspector, Ghaziabad		•	81
	Saturday, 23 January, 1982			
	Shri Om Pathak, the then District Magistrate Ghaziabad and n trict Magistrate, Lucknow	ow Di	is- ·	99
	Thursday, 11 February, 1982			
	Shri A.B. Shukla, Superintendent of Police, Ghaziabad	•	•	1 22
	Thursday, 7 April, 1983			
(1)	Shri S.K. Trivedi, the then City Magistrate, Ghaziabad	•	•	136
(8)	Shri R.R. Pal, the then Inspector of Police, Ghaziabad		•	19

4. . .

# MINUTES OF EVIDENCE TAKEN BEFORE THE COMMITTEE OF PRIVILEGES

## Monday, 25 May, 1981

#### PRESENT

#### Shri Harinatha Misra-Chairman

#### MEMBERS

- 2. Shri R. L. Bhatia
- 3. Shri G. L. Dogra
- 4. Shri George Fernandes
- 5. Shri Ram Jethmalani
- 6. Shrimati Sheila Kaul
- 7. Shri Jagan Nath Kaushal
- 8. Shri A. A. Rahim
- 9. Shri P. Shivshankar
- 10. Shri Dharam Bir Sinha
- 11. Shri Ram Singh Yadav
- 12. Shri Vijay Kumar Yadav

#### SECRETARIAT

- 1. Shri K. K. Saxena-Chief Examiner of Bills and Resolutions
- 2. Shri M. P. Gupta-Senior Table Officer

#### WITNESS

Shri Bhogendra Jha, M.P.

(The Committee met at 11.00 hours)

## Evidence of Shri Bhogendra Jha, M.P.

MR. CHAIRMAN: Shri Bhogendra Jha, you have been requested to appear before this Committee to give your evidence in connection with the question of privilege raised by Shri Indrajit Gupta, M.P., regarding your alleged manhandling and use of abusive language in respect of Members of Parliament by the Police at Ghaziabad, U.P., on April 3, 1981. I hope you will state the factual position frankly

and truthfully to enable this Committee to arrive at a correct finding.

I may inform you that your evidence may be treated as confidential till the Report of the Committee and its proceedings are presented to Lok Sabha. Any premature disclosure or publication of the proceedings of the meeting would constitute a breach of privilege. The evidence which you will give before the Committee may be reported to the House.

Now you may please take Oath or Affirmation as you like.

SHRI BHOGENDRA JHA: I, Bhogendra Jha, solemnly affirm that the evidence that I will give in the case shall be true, that I will conceal nothing and that no part of my evidence shall be false.

SHRI HARINATHA MISRA: Now Hon. Members are free to ask questions or to seek elucidation.

्क्षी .धर्मक्रीर सिंह: भापने जो बातें लोक सभा में बताई थीं, उनके अपनाबा क्या भाप कुछ बसलाना चाहेंगे?

भी भोगेन्द्र का: संक्षेप में सुख्य-मुख्य बातें तो मैंने कह दी थीं---दोह्दाने से कोई नई बात नहीं होगी।

अभे धर्मजीर सिंहः फिर भी आरंग को भी बतलाना आहें वह आप बसला सकते हैं।

श्री कोगेन्द्र झा: यो अप्रैंल को सी॰पी॰आई० के सदस्य श्री इंद्रजीत गुप्ता और श्री रामावतार शास्त्री जी ने कहा कि पहली अप्रैल को ए॰आई०टी॰यू॰सी॰ के दफ्तर में घुसकर पुलिस ने मारपीट की है। इसकी जानकारी के लिए मुझे जाने के लिए कहा गया। मुझे हिलकिलाहट हो रही थी कि आखिर एकतरका श्रुसकर मार-पीट कैसे हुई होगी?

तीन तारीख को सबा जार बजे मैं टैक्सी से चला ग्रीर सबा पांच बजे कार्यालय पहुंचा, जो कि मेरठ रोड, गाजियाबाद पर स्थित है। बाय वगैरा पीने में आधा घंटा लग गया होगा, दुबारा चाय बनी थी, क्योंकि मैं बिना चीनी की बाय पीता हूं। तब तक कुछ ग़ौर लोग भी ग्रा गए। दुग्रतर के ग्रंदर ग्रीर जोबाट के बाहर, दोनों जगह लोग थे। उन लोगों ने पहली तारीख की घटना के बारे में कहना कुछ किया कि इस तरह से सम्मान से नए, ग्रीर कुस्तियां उठाकर से गए श्रीर मारपीर की गई। इसके बाद मैं ठीक चौखट के बाहर खड़ा हो गया। भीतर भी लोग थे ग्रीर बाहर भी लोग थे। तभी पुलिस की वहीं में एक ग्रफसर ग्राए ग्रीर उन्होंने

मुझ से पूछा कि क्या मैं ही भोगेन्द्र झा, मेंबर धाफ पार्लियामेंट हूं? मैंने सकारास्मक जवाब दिया श्रीर उसके बाद . . . . ।

क्या सभी माननीय सदस्य हिन्दी जानने वाले हैं?

SHRI A. A. RAHIM: If he can speak in English, it is well and good.

SHRI BHOGENDRA JHA: So, I thus stood up. Others were sitting, inside the AITUC's office, and just outside its gate. Meanwhile, one police officer asked me whether I was Bhogendra Jha, Member of Parliament. After confirming it, I asked him to wait a bit—because I wanted to talk to him also. I had to talk to him about the happenings of 1st April. He kept waiting for 2 or 3 minutes. Meanwhile, a corps of PAC men and policemen came I could distinguish them. PAC men were with rifles; policemen were generally with lathis. They rushed from the road-side and began beating us. I saw several men being beaten. They were dragging them also. Four persons, including Jitendra Sharma who had accompanied me from here by taxi, Sukhbir Tyagi and Ganshyam Sinha surrounded me from all sides, to save me. But at that point, they were not trying to hit me. There was a head constable. He was standing just in front of me.

When the entire outside of the room was vacated, again another posse of constables and PAC men came and dragged those who were in the room, again and again beating them and dragging them. After some time, the entire outside and inside were vacated. At that point, I saw one jeep standing on the road. An officer was there. He was apparently directing them. And then the third posse came. They gave barrel pushed butt blows and dragged away those surrounding me. Another person gave a barrel push on my chest. I felt like falling; but because of another push from behind I was able to stand. Thereafter, three of them gave me blows with butts. But they were trying to ensure that they gave me blows in different elbows, shoulders, limbs and thighs—all muscular parts.

I did not know why they were angry with me. They were not able to distinguish between MLAs and MPs. They were saying "What sort of people are elected as Members of Parliament! Why should they speak for kameenas?" Along with this, they used words like 'saala' etc. And they were giving blows.

Someone took my spectacles—someone tamong those persons. Meanwhile, I did not find there the head constable who was standing and saving me. After that, I felt like fainting, but then again, 3 or

4 persons came and said; "You are being arrested." They huddled me into the jeep which was standing in the road. Five of the persons who had been surrounding me, had already been huddled into the jeep, from behind. I was also pushed in, from behind. At that time, the head constable who was earlier with me, came. Because he was slightly sympathetic, I asked him whether there was any magistrate available. He showed me the front side of the jeep. In the front side, there was the magistrate, and Pal, the police Inspector. I asked the Magistrate: "Please let me have my spectacles. Some of the constables have taken it." He was angry, and said: "Nothing doing." He asked the driver to move.

After some time, the jeep was stopped. Both the Magistrate and the police Inspector got down and began talking to one officer. Then I thought we had come to the mill. The person to whom they were talking was one Mr. Agarwal. They were talking to him.

Again, five persons were dragged out. I apprehended some nuisance and thought they might be trying to create some trouble. So, I did not like to come out of the jeep. But when five of my companions were dragged out. I thought I should come out. Then I asked them. I did not want to leave their company, i.e. of my companions.

Meanwhile, we saw the taxi which had taken us from Delhi, just near the road. And I was told by Jitendra Sharma who had taken me from Delhi; "This is the taxi from Delhi." Then I came to Delhi, and went to the hospital.

Since 1942 I have been coming to Delhi; but I had for the first time been to Ghaziabad. Apart from having seen the railway station, I had no acquaintance with any person or any area there.

SHRI R. L. BHATIA: What was the provocation for that? The police Inspector named Pal came and saw you. Then later on some P.A.C. men came and attacked you and your companions.

SHRI BHOGENDRA JHA: That was the query which took me there. I had to go to Ghaziabad because police there had beaten up AITUC workers. The thing I saw without seeing it cannot be believed. There was no provocation. The Inspector asked me whether I was Bhogendra Jha, Member of Parliament. Confirming this query, I asked him to wait a bit as I would like to talk to him. I think they were not there when the Inspector came or he might have been waiting there for their arrival or the person who was sitting in the jeep—perhaps the City Magistrate Mr. Trivedi—on

his direction they came. I do not know about it. But there was no provocation.

Shri R. L. BHATIA: Was there any provocation by the workers? Did they abused the police or throw stones on them? What was the occasion for you want to enquire about it?

SHRI BHOGENDRA JHA: After my release at 6.15 p.m. the Magistrate showed me some bleeding scratches. He also told me about the brick missile which hit him at 4.15 p.m. while he was passing on the road. I asked him how anyone—the persons who came along with me to the hospital—could be hit at 4.15 p.m.? The firing took place from the police side and the brick-bats from the other side after the assaults etc. by the police. I cannot make anythink out of this. I do not know whether it was true.

SHRI R. L. BHATIA: What happened on the earlier occasion?

SHRI BHOGENDRA JHA: That was on the first. They were altting and might have been meeting in connection with the strike.

SHRI R. L. BHATIA: Was there Section 144 at that time?

SHRI BHOGENDRA JHA: I do not know whether it was there or not. I was told, when I had been there, that there was Section 144 in force on the day when I went there on the 3rd.

SHRI RAM JETHMALANI: We can proceed on the assumption that every word he says is true. I would like to have the views of the hon. Law Minister on this. The facts of the case of Shri Phool Chand Verma are also almost the same. There it was mentioned that he was not performing any parliamentary duty on that occasion. So, there was no question of breach of privilege involved. So, in this case also, we have to see whether Mr. Jha was performing any duty as a Member of Parliament or was he acting as a trade union leader. This is a very ticklist point which I want the Committee to solve once for all, because cases of this kind are likely to occur again and again. Otherwise, how can we refuse to take action?

MR. CHAIRMAN: Mr. Jha, in course of your statement, you have stated as follows:

"One of the PAC men hit me with a barrel in my chest exclaiming: "Saale Assembly aur Parliament wale kya Karne aate hain."

You single out a member of the PAC. Could you ascertain the name of that person or would you be able to recognise him? You had

gone to Ghaziabad to attend or take part in a meeting of your party members. There you were assaulted and huddled into a jeep and taken to a place where the Magistrate ordered you to come out of the jeep and go wherever you wanted to go. Could you give the names of the persons who witnessed the scene fully or partly not belonging to your party or belonging to any other party or not belonging to any party at all? The Committee may like to ask them to appear before them.

I cannot give the name of any SHRI BHOGENDRA JHA: P.A.C. man. I did not have any occasion to ask about it. I was surprised when I had to face this thing for the first time in my life since 1940. The only fault of mine was that I could not flee away which was impossible unless I die. I enquired about the name of the Inspector. I do not know his full name. He said, "R. R. Pal." As far as Trivedi is concerned, I do not know which Trivedi. More than that about names, I cannot say anything. I have no connection with any meeting or strike. There was no meeting at all. I had gone to Ghaziabad on behalf of C.P.I. Group Leader on being asked by Shri Indrajit Gupta. This was the first time in my life that I had gone to Ghaziabad. I do not know about this strike because I was not connected with it; I was not connected with it formally. I knew nothing about the strike. Even after that I did not enquire about it. On that day, there was no meeting. Simply to enquire about that incident in which Police in Ghaziabad had beaten up AITUC workers I went there. That is why I said in the beginning that I did not go there on my own, but I could not refuse to go. When some workers were beaten up by the police inside their Union Office in Ghaziabad I would not like to refuse to go there. In future also, even when there is some danger to my life, I will not refuse to go. So, I was sent there and I went. There was no meeting no President and no speeches. Five or six persons were there and they began narrating what happened. Then some people began coming. I think by the time the police assaulted, about 50 persons might have gathered. Whether all of them were workers or outsiders, I cannot say.

You asked whether I can give the name of any neutral person. Again, the whole of my life comes in here. I have never tried for any witness either in the 1942 movement or in any other case. I have not enquired whether I can get any independent witness. Even if I am not an M.P., it will be below my dignity to procure some witness. Even if they are not penalised, I am not to lose anything. Even if they are rewarded, I am not to lose anything personally. They have nothing against me because no

acquaintance was there, excepting that they knew me only as a Member of Parliament. I think they might have come to know my name only from the newspapers. I do not know if any one of them could have known my name. That is why Inspector Pal enquired whether I was Bhogendra Jha. Member of Parliament. That means, he might not have been sure about my name from before.

SHRI RAM JETHMALANI: We must assume that everything that Mr. Jha has said is absolute truth and proceed on that bais. To my mind, the conduct of the Magistrate is more atrocious than the conduct of the police officers.

MR. CHAIRMAN: Mr. Jha, it is not as if I was expecting that you would be collecting evidence. It is natural that after the incident, the names may emerge.

SHRI BHOGENDRA JHA: He was the first person to push me with the barrel in my chest. I could not know who gave me the push in the back which caused the bleeding injury. I did not even show that in the hospital. This pain was too much compared to that slight scratch. They were abusing us and saying, "Why should Members of Parliament poke their nose into everything?

# कमीनो क साथ क्या करने म्नात हैं पालिमेन्ट क मेम्बर

The person I mentioned was the first person who gave me the push. I do not know whether it was loaded or empty. They began assaulting with rifle butts, abusing us all along.

SHRI RAM JETHMALANI: The person who asked you whether you were Bhogendra Jha seems to be the man concerned.

SHRI BHOGENDRA JHA: I think both of them were commanding it. As I said, neither of them had any enmity or grudge personally against me. Inspector Pal came first; the Magistrate came later in the jeep.

SHRI RAM JETHMALANI: They were saying about Members of Parliament in general.

SHRI BHOGENDRA JHA: Yes. They were saying, "Why should Members of Parliament poke their nose into everything?

## साले ग्रसम्बली ग्रीर पार्लियामन्ट वाले क्या करन ग्राते हैं?

I may be wrong, but I believe that if anyone else had been there in that position, the behaviour would have been the same, because I could not become angry up to the end. I was amused wherefrom they got so much anger.

SHRI VIJAY KUMAR YADAV: All these things took place at the instance of the police officer?

SHRI BHOGENDRA JHA: About abuses, I cannot say. But definitely they assaulted me on orders. On two occasions, they did not hit me. The person who looked like a head constable, who was trying to save me twice vanished on the third occasion when I was being assaulted. So, definitely I believe they were ordered by the Magistrate to assault me. That is why I believe the head constable walked away somewhere else and again he re-appeared when I was huddled into the jeep.

SHRI P. SHIV SHANKAR: You have said in your statement in the Lok Sabha: "One police inspector named R. R. Pal appeared and asked me whether I was Bhogendra Jha, Member of Parliament." So far as the other PAC men were concerned, were they within hearing distance when you answered the question of Mr. Pal?

SHRI BHOGENDRA JHA: When I answered Mr. Pal the other PAC men were not there at that point. Please understand the sequence. When the assault began, they first assaulted not me, but those who were sitting in front of me. On the second occasion, they assaulted and pushed out those who were within. On the third occasion, they hit me. At that time, Pal was not there; he had moved behind. Definitely the PAC men might not be knowing that I was Bhogendra Jha, but they were knowing that I was a Member of Parliament.

SHRI P. SHIV SHANKAR: You said in your statement that one of the PAC men uttered these words: "Saale Assembly aur Parliament wale kya karne aate hain." Were these words uttered by one PAC man or by others also?

SHRI BHOGENDRA JHA: The PAC man who came first and hit me with a barrel in the chest, uttered these words. Other PAC men were also uttering the same thing.

SHRI VIJAY KUMAR YADAV: What was the distance between the jeep and the P.O. i.e., place of occurrence?

SHRI BHOGENDRA JHA: Maximum 10 yards (distance between the jeep and the Union Office).

SHRI JAGAN NATH KAUSHAL: In your statement you said: "When I was fainting, on the orders of the City Magistrate, some

Trivedi, they huddled me into a jeep standing by in which the above named Mazdoor leaders had also been huddled in." Is it your assumption that the orders came from the City Magistrate or did you hear him passing such orders?

SHRI BHOGENDRA JHA: The Magistrate was in the jeep and then three or four persons rushed towards me and they huddled me into the jeep saying: "You are being arrested."

SHRI JAGAN NATH KAUSHAL: Did you hear the oral orders of the Magistrate?

SHRI BHOGENDRA JHA: No.

SHRI P. SHIV SHANKAR: What was the distance between yourself and the jeep?

SHRI BHOGENDRA JHA: I was standing just in front of the office room and from there the distance between myself and the jeep may not be more than 10 yards. It may be even less.

SHRI JAGAN NATH KAUSHAL: You have not mentioned in your statement made in the House these words "You are being arrested."

SHRI BHOGENDRA JHA: The Magistrate did not tell me that I was under arrest. The persons who rushed towards me said that I was being arrested. Then they huddled me into the jeep.

MR. CHAIRMAN: When one PAC man gave you blows and hurled all sorts of abuses, where was Mr. Pal? What was the distance between these PAC men who were abusing you and Mr. Pal?

SHRI BHOGENDRA JHA: When I was being assaulted, Inspector Pal was standing near the jeep. He was not inside the jeep at that time. When I was huddled into the jeep, he also got into the jeep. When the assault began, he shifted backwards.

MR. CHAIRMAN: When I was enquiring from you whether there were independent people, it was not that I had any doubt whatsoever about the bona fides or the correctness of your statement. I was just envisaging what statement or plea would be put forward by the defence because we are dealing with a similar situation elsewhere.

SHRI BHOGENDRA JHA: I presume that there were many persons who might be independent or partisan like shopkeepers, who had seen this incident. But I do not know them.

SHRI A. A. RAHIM: You said that the instructions came from the persons sitting in the jeep. The Inspector was with you for one or two minutes. After that instructions came from the persons sitting in the jeep. The Inspector came and identified you. Two or three minutes after that, PAC men came and arrested you. Did the orders come only after knowing that you are a Member of Parliament?

SHRI BHOGENDRA JHA: There were three waves of assaults. The first wave of assault was on those who were sitting outside the room in front of me. They assaulted them, pushed them and dragged them out. Then the second wave came. They dragged out those who were inside, assaulted and beat them. On the third wave they began taking away those who were surrounding me and assaulted me. On three occasions they gave the order—first those who were outside, then those who were inside and then those who surrounded me. Pal had been there.

SHRI P. SHIV SHANKAR: The waves it is understandable, but it is not possible for you to say who was ordering. You could not have concentrated on that

SHRI BHOGENDRA JHA: Of course, I could not hear the order of Shri Trivedi.

SHRI A. A. RAHIM: Was the Magistrate aware that you are a Member of Parliament? Did Pal inform him?

SHRI P. SHIV SHANKAR: That you have to ask Shri Pal. The Committee will call him and put questions.

SHRI BHOGENDRA JHA: From the sequence of events there can be no doubt about it. Pal went to the magistrate. After the three assaults they put me in the jeep. They were in the front and they kept me behind. Pal came to where the jeep was standing, came to the back and then went to the front seat.

SHRI P. SHIV SHANKAR: It is only your assumption that he must have informed him.

SHRI BHOGENDRA JHA: After the first assault, I stayed standing. It was not my job to go anywhere else.

SHRI A. A. RAHIM: Did you go there in your capacity as a trade union member?

SHRI BHOGENDRA JHA: I did not go there as the member or office-bearer of any trade union but as a member of Parliament.

SHRI RAM JETHMALANI: I think it depends upon the view we take of the members functioning outside.

SHRI P. SHIV SHANKAR: If the PAC men had abused him after identifying him, then we will have to go into it further.

SHRI BHOGENDRA JHA: I could not make out why I was taken to the mill gate. I was thinking that I would be taken to the police station or the court. This was something strange to me. I want the Committee to enquire into it. I am not sure of the motivation in this respect. Had I not been there on the 3rd, I myself would have been in doubt the things which is happened on the first. It is difficult to believe them without experiencing it.

(Shri Bhogendra Jha then withdrew)

## Saturday, 18 July, 1981

## PRESENT

## Shri Harinatha Misra-Chairman

#### MEMBERS

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- 2. Shri R. L. Bhatia
- 3. Shri Somnath Chatterjee
- 4. Shri G. L. Dogra
- 5. Shri George Fernandes
- 6. Shri Ram Jethmalani
- 7. Shri Jagan Nath Kaushal
- 8. Shri A. A. Rahim
- 9. Shri P. Shiv Shankar
- 10. Shri P. Venkatasubbaiah
- 11. Shri Ram Singh Yadav
- 12. Shri Vijay Kumar Yadav

#### SECRETARIAT

- 1. Shri K. K. Saxena—Chief Examiner of Bills and Resolutions
- 2. Shri M. P. Gupta—Senior Table Officer.

#### WITNESSES

- (1) Shri S. K. Trivedi, City Magistrate, Ghaziabad.
- (2) Shri R. R. Pal, Police Inspector, Ghaziabad.

(The Committee met at 10.30 hours)

(1) Evidence of Shri S. K. Trivedi, City Magistrate, Ghaziabad.

MR. CHAIRMAN: Shri S. K. Trivedi, you have been asked to appear before this committee to give your evidence in connection with the question of privilege raised by Shri Indrajit Gupta, M.P. regarding the alleged manhandling of Shri Bhogendra Jha, M.P. and use of abusive language in respect of Members of Parliament by the Police at Ghaziabad, U.P. on April 3, 1981. I hope you will 765 LS—5

state the factual position frankly and truthfully to enable this committee to arrive at a correct finding. I may inform you that your evidence may be treated as confidential till the report of the committee and its proceedings are presented to Lok Sabha. Any premature disclosure or publication of the proceedings of the meeting would constitute a breach of privilege. The evidence which you will give before the committee may be reported to the House.

Now you may take oath or affirmation as you like.

Shri S. K. Trivedi then took the oath.

श्री एस॰ के॰ बिबेबी, (सिटी मिजिस्ट्रेट, गांकियाबाक) : माननीय प्रध्यक्ष महोदय, माननीय सदस्यगण, निवेदन यह है कि मेरठ रोड स्थित श्रीराज पिस्टन व रिम फैक्टरी में गत कुछ दिनों से लेबर ट्रबल चन रही है।

भी राम जेठमलानी : ग्रापने कोई लिखित स्टेटमेंट तैयार किया है ?

भी एस॰ के॰ बिबेबी : मैंने प्रपने लिये लिखा है।

भी पी॰ शिवसंकर : जो किस्सा हुन्ना है, न्नापका जो वर्शन है, क्या माप उसे लिखित रूप में लाये हैं ?

भी एस॰ के बिबेदी : वह मैं भपनी इन्फार्मेशन के लिये लाया हूं।

समापति महोदय : ग्राप ग्रपना वर्णन बोलिये, क्या बोलना चाहते हैं ?

श्री एस के कि बिनेदों : निवेदन यह है कि मेरठ रोड स्थित श्रीराम पिस्टन व रिम फैक्टरी में गत कुछ दिनों से लेकर ट्रबल चल रही है । दिनोक 16-3-81 को कुल 515 में से 365 इंटक समर्थक कर्षचारियों ने कर्मचारी एवं मैनेजमेंट के बीच एक समझौते पर हस्ताक्षर किये थे। इस समझौते का एटक से संबंधित 150 कर्मचारियों ने विरोध किया था एवं मन्दर हड़ताल पर बैठ गये, जिन्होंने इंटक से संबंधित कर्मचारियों को मशीन पर काम करने पर गम्भीर परिणाम भुगतने की धमकी दी थो। प्रबन्धकों ने 1-4-81 को कर्मचारियों से शांतिपूर्ण रूप में काम करने के लिये एक लिखित ग्राश्वासन देने को कहा था।

स्मी पी० शिव शंकर: सिडी मजिस्ट्रेट साहब, इसते आपना क्या सम्बन्ध हो सकता है ? फीनटरी में क्या हो रहा है, इसते आपका क्या सम्बन्ध है ?

श्री एस । के विवेदी : मैं फैक्बुग्रल पोजीशन बता रहा हूं।

श्री पी॰ शिव शंकर: ग्रापका सम्बन्ध तो उसी तारीख से ग्राया होगा जिसके मड़बड़ हुई है। ग्राप तो उसी तारीख को वहां गये होंगे। जिस तारीख को श्री भोगन्त झा गाजियाबाद ग्रुये थे, उससे पहले उसते ग्रापका क्या सम्बन्ध है?

भ्योः एस० के तिकेवी : पहले लेकर ट्रक्ल गाविध्याबाद में की और धारा 144 लगी हुई की ।

श्रो राम जें 5 भलानी । कहिये ग्राप ग्रपनी बात कहिये ।

भी ए.४० के० बिंबेंबी: दिनांक 1-4-81 को कर्मचारियों से शांतिपूर्ण रूप में काम करने के लिये एक लिखित भाग्वासन देते को सहा था जिसका एटक कर्म-चारियों ने बायनाट किया भीर स्वेच्छा से काम करने वाले कर्मचारियों को जबदेंस्ती रोका। लेकिन प्रशासन के द्विसाव से स्थिति नियंत्रण में रही।

विनांक 2-4-81 को 106 इंटक से संबंधित कर्म चारी लिखित झाश्वासन देकर फैक्टरी में गये। यह संख्या दिनांक 3-4-81 को 203 तक पहुंच गई। इससे हताश होकर एटक के नेता श्री घनश्याम सिन्हा व सुखबीर सिंह त्यागी ने काम पर झा रहे कर्मचारियों को वापिस घर जाते समय पीटने का प्रोग्राम बनाया, जिसकी सूचना मुझे प्राप्त होने पर मैं कोतवाली से निरीक्षक राजाराम पाल सिंह को मय फोर्स तखब करके मेरठ रोड चौकी के सामने पहुंचा, तो सड़क पर धारा 144 का उल्लंघन करके 600, 700 फैक्टरी कर्मचारियों की धीड़ ने मेरी जीप नं० यू०एस० वाई. 5448 पर करीब 5.45 पी. एम. पर पचराव किया और जीप घेर ली।

सुवाबीर सिंह त्यागी व धनश्याम सिन्हा भीड़ का नेतृत्व कर रहे वे भौर बुलन्द भावाज से भीड़ को भड़का रहे थे कि सरकारी गाड़ी को तथा फैक्टरी की इमारत को लोड़फोड़ कर बरबाद कर देंगे। इस बीच चौकी राजनगर व श्रीराम पिस्टन फैक्टरी पर नियुक्त पुलिस दल व पी० ए० सी० फौरन चौंकी राजनगर के सामने मेरे पास इक्ट्रे हो गये। इन सब पर भी भीड़ द्वारा काफी पथराव होता रहा । मेरे व पूजिस ग्रधिकारियों के समझाने बुझाने व चेतावनी का भी कोई प्रभाव न पड़ा । मेरे तथा न्नई कर्मचारियों के चोटें मा गई । पुनः नेरे द्वारा चेतावनी दी गई कि तुम्हारा मुजना गैर-कानूनी करार दिया जाता है, म्राप लोग तितर-बितर हो जामो, पथराव बन्द कर दो वरना बल प्रयोग किया जायेगा । इसका भीड़ पर कोई ग्रसर नहीं हुन्ना । घनश्याम सिन्हा व सुखबीर सिंह त्यागी के भड़काने पर भीड़ पथराव करती रही । ग्राखिरकार मुझे लाठी चार्च का ग्रादेश देना पड़ा, परन्तु भीड़ ग्रौर उत्तेजित होती गई । भीड़ में से एक फायर भी हम लोगों पर हुआ तथा भीड़ हम लोगों की तरफ पथराव करती हुई झपटी । पुलिस कर्मचारी पथराव से गिरने व बैठने लगे। लाठी चार्ज का असर भारी पथराव की वजह से कारगर नहीं हुन्ना। भीड़ को हटाने तथा अपने कर्मचारियों की जीवन रक्षा हेतु मौके की गम्भीरता को देखते हुए मेरे म्रादेश पर पुलिस दल ने 4 हवाई फायर किये, जिससे भीड़ तितर-वित्तर हो गई ! पथराव से मेरे तथा मेरे ड्राइवर व 13 पुलिस कर्मचारियों के चोटें झाई । एच०सी० जामेर सिंह व वेदपाल सिंह को ज्यादा चोटें लगने के कारण प्रस्पताल सीधे भेज दिया गया । जीप के शीशे टूट गये हैं भीर भी नुक्तान जीप में हुआ है तथा भीoएoसीo के सिराही की रायफल का बठ भी पदराव से टूट गया । मौके पर चला क्रमा एक खोखा कारतस 12 बोर मिला है, यह भीड में से किसी बसवाई द्वारा

चलाया गया है। एक खोखा 12 बोर का एक जगह का व कर्मचारियों द्वारा चलाये गये 4 कारतूसों के खोखे एक जगह तथा घटनास्थल पर तोड़े कछ ईंट व रोड़े एक कट्टे में तथा गाड़ी के शीशे के टुकड़े एक जगह कुल 4 पुलन्दों में घटनास्थल पर सील मृहर किये गये हैं।

इसके प्रतिरिक्त मुझे इस सम्बन्ध में कोई नालेज नहीं है किसी भी तरह की कि कौन प्रादमी वहां या उनके साथ भीड़ में। जसा कि गाजियाबाद में लेबर दूबल हमेशा बनी रहती है, 26 तारीख से वहां पर धारा 144 सी अपार पि सी साहब गये के, मिन उनको परमीशन दी थी, उनको मुल प्रोटेक्शन दी थी फोर्स एलाऊ की थी, उनकी मीटिंग हुई थी। लेकिन हम भौर किसी को भी प्रायर परमीशन के बिना मीटिंग एलाऊ नहीं करते थे। माननीय सदस्य झा साहब की न तो कोई सूचना थी, महमें नालेज थी। वह तो 6 तारीख को अखबार में पढ़ा कि इसमें कौन थे। इसके अतिरिक्त मुझे कुछ भी मालूम नहीं है।

SHRI RAM JETHMALANI: Do you know where this AITUC office is situated? Have you seen that office?

श्री एत० के ब्रिवेडी व जी हां।

SHRI RAM JETHMALANI: On 3rd April how near were you to this office?

श्री एस० के बिवेदी । वह पुलिस चौकी के बिल कुल सामने है मेरठ रोड पर ।

SHRI RAM JETHMALANI: This is opposite the police station. How near were you to the office?

श्री एतः के त्रिजेंदी : पचास गज की दूरी पर होगा।

SHRI RAM JETHMALANI: Did you see Mr. Jha in that office?

भी एस० के० जितेशी: मैंने नहीं देखा।

SHRI RAM JETHMALANI: On 3rd April you have never seen Mr. Jha at all. Can you identify him?

भी एस० के० स्रिवेदी: नहीं।

SHRI RAM JETHMALANI: You have never seen him; nor have you entered his office.

श्री स्नत्र के बिवेदी : नहीं ।

SHRI RAM JETHMALANI: Were you in the Jeep?

को एस० के० तिवेंदी : प्रिंभीड़ पथराव कर रही थी। इसलिए जीप चल नहीं सकती थी। उसके को को वगैरह टूट जाते। मैं जीप से उत्तर गया था। SHRI RAM JETHMALANI: You were in the jeep. 4 persons were put in that jeep, and removed from there. To whom does the Jeep belong?

अर्थे एस० के० विवेदी : जब फायरिंग ना मादेश हुमा, तो भीड़ तितर-वितर हो गई । मुझे पता नहीं कि कौन कहां था ।

भी पी० शिव शंकर: वहां पर कोई जीप थी या नहीं ?

श्रो एस० के० जिवेदी : मेरे पास जीप थी ।

क्यो पो० शिव शंकर । एक ही जीप थी ? किनेई दूसरी जीप नहीं थी ?

श्रो एस० के० त्रिवेदी : जी नहीं।

क्यो प० शिव शंकर : स्था प्राप जीप पर ये ?

श्री एत० के० तिवेदी : पथराव होने पर मैं जीप से उतर गया ।

श्रो पो० जिन शंकर : क्या ग्रापको मालूम या कि श्री भोगेन्द्र झा वहां थे ?

े श्री एत० े विवेदो : जब 6 तारीख को संसद में चर्चा हुई, तो मुझे पता चर्चा ।

श्री पी॰ शिव शंकर : उससे पहले ग्रापको पता नहीं था ?

श्री एस॰ के॰ त्रिवेदी : 6 तारीख से पहल पता नहीं था ।

श्री पी० शिव शंकर : क्या भ्रापने डिस्ट्रिक्ट मजिस्ट्रेट के सामने कोई स्टटमैंट विया ?

श्री एस॰ के॰ त्रिवेदी : नहीं ।

श्री पी॰ शिव संकर : क्या उन्होने कोई इन्क्वायरी की ?

थी एस॰ के॰ तिवेदी : नहीं ।

श्री पी॰ शिव शकर : क्या भापको मालूम हुआ है कि बिस्ट्रिक्ट मजिस्ट्रेट ने कोई एनक्वायरी की भौर पुलिस भफसरों या किसी दूसरे भादमी का बयान नोट किया ?

श्री एस॰ के॰ विवदी : एफ॰माई॰मार॰कराया था ।

श्री पी॰ मित चकर : स्या प्रापको मालूम है या नहीं कि डिास्ट्रिक्ट मजिस्ट्रेट ने कोई इन्त्यायरी की घौर किन्हीं पुलिस थालों से पूछा या किसी घौर घष्टिकारी सो पूछा कि स्या हुमा ?

भी एस० के० जिस्दी : इन्स्वायरी बाद में हुई ।

श्री पी० शिव शंकर : किसने की ?

श्री एस॰ के॰ विवेदी : 6 तारीख को पूछा गया या एस पी और कर्षेटर को कि मखबार में निकला है कि पालियामेंट में चर्चा हुई है।

श्री पी । शिव संकर : भापने कहा या कि इनक्वायरी नहीं हुई है।

श्री एस॰ के॰ तिवेदी : म्रापने पृष्ठा कि जस्ट म्रापटर दि इन्सिडेंट एमदवायरी हुई या नहीं ।

श्री पी॰ शिव कंकर : मैंने मापसे पूछा कि डिस्ट्रिक्ट मणिस्ट्रेट ने मापसे कोई पूछ-साछ की है या नहीं ।

श्री एस॰ के॰ तिबंदी : संसद में इस बारे में चर्चा होने के बाद पूछा था।

श्री पी० सिव संकर : भ्राप जिम्मेदारी से जवाब दें, ताकि यह इस्प्रेशन हो कि भ्राप सही सही नहीं बता रहे हैं । यह गलत बात है । क्या बिस्ट्रिक्ट मैजिस्ट्रेट ने इस मामले में भ्रापसे पूछ-साछ की ?

श्री एस० के० विवेदी : जी हां।

श्री पी० शिव शंकर : कौन सी तारीख को ?

श्री एस॰ कै॰ ब्रिवेदी : 6 तारीख की।

श्री पी॰ मिव चंकर : 6 तारीख को किस वात पूछ-ताछ हुई ?

श्री एसे के कियेदी : शाम को ।

श्री पी० शिव शंकर : कितने बज ?

श्री एस० के० तिबेदी : 8 बजे, जब न्यूज निकलती है।

भी पी० शिव शंकर : एनक्वायरी कहा की ?

श्री एस० के० क्रिबेदी : घर पर।

श्री भी शिव शंकर : किसके घर पर ?

भी एस॰ के॰ तिवेंदी : एस पी साहब के घर पर । डिस्ट्रिक्ट मैजिस्ट्रट इस पी के घर प्राए ।

भी पी० शिव शंकर : वहां भीर कीन कीन ये ?

बी एंस । कै । जिन्दी : मैं या, सी मो सिटी ये ग्रीर श्री दिनेश पांडे ।

भी पी । शिव शंकर : डिस्ट्रिक्ट मैजिस्ट्रेट ने सब का स्टेटमेंट कलमबन्द किया ?

श्री एस॰ के॰ व्रिवेदी : जी हां।

की पी० सिंध शंकर : आपने लिख कर दिवा, प्रापने वस्तव्या किए ?

भी एस० के० तिवेंबी : जी हां।

भी पी बॅंकटसुब्बय्यः : पार्लियाभेंट में डिस्कशन के बारे में न्यूज निकलने के बाद एनक्वायरी हुई ?

भी एस० के० तिवेदी : जी हां।

श्री पी० शिव शंकर : क्यां झापको झभी तक भी मालूम है या नहीं कि हुमारे मेक्दर, श्री भोगेव्ह झा, बुछ जस्मी हुए थे, उनको मार पड़ी थी ?

भी एस० के तिवेदी: ग्रखनारों के द्वारा मालूम हुन्ना । 6 तारीख के बाद मालून हुन्ना, जनकि संसद के बारे में खबर ग्राई।

श्री पी० शिव शंकर: जिस वक्त भापसे पूछ-ताछ की गई, क्या उस वक्त यह मालूम या या नहीं ?

भी एस० के० तिवेंकी : हो ।

भो पी० शिव शंकर : बाद में ग्रखबारों के जरिये मालूम हुन्ना ।

भी एस० के० तिवंदी : जी हां।

श्री मी० ∫िशव शंकर : एस वनत जो मी पूछ-सरछ हुई, न्या ध्रापको माणूम है कि दूसरे पुलिस धाफिसर्ज वगैरह ने न्या लिख कर दिया ?

भी एस० फें विवेदी : जी नहीं ।

सभापति महोदय : भ्रापने भ्रभी भ्रपने बयान में बताया है कि भीड़ हिंसा पर छत्तारू यी, बामजेंट थी, इस लिए पुलिस को गोली चलानी वड़ी । अह गोली चलाने का भार्डर किसने क्या ?

भी एस० के० तिवाँबी : मैंने किया ।

सभापित महोदय: भापने यह भी बताया है कि पुलिस के जो जबान कुछ चायल हुए, उनको भापने इलाज के लिए भस्पताल भेज दिया । लेकिन पुलिस की लाठियों से दूसरे लोग भी घायल हुए थे या नहीं ?

श्री एस० कॅ० क्रिवेंदी : वह ऐसा लाठी चार्ज नहीं था, जिससे कोई बोट सग सके । वे लोग पीछे से पथराव करते रहे । वे लाठी से कट्रोल नहीं हुए । बोड़ी सी लाठी घुमाई गई, तो वे भाग गए ग्रीर फिर पथराव सुरू कर दिया । सभापति महोदय: ग्रापने बताया कि झा साइव भी जड़मी हुए । चूंकि ग्राप वहां पर इनजार्ज थे, तो क्या भ्रापने यह मुनासिब नहीं समझा कि झा साइब को भी इलाज के लिए भेजा जाए ? क्या भ्राप उनको नहीं पहचानते थे ?

श्री एस $\circ^{\mathbb{F}}_{g}$ के विवेदी : वहां कोई नहीं था। न कोई घायल हुआ । कुछ भी नहीं था।

सभापति महोदय: तो झा साहब कैसे घायल हो गए?

भी एसं के विवेदी: मैं नहीं बता सकता कि कैसे हुए।

सभापित महोदय: गाजियाबाद में इस घटनाक्रम में झा साह्ब वायल नहीं हुए?

ं भो एस॰ के॰ तिवेबी: जी नहीं । 6-700 कर्मचारियों में से किसी ने खबर नहीं दी कि कोई भायल हुआ या किसी ने मेडिकल कराया ।

समापित महोदय: इस घटनाक्रम में भ्राप ने किसी को भ्ररेस्ट करने का भ्रार्डर दिया?

श्री एस० के० विवेदी: जी नहीं, कर ही नहीं सकते थे। वह तो सब भाग गए।

समापति महोवय: तो वहां किसी की गिरफ्तारी नहीं हुई?

श्रो एस० कॅं० जिवबी: जी नहीं।

समापति महोदय: कम से कम भ्राप ने भ्रादेश नहीं दिया?

भो एस० के० तिवें ही: जी नहीं।

श्री पी॰ वकटसुब्य्याः झाप ने कहा कि पांच बजे झाप ने रेडियो पर न्यूख सुनी?

श्री एस० कें० त्रिवेंदी: 6 तारीख को 8 वजे टी वी एस०पी० साह्य ने देखा था । वह भी एस पी साहब ने देखा था, उन्होंने कहा कि ऐसा न्यूज में भागाहै।

श्री पी॰ वकटसुब्बयाः क्या न्यूज में श्राया या "टुडे इन पार्लियामेंट" में श्राया वा ?

भी एस० के० तिवेबी: 8 बजे न्यूज में म्राया था। एस पी साहब मन्दर बैठे वे, बन्होंने बताया था।

श्री पी॰ वकटसुब्बन्याः धाप ने नहीं सुना?

श्री एस॰ के॰ क्रिवेंबी: जी नहीं एस पी साहब ने सुना था, उन्होंने वर से बाहर मा कर बताया । SHRI SOMNATH CHATTERJEE: You said that the office of the AITUC was opposite to the Police Station. Now, how far is the office of M/s. Shri Ram Piston and Rings Mills from the Police Station?

भी एस॰ के॰ बिवेदी: ज्यादा से ज्यादा ढाई तीन फलाँग है।

SHRI SOMNATH CHATTERJEE: According to you, you did not go to the office of AITUC at all on that day. Then at 5.15 where were you on that day?

भी एस॰ के॰ ब्रिवेबी: मुझे पांच बजे सूचना मिली सिंहानी गेट थाने में तो सवा पांच बजे मैं कोतवाली पहुंचा ।

SHRI SOMNATH CHATTERJEE: When did you reach the office of this company?

श्री एस॰ के॰ क्रिवेदी: पुलिस चौकी के सामने मैं 5.45 पर पहुंच गया था क्योंकि वहां सारी फोर्स लगी हुई थी। फैक्ट्री में हम नहीं गए थे। चौकी के सामने ही खड़े थे।

SHRI SOMNATH CHATTERJEE: Where did the incident take place?

श्री एस० के० ब्रियेबी : चौकी के सामने ही।

SHRI SOMNATH CHATTERJEE: On that day, in the evening, did you at all go to the factory of this company?

श्री एस० के० ब्रिवेदी : जी नहीं ?

समापति महोदय: वह पूछ रहे हैं कि क्या ग्राप फैक्ट्री पर गए थे?

श्री एस० के० ब्रिवेदी: जी नहीं।

SHRI SOMNATH CHATTERJEE: You said that you heard the news from TV at 8 O'clock on the 6th.

भी एस॰ के॰ क्रिवेबी: जी हां।

SHRI SOMNATH CHATTERJEE: Now, according to you, you did not know whether Shri Bhogendra Jha, Member of Parliament, was there or not.

भी एस० के० क्रिवेदी : जी नहीं ।

SHRI SOMNATH CHATTERJEE: Now, you noted down the statement then and there, on the 6th. But you did not try to make any enquiry as to what had happened.

भी एस॰ के॰ ब्रिवेदी: जी?

SHRI SOMNATH CHATTERJEE: You just now said that you made a report to the S. P. on the 6th. At what time did you make the report?

श्री एसः कें ब्रिवेबी: रात में हम लोग कोतवाली भ्राए भीर हम ने भीर सी भ्रो ने स्टेटमेंट लिखकर दिया ।

भी सोमनाथ घटजी : कितने बजे दिया?

श्री एस० के० ब्रिवेदी: नरीव स्वा नौ बजे।

SHRI SOMNATH CHATTERJEE: Before that, when such serious charges have been made, did you think that it was necessary to make some enquiry because according to you, you were not aware of the hon. Member?

श्री एसः केः बिवेदीः जी, पहले मालूम नहीं था । पहले मालूम होता तब कारते ।

SHRI SOMNATH CHATTERJEE: Did you hold any enquiry as to whether there was any basis in so far as the charges made by the M.P. were concerned?

श्री एस० के० विवेदी: वहां कोई था ही नहीं, कोई मिला ही नहीं। इन्स्वायरी तो इमने की कि कोई आए या नहीं आए लेकिन वहां कोई था ही नहीं, आफिस भी बन्द हो गया था।

SHRI SOMNATH CHATTERJEE: Did you take Mr. Pal with you when you made the report?

भी एस० के० ब्रिवेदी: जी।

SHRI SOMNATH CHATTERJEE: Did he submit any statement?

भी एस० के० ब्रिवेदी: जी।

SHRI SOMNATH CHATTERJEE: Did you ask him to submit a statement to you? Could you recall that?

श्री एस० के० क्रिवेदी: उसी दिन रात को कोतवाली में स्टेटमेंट दिया वा।

भी सोमनाथ चटजी : कीन से दिन?

श्री एस॰ के॰ ब्रिवेदी: सिक्स्य की।

SHRI SOMNATH CHATTERJEE: Now, where is that statement? Is it not with you here?

श्री एस॰ के॰ क्रिवेदी : जी नहीं।

SHRI SOMNATH CHATTERJEE: Was any officer injured on that day?

भी एस० के विवेदी: मेरे चोट लगी थी सिर्फ।

SHRI SOMNATH CHATTERJEE: You were injured Did you get yourself treated?

भी एस० के० विवेदी: जी हां।

SHRI SOMNATH CHATTERJEE: Where?

SHRI S. K. TRIVEDI: At the Government Hospital, Ghaziabad.

SHRI SOMNATH CHATTERJEE: At what time?

भी एस० फै॰ ब्रिवेडी: रात को नौ बजे के करीब।

SHRI SOMNATH CHATTERJEE: Before that, you say that you were in the SP's house.

भी एसः के विवेदी: जी?

SHRI SOMNATH CHATTERJEE: On the 3rd you were treated at 9 O'clock. That means you did not take any treatment for 3 hours. You went to the hospital at about 6 O'clock or so and you were treated at 9 O'clock.

भी एसः केः विवेदीः जीहां।

भी पी॰ शिव संकर : यह जो पाल साहब ने भाप को स्टेटमेंट दिया यह 3 तारीख को दिया?

श्री एस॰ के॰ ब्रिवेदी: जी नहीं, 6 तारीख को जब मालूम हुमा तो पता संगाया गया कि कीन से माननीय सदस्य ग्राए थे।

श्री पी॰ शिव शंकर: ग्राप नयी-नयी-वार्ते बोल रहे हैं, कुछ सोच समझ कर बोलें । क्या 6 तारीख को स्टैटमेंट मिस्टर पाल ने दिया?

भी एस० के० विवेदी: जी हां।

श्री पी । शिव शंकर: ग्रापने ग्रपनी डायरी में नोट किया ?

श्री एस० के० क्रिवेदी : वी नहीं ।

श्री पी० शिव शंकर: कहा नोट किया?

भी एस० के० बिबेदी: वह तो लिखित भेज दिया गया।

श्री पी० शिव शंकर : कहां मेज दिया ।

भी एस • के • ब्रिवेबी : दूसरे दिन सात तारीख को ही एम को भेज दिया ।

भी पी० शिव शंकर: लेकिन डी एम के सामने भापने कहा कि पाल ने स्टेटमेंट नहीं दिया । उस वक्त किस किस ने स्टेटमेंट दिया डी एम को ?

भी एस॰ के॰ जिवेदी: उस वक्त तो मैं भीर सर्किल भ्राफिसर दिनेश बन्द्र 'बांडेय इन्हीं दोनों ने ही दिया ।

भी पी० शिव शंकर: बाकी किसी ने नहीं दिया?

भी एस० के० ब्रिवेदी : जी नहीं ।

भी पी॰ शिव शंकर: जीप तो ग्राप की ही थी पुलिस चौकी के सामने ।

भी एस० के० क्रिवेदी: जी हां।

श्री पी॰ शिव शंकर: कितने बजे माप जीप को वापस ले गए? गड़बड़ होने के बाद माप ले कर चले गए?

भी एस॰ के बिवेदी: जी नहीं, खड़ी रही, वह चल ही नहीं पा रही भी।

भी पी० शिव शंकर: तो वह वहीं रही ?

भी एस॰ के॰ विवेदी हैं जी हां।

भी पी० शिव शंकर : किलने समय तक बड़ी रही?

भी एस॰ के॰ ब्रिवेदी: 8 बजे रात को ले जा कर गैरेज में बाला गया।

समापति महोबय : गाजियाबाद में ही मापका इलाज हुमा था?

श्री एस० के० ब्रिवेदी: जी हां।

समापति महोबय: कितनी देर तक श्राप हास्पिटल में रहे ? श्रापको फर्स्ट एड रेकर छोड दिया गया या वहां पर श्रापको रहना पड़ा ?

श्री एसः के ब्रिवेदी: रात में मुझे रकता पड़ा।

समापति महोदय : किस तरह की चोट धापको लगी थी? यानी डाक्टर ने कुछ लिखा था या कोई एक्सरे वगैरह हुआ था तो उसकी कोई कापी धाप दे सकते हैं?

भी एस॰ के॰ ब्रिबेटी : मेरे पास मेडिकल रिपोर्ट है।

समापति महोदय : बहु भाप यहां जाए हैं?

भी एस॰ के॰ बिचेबी: जी नहीं, लाया तो नहीं हूं।

भी शगम्लाय कौशल : मि० तिवेदी, श्री भोगेन्द्र क्षा ने यह स्टैटमेंट दिया है कि जीप की मगली सीट पर भाप भौर पुलिस इस्पेक्टर बैठे वे, उनको तथा कुछ मीर नोगों को पिछली सीट पर ढकेल कर जबरदस्ती बिठाया गया । उस बक्त का साह्रव ने कहा कि मेरी ऐनक रह गई है तो उस पर कहा गया "नियंग दूर्दग" धीर जीप को चला दिया गया । दो फलौंग जाने के बाद घाप दोनों घादमी जीप से उतरे धीर घापने जाकर श्रीराम पिस्टन ऐंड रिंग्ज मिल्स के कुछ घफसरों से सलाह की घीर फिर घापने श्री भोगेन्द्र झा से कहा कि घाप नहीं भी जा सकते हैं घीर इस तरह से घापने उनको छोड़ दिया । तो इस स्टेटमेंट में कहां तक ग्रस्लियत है, कितना इसीडेन्ट हुमा या बिक्कुल कुछ नहीं हुमा?

श्री एस० के० क्रिवेदी: यह सब कुछ बिल्कुल नहीं हुआ भीर न मैं कहीं जीप में गया भीर नहीं कोई मेरे साथ बैठा। जब वहां पर फोर्स लगी हुई थीं तो उसको छोड़कर मैं कैसे जा सकता था।

श्री जगम्नाथ कौशल: प्रापके खिलाफ यह स्टेटमेंट दिया गया है कि जीप की प्रगली सीट पर प्राप थे भीर प्रापके साथ पुलिस प्रफसर था। क्या श्री भोगेन्द्र का बोले या किसी ने भी यह कहा कि मेरी ऐनक रह गई है भीर प्रापने कहा "निविध्य हुईंग" भीर फिर जीप लेकर चले गए? क्या उनका यह सारा स्टेटमेंट बिल्कुल बेबुनियाद है?

श्री एस० के० क्रिवेदी: जी हां।

भी जगन्नाय कौशल: भ्राप के साथ ऐसी कोई बात नहीं हुई।

भी एस॰ के॰ ब्रिबेदी: जी नहीं।

भी जगन्नाय कौशल: ब्राइवर का क्या नाम या?

श्री एस० के० ब्रिवेदी: चमन लाल ।

भी जगन्नाय कौशल: उसका क्या रैंक या?

भी एस॰ के॰ बिबेबी: सिटी मैजिस्ट्रेट का ड्राइवर है।

भी जगन्नाथ नौशल: इस इंसीडेन्ट के बारे में श्रापका पहला स्टेटमेंट 6 तारीख-को हुआ---यह बात सही है?

भी एस॰ के॰ तिबंदी: जी हां।

श्री जगन्नाथ कौशल: प्रापने प्रभी जो बयान दिया उसमें यह कहा कि 6 तारीख को धापका स्टेटमेंट डी एम के सामने एस पी के निवास स्थान पर हुआ लेकिन इससे पहले धापने यह भी कहा—दोबारा जबकि मिनिस्टर साहब ने सवाल किया—कि जब डी एम ने धापसे इंक्यायरी की तो धापने धपना स्टेटमेन्ट कोतवाली में दिया। तो डी एम को एस पी के मकान पर स्टेटमेन्ट देने से पहले धापने इस घटना के कम में धपने स्तर पर कोई जांच नहीं की थी—यह बात सही है?

श्री एस॰ के॰ ब्रिबेबी: जी हां, तब तक कोई नालेज ही नहीं थी, कोई बात ही नहीं हुई थी। श्री जराजाथ कौशल: यह तथ्य है कि श्रापने डी एम के साम्रने एस पी के सकान पर बयान देते समय तक श्रपने कम में कोई जांच नहीं की थी?

श्री एस॰ के॰ विकेदी: जब तक समाचार-पत्न नहीं पढ़ा तब तक पता ही नहीं सा ।

श्री जगन्नाथ कौशल: ग्रापने जो स्टेटमेंट डी एम के सामने इस घटना के कम में दिया उसकी जब ग्रापने कोई जांच ही नहीं की थी तब ग्रापने किस ग्राधार पर स्टेटमेंट दिया?

भी एस० के० क्रिबेदो: मैंने यह कहा कि मुझे कोई नालेज नहीं है।

भी जगन्नाथ कौशल: प्रापने जो जांची की उससे यह तथ्य प्रापके सामने प्रकट हुआ या नहीं कि माननीय सवस्य 3 तारीख को सार्यकाल सका 5 कड़े सावियाबाद में थे?

भी एस॰ के॰ ब्रिबेबी : जी नहीं ।

श्री विजय कुमार थादव : घटना के दिन ग्राप कहां कव पंहुचे ?

भी एस० के० क्षित्वे : 5.45 पर.।.

भी विजय कुमार थादव: ग्रापके साथ ग्रीर कीन लोग थे?

भी एस॰ के॰ क्रिकेकी: मेरे साथ श्रीः ग्रार ग्रार पाल थे ग्रीर दो कांस्टैकल भी थे।

भी विजय कुमार थादव: कितनी देर तक ग्राप वहां रहे ?

भी एस० के० विषेत्री: साढ़े 6 बजे तक।

श्री विजय कुमार थाववः कहारहे?

भी एस॰ के॰ ब्रिबेबी: पहले जब मैं गया तो जीप पर बैठा था फिर जीप से नीचे उत्तर गया ।

भी विजय कुमार यादव: जीप से उतरने के बाद आप कहां गए?

भी एसः के बिवेदी: पुलिस चौकी में ही रहा साढ़े 6 बजे तक ।

की विजय कुमार यापवः उसके बाद कहां गए?

ं भी एस० के० ब्रिवेबी : ग्रस्पताल के लिए चला गया ।

भी विजय कुमार यावव: भ्राप रात भर ग्रस्पताल में ही रहे ?

भी एस के बिवेदोः जी हां।

श्री विजय कुमार यादव: ग्रापने यह कहा कि ग्रापको इस बात की जानकारी भी कि वर्कर्स ने मार-पीट की योजना बनाई है तो क्या ग्रापने इसकी कोई रिपोर्ट यादे में दी?

भी एस० के० ब्रिमेवी: जी हां।

थी विजय कुमार यादव : क्य दी?

भी एस० के० क्रिवेदी : 5 बजे।

भी विकय कुमार यादव : प्रापने यह कहा कि प्राप शस्पताल सवा 6 वज पहुंच गए ने लेकिन प्रापका ट्रीटमेन्ट 9 बजे हुआ—क्यों?

भी एस० के० ब्रिवेदी : वहां काफी लोग भायन ने ।

भी विजय कुमार यादव : वहां पर कितने लोगों का मेडिकल एग्जामिनेशन हुआ ?

भी एस० के० क्रिवेबी : मैं एग्जैक्ट फीगर तो नहीं बता सकता ।

भी विजय कुमार बादव : सबके सब पुलिस वाने ही थे?

भी एस॰ के॰ बिबेबी: जी हां, मेरा ड्राइवर मा, पुलिस वाले ये ग्रीर में था।

भी विजय कुमार **धावव : भाप स्रोम कुल कि**ान थे?

श्री एस० के० ब्रिवेदी: 13 लोग थे । पुलिस वाले म्रोर वो सोग हम ।

समापति महोबय : स्था भाप भी भोगेन्द्र सा की बात गानेंगे कि वे बहां पर जब्मी हुए लेकिन वहां उनका कोई उपचार नहीं हुआ ?

श्री एस॰ के॰ ब्रिवेदी : वहां तो कुछ हुआ ही नहीं । न कोई अस्पताल में मर्ती हुआ।

भी राम सिंह<sup>ें</sup> शास्त्र : भापने नाहा है कि भीड़ भाग नई तो क्या भापने किसी को पकड़ने भीर गिरफ्तार करने की कोशिश की या नहीं?

श्री एस० के० ब्रिबेबी : हमने गिरफ्तार करने की चेष्टा नहीं की । वे लोग पत्थर फेंकते हुए भाग गए ।

श्री राम सिंह यादव: उत्तर प्रदेश सरकार ने कोई जुडीशियल इंक्वायरी के लिए ग्राडेंर नहीं किया है?

भी एस० 🌋 के॰ बिबेबी : जी नहीं।

श्री विजय कुमार यापव : भ्रापकी जीप को किसी तरह का कोई नुकसान वहुंचा या नहीं ?

भी एस॰ के॰ ब्रिवेदी : पहले उस पर पथराव हुआ था ।

भी विजय कुमार यादव : जब धाप जीप छोड़ कर चले गए तो बाद में जसको कोई नुक्सान पहुंचा या नहीं?

भी एस० के० बिवेदी :: भीड़ तो चली गई भी।

भी विजय कुमार यादव : पहले दिन घटना के समय माप गाने पर गए, उसके बाद भी माप गए या नहीं ?

श्री एस० के० विवेदी : जाता रहा ।

भी विजय कुमार योदव : वहां पर साइकिलों का ग्रम्बार जो मौजूद पाया गवा वह ग्रापने देखा या नहीं ? वह तो मजदूरों की साइकिलें थी।

SHRI RAM JETHMALANI: Did the Police record any statement in respect of this incident?

श्री एस० के० विवेषी: जी, हां।

SHRI RAM JETHMALANI: On what date? Was it before 6th April, 1981 or after it?

श्री एस॰ के॰ ब्रिवेदी : उस के पहले था।

SHRI RAM JETHMALANI: Who had given FIR?

भी एस० के० क्रिवेदी : मैंने दी थी।

भी राम सिंह यादव : रिपोर्ट ग्रापने दर्ज कराई थी?

भी एस० के० क्रिवेदी : जी; हां ।

SHRI RAM JETHMALANI: Your information must have been recorded on the 3rd April itself. This incident took place on the 3rd April at about 5.15 p.m. Were you the informant?

श्री एस० के० क्रिवेबी : जी, हां।

SHRI RAM JETHMALANI: Have you got a copy of the FIR?

भी एस॰ के॰ ब्रिवेदी : जी, हां।

SHRI RAM JETHMALANI: Can you show it to us?

(At this stage, the copy was shown to him)

SHRI SOMNATH CHATTERJEE: You had made the FIR.

भी एस० के बिबैदी : जीं, हां।

SHRI SOMNATH CHATTERJEE: Were you asked to make a statement only about Mr. Jha on the 6th April?

भी एसं के किवेदी: जी, हां।

SHRI SOMNATH CHATTERJEE: What was the statement? You said, you do not know whether he was there or not.

श्री एस० के० ब्रिवेडी : उस में मैं कम्प्लेमेस्ट था । पुलिस इन्वेस्टीगेशन उस की चल रही है ।

SHRI RAM JETHMALANI: At the scene of incident, was there any Panchnama?

श्री एस के किवेदी: पचनामा मर्डर केस में होता है।

SHRI RAM JETHMALANI: Was anything like stone or something like that found? If so, was any document made?

श्री एस० के० ब्रिबेदी: फर्द बरामदगी बनाई गई थीं, रिकंबरी मीमो तैयार किया गया था।

SHRI RAM JETHMALANI: When?

SHRI S. K. TRIVEDI: On the spot.

SHRI RAM JETHMALANI: On the 3rd April itself.

श्री एस० के० ब्रिवेदी: जी, हां।

SHRI RAM JETHMALANI: Was there any similar document regarding what had happened inside the office? Did anybody make any document in respect of that?

समापित महोदय: म्रच्छा, माप यह बताइए कि माई यू टी॰सी॰ का जो माफिस था, उस में कोई घटना घटी या नहीं घटी, इस के सम्बन्ध में किसी ने कोई वक्तव्यं दिया था ?

भी एस० के० ब्रिबेबी: जी, नहीं।

SHRI RAM JETHMALANI: You said the jeep was badly damaged. The damage was caused by brick-bats. Did anybody open the bonnet and pull out the machine?

भो एस० के० सिवेंदो 'जी, नहीं। 765 LS-6 SHRI RAM JETHMALANI: What happened to the jeep?

श्री एस० के० तिबेदी: जीप के सब शीशे टूट गये थे।

भी गिरधारी लाल बोगरा : जब तक जीप का इंजन खराब न हो जाए, तब तक जीप चलते रहनी चाहिए। भ्रगर शीशे टूट गये थे, तो भी जीप चलनी चाहिए थी।

भी एस० के० ब्रिवेदी: जीप पर बहुत पत्थर लगेथे। इन से शीशे टूट गये थे।

SHRI RAM JETHMALANI: You did not want to move away. It was not that the engine was not working.

भी एस० के० बिबंदी: जीप के शीशे टूट गये थे।

SHRI RAM JETHMALANI: You do not know whether the engine had been damaged.

श्री एस० के० ब्रिबेदी: यह नहीं देखा था।

SHRI RAM JETHMALANI: Do you know anything about these photographs? This is the same jeep we are talking about. Were these photographs taken at the scene of office or some other place?

SHRI S. K. TRIVEDI: On the spot.

SHRI RAM JETHMALANI: How far is this place from the AITUC office?

SHRI S. K. TRIVEDI: 15-20 yards.

SHRI RAM JETHMALANI: Was the whole street completely full of people?

श्री एस० के० क्रिवेदी: बहुत भीड़ थी।

SHRI RAM JETHMALANI: Some members of this group must be near the door of the office.

SHRI S. K. TRIVEDI: Yes.

SHRI RAM JETHMALANI: How many people were there?

श्री एस के बिबेदी: वहां जो वह श्राफिस है, उस के पास दुकानें भी हैं। ग्रत: निश्चित संख्या नहीं कही जा सकती।

SHRI RAM JETHMALANI: A large number of people were there outside the door.

श्री एसः केः जियेदी : दुकानों में बहुत से लोग खड़े थे।

SHRI RAM JETHMALANI: Was the door of that office opened?

श्री एस० के० सिबेची : यह हम ने नहीं देखा।

127 B C

SHRI RAM JETHMALANI: Did you look at the office of AITUC because it was involved? Did you look at it and see what was happening? You never looked at it. You do not know whether anybody was coming out or going inside. Was there any reason for it? You refused to look at an important place.

भी एस० के० बिवेदी: सड़क पर पत्थर गिरने शुरु हो गये थे इतनी भीड़ थी कि उधर जाने की जरूरत महसूस नहीं की।

SHRI RAM JETHMALANI: Did you receive any injury?

भी एस० के० क्रिकेटी : जी, हां।

SHRI RAM JETHMALANI: What kind of injury did you receive?

श्री एस० के० किवेबी: एक पत्थर यहां लगा ग्रीर एक पत्थर यहां लगा। (साक्षी ने खड़े हो कर स्थान दिखाया)।

SHRI RAM JETHMALANI: One was struck at the knee. Resulting in what?

श्री एरा के बिबेदी : स्प्लीन में चोट लगी थी।

SHRI RAM JETHMALANI: Was there any bleeding injury?

SHRI S. K. TRIVEDI: No.

SHRI RAM JETHMALANI: What was that kind of injury for which you had been treated for the whole night?

SHRI S. K. TRIVEDI: Spleen.

SHRI RAM JETHMALANI: What was the external injury on your body?

भी एस० के० ब्रिबेटी : वोमिटिंग।

SHRI RAM JETHMALANI: Was it bleeding injury or bruise?

श्री एस॰ के॰ विवेदी: जी नहीं।

SHRI RAM JETHMALANI: And for this were you treated the whole night?

श्री एस० के० क्रिबंदी: जीहां।

SHRI RAM JETHMALANI: Was any bandage or anything applied in the hospital?

भी एस० के० क्रिबंदी: जी नहीं।

SHRI RAM JETHMALANI: For how many days did you receive the treatment?

भी एस॰ कें बिनेदी: एक रात में ठीक हो गया था।

SHRI RAM JETHMALANI: Before you went to the hospital was any FIR recorded?

श्री एस० के० ब्रिवेदी : जी हां।

SHRI RAM JETHMALANI: Approximately at what time?

भी एस० के० क्रिवेदी: कोई पीन घंटा या एक घंटा लग गया। यह लगभग आगठ बजे का समय होगा।

SHRI RAM JETHMALANI: Upto 8.15 or so did anybody not think of sending you to hospital nor did you think of going to hospital on your own?

श्री एस० के० विवेदी: जी हां।

SHRI RAM JETHMALANI: How long did your FIR take?

श्री एस० के० विवेदी: एक घंटा या पौन घंटा लिया।

भी राम जेठमलानी : पुलिस ने ग्रापका कीई फरदर स्टेटमेंट लिया?

श्री एस० के० ब्रिबेदी : जी हां, दूसरे दिन।

भी राम जेठमलानी : जो दूसरे दिन ग्रापका स्टेटमेंट हुग्रा, क्या वह ग्रापके पास है ?

श्री एस को किवेदी : वह मेरे पास नहीं है।

भी राम जेटमलानी : यह जो दूसरे दिन ग्रापका स्टेटमेंट हुग्रा इसमें ग्रापने कोई नयी बात कही ?

भी एस० के० ब्रिवेदी : जो बातें मैंने एफ० म्राई० म्रार० में कही थीं वही उसमें कहीं।

भी राम जेठमलानी : कुछ तो नमा जरूर बताया होगा ?

श्री एस० के० ब्रिबंदी: जी नहीं।

SHRI RAM JETHMALANI: Did you say anything new in your second statement?

भी एस० के० विषयी : जी नहीं।

SHRI RAM JETHMALANI: So, your whole FIR was re-recorded?

श्री एस० के० विष्देशी: ज़ी हां।

SHRI RAM JETHMALANI: After 6th did the Police record any further statement of yours?

श्री एस० के० क्रिबेडी : जी नहीं।

SHRI RAM JETHMALANI: Somebody tells us on behalf of the Government that it was later discovered that Mr. Bhogendra Jha was in the crowd and he had received injuries. Do you know anything about this fact?

भी एस० के० कियेची : जी नहीं।

SHRI RAM JETHMALANI: Nor did you know that Mr. Jha was in the crowd?

श्री एस० के० क्रिवेदी: जी नहीं।

SHRI RAM JETHMALANI: Till today you do not know this fact at all?

श्री एस० के० ज़िबेदी: जी हां।

श्री गिर**णारी लाल डोगरा** : जो फायर किये गये कारतूस श्रापको मिले वे कितने बोर के थे ?

श्री एस० के० क्रिवेदी : 12 बोर के।

श्री गिरधारी साल डोगरा: आपने एक दफा कहा कि साढे छ: बजे ग्रस्पताल चये गये, दूसरी जगह पर कहा कि एफ आई० ग्रार सिक्काने के बाद गये।

श्री एस के विवेदी: साढ़े छ : बजे में ने वह जगह छोड़ दी। फिर एफ म्राई०म्रार ० लिखवायी। उसके बाद में मस्पताल गया।

श्री गिरधारी **लाल डोगरा:** ग्राप वहां से साढ़े छ : बजे चले गये ग्रीर सवा ग्राट बजे ग्रस्पताल गये ।

श्री एस० के० खिबेदी: जी नहीं।

श्री गिरधारी लाल डोगरा : भ्रापने यह फरमाया न कि वहां पर काउड श्री स्रोर कार्यारंग के बाद वह डिस्पर्स हो गयी थी सौर डिस्पर्स होने के बाद माप वहां ते गये।

भी एस० के० क्रिकेटी : जी हां, डिस्पर्स होने के बाद में वहां से गया।

श्री गिरधारी लाल डोगरा : सामने जो एक दुकान में इसका एक दफ्तर था बहु खुला हुआ था या बंद था उस बक्त जबकि लोग चले गये थे?

भी एम० के० ब्रिचेदी: जब तक दफ्तर खुला था।

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भी गिरधारी लाल डोगरा : उसके ब्रन्दर कुछ ब्रादमी थे?

श्री एस॰ के॰ तिवेदी : वह एक छोटा सा कमरा है, उसमें सड़क से अन्दर कुछ नजर नहीं स्राता है । कोई स्रादमी नजर नहीं स्राता था।

भी जार्ज फर्नान्डीस: ग्राप वहां पौने छ: बजे जीप ले कर पहुंचे । उससे पहले ग्रापकी पुलिस फोर्स वहां पहुंची होगी । वह पुलिस फोर्स कितनी जीप गाड़ियों में वहां गयी थी ?

भी एस० के० विषेती: पी०ए०सी० वहां गयी थी भ्रौर ट्रक्स में गयी थी। वहां कोई जीप नहीं थी।

श्री जार्ज कर्नान्डीस: पी० ए सी० के ग्रफसर तो जीप में गये होंगे।

भी एस० के० ब्रिवेदी: वहां ग्रीर कोई जीप नहीं थी।

भी जार्ज फर्नाग्डीस: कोतवाली की जीप तो होगी।

श्री एस० के० क्रिवेदी: कोई जीप नहीं थी।

श्री **जार्ज फर्नान्डोस**ः वहां को**ई दू**सरी सरकारी जीप रहने की प्रापको कोई जानकारी नहीं है ?

श्री एस० के० क्रिकेदी: जी नहीं।

भी जार्ज फर्नान्डीस : थाने की गाड़ी जब म्राई, तो मारपीट हुई तो यह बताइये कि थाने की गाड़ी कब माई?

श्री एस० के० ब्रिबेदी: 6 बजे के करीब।

भी जार्ज कर्नान्डोस: गाड़ी के माने के पहले भीर कोई गया था। फायरिंग के पहले कोई घटना घटी? ए० माई० टी० यू० सी० के दफ्तर में उससे पहले कोइ घटना घटी?

श्री एस के बिबेदी : मुझे मालूम नहीं।

श्री जार्ज कर्नान्डीस : यह ग्रापकी जानकारी में नहीं है, लेकिन यह तो हो सकता है कि कोई घटना वहां घटी हो जिसको लेकर भीड़ उत्तेजित हुई हो ?

भी एस० के० क्रिकेबी: इसका भी मुझे कुछ पता नहीं।

श्री अपनं फर्नांग्डील : यह हो सकता है कि ऐसी बीज हुई हो ग्रीर आपके जाने के पहले कोई घटना बहां घटी हो, लेकिन वहां कोई घटना घटी या नहीं, इसकी श्रापको कोई जानकारी नहीं है ?

श्री एस० के० विषेदी : जी नहीं।

भी कार्ज कर्नान्त्रीस : यह भी नहीं मालूम कि कोई घटना नहीं घटी?

भी एस । के । त्रिवेदी : यह तो सूचना थी कि वहां पत्थर फेंके जायेंगे।

भी जार्ज कर्नान्डीस: कुछ इल्सा हुमा होगा, वह तो म्रापको मालूम था?

भी एस० के० क्रिवेदी : जी हां।

भी जार्ज फर्नान्डीस: ए० म्राई० टी० यू० सी० से संबंधित कुछ हल्सा हुमा, यह म्रापको मानूम है ?

भी एस० के० ज़िबंदी : जी हां।

श्री जार्ज कर्नान्डीस: मजदूरों का संघर्ष है, ए० ग्राई० टी० यू० सी० से ही संबंधित कोई संघर्ष हुआ, यह आपको मासूम होगा?

श्री एस॰ के॰ ब्रिकेटी: फैक्टरी में झगड़ा था दो यूनियनों में ।

श्री आर्ज फर्नान्डोस : श्रापके पहुंचने के पहले ए० ग्राई० टी० यू० सी० दफ्तर को लेकर कोई झगड़ा हुग्ना, घटना घटी यह ग्रापको मासूम नहीं?

भी एस । के । ब्रिबेरी : दफ्तर को लेकर कोई घटना नहीं हुई।

श्री रघुनन्दन लाल माटिया : जब श्राप जीप में वहां गये, श्रापके साथ जीप में कोई ग्रीर भी थे ?

श्री एस० के० ब्रिबेदी: जी हां, मि० पाल, इन्सपैक्टर कोतवाली।

भी रयुनन्दन लाल भाटिथा: भाषको किसी ने बताया कि भोगेन्द्र झा एम०पी० भाये हैं भीर जलूस की भगवाई कर रहे हैं?

भी एस॰ के॰ ब्रिबेदी: किसी ने नहीं बताया। वहां कोई जलूस भी नहीं था।

भी रचुनन्दन लाल भाटिया : जो मजदूर ग्रन्दर से ग्राये, उन्होंने हल्सा किय ग्रापको इन्सपैक्टर ने यह नहीं बताया कि भोगेन्द्र झा जलूस में चल रहे हैं, श्रगुब कर रहे हैं, यह ग्रापको पता नहीं ?

भी एस॰ के॰ ज़िबेबी : जी नहीं।

श्ली रचुनन्दन ख़ाल भाडिया: मह भी नहीं बताया गया कि जीप में बैठाकर पहुले लोसों को पुलिस ले गई? मह भी जानकारी प्रापको नहीं दी गई कि कौनसे लोगों को पुलिस जीप में डालकर ले गई?

श्री एस० के० दिवेदी : जी नहीं।

श्री रघुमन्दम साल माहिया : ग्राप कब पहुंचे ?

श्री एस॰ के॰ विषेदी : 6, सादे 6 वजे।

भी रखनम्बन लाल भाडिया : ब्राइडर जीप का ही था? नया नाम भा?

भी एस० के० क्रिवेदी : कांस्टेबल था।

MR. CHAIRMAN: You may go now.

(The witness then withdrew)

(2) Evidence of Shri R. R. Pal, Police Inspector, Ghaziabad

MR. CHAIRMAN: You have been asked to appear before this Committee to give your evidence in connection with the question of privilege raised by Shri Inderjit Gupta regarding alleged manhandling of Shri Bhogendra Jha, MP and use of abusive language in respect of Members of Parliament by the Police at Ghaziabad on April 3, 1981. I hope, you will state the factual position frankly and truthfully to enable this Committee to arrive at a correct finding. I may inform you that your evidence will be treated as confidential till the report of the Committee and its proceedings are presented to Lok Sabha. Any premature disclosure or publication of the proceedings of the meeting would constitute a breach of privilege. The evidence which you will give before the Committee may be reported to the House. Now, you may please take oath or affirmation as you like.

(Shri R. R. Pal then took oath)

SHRI RAM JETHMALANI: We are asking you about the incident on 3rd April. At about 5 O' clock, where were you?

SHRI R. R. PAL: In Kotwali, Ghaziabad.

SHRI RAM JETHMALANI: Did you know that some incident had taken place earlier?

SHRI R. R. PAL: Yes.

SHRI RAM JETHMALANI: How did it happen after 5 O'clock?

SHRI R. R. PAL: This had happened at 5.45 p.m. I along with the City Magistrate, Mr. S. K. Trivedi, started from Kotwali, Ghazia-bad and reached there at 5.45 p.m. in front of Raj Nagar Chowki where 600 to 700 workers had assembled. The moment I reached there, they started throwing stones at my, jeep.

सभायति नहोदय : अगर आपको अंग्रेजी बोलने में असुविधा होती है, तो िहरा में बोले ।

भी भार० धार० पाल : मैं कोतवाली, गाजियाबाद, में मौजूद था। करीब सवा पांच बजे सिटी मिजिस्ट्रेट श्री एस के के त्रिवेदी, कोतवाली पहुंचे भीर उन्होंने बताया कि राजनगर चौकी पर वर्कर्ज इकट्ठा हैं भीर उनका इरादा है जो वर्कर्ज ड्यूटी पर गए हुए हैं, उनपर पथराव करने भीर उन के साथ झगड़ा करने का।

श्री राम जेठमलानी: क्याए० ग्राई० टी० यू० सी० का दफ्तर ग्रापने देखा है।

श्री द्वार० द्वार० पाल: चौकी के सामने उनका दफ्तर हैं।

श्री राम जेटमलानी: जब ग्राप वहां पहुचे, तो क्या उस समय दक्तर खुला था?

श्री ब्रार० ब्रार० पाल: भीड़ में मैं देख नहीं सका।

श्री राम बेठमलानी : ग्राप नहीं कह सकते कि कोई वहां पर बैठा था या नहीं।

श्री द्वार : प्राप्त : वहां छ: सात सौ बर्कर्ज इकट्ठा थे।

भी राम जेठमलानी: श्राफिस में कौन था?

श्री म्नार ब्रार वाल: वहां दिखाई नहीं देता है।

श्री राम जेठमलानी: जब ग्राप वहां पहुंचे, तो क्या ग्रापने जोच की?

भी भार आर पान: जब हम पहुंचे तब वे नोग इकट्ठा वे भीर सुखवीर सिंह कह रह थे कि पहले इनको ले नो भीर गाड़ी भीर बिल्डिंग को बर्बाद कर दो। हम वहां पहुंच ही पाए थे कि उन्होंने पथराव शुरू कर दिया।

भी राम जेठमलानी: क्या ग्राप देख रहे थे कि पत्थर फैंके गए?

श्री झार० झार० पालः व लोग लगातार पत्थर फेंक रहे थे। हम गाड़ी की

ग्राड़ में खड़ थे।

श्री राम जेठमलानी: पुलिस फोर्स कितनी थी?

श्री धारः भारः पास :30, 35 कांस्टेबल थे।

भी राम जेठमलानी: क्या ग्राग्डं कांस्टेबल भी थे?

श्री द्वार० पास : थे।

भी राम जेटमस्मृत्वी : क्या भ्रापने किसी को गिरफ्तार करने की कोशिश की या नहीं ?

श्री भ्रारः भ्रारः पास : इस कदर पथराव हो रहा या कि गिरफ्तारी नहीं हो सकती थी। भी राम जेठमलानी : क्या उन्होने किसी वक्त पत्थर फेंकना बन्द किया?

श्री धार आर पाल: जब वे लोग पत्थर फेंक रहे थे, तो सिटी मजिस्ट्रेट ने कहा कि धापका जमाव गैर-कानूनी है धीर उन्होंने चलेंज किया कि धाप तितर बितर हो जाए। वे तब भी पत्थर फेंकते रहे। तब लाठी चार्ज की नौबत भा गई। लाठी चार्ज के बाद भी वे बाज नहीं जाए। भीड़ धौर उत्तेजित हो गई। तब धपने बचाव के लिए ...

भी राम जेठमलानी: क्या भ्रापने किसी को गिरफतार किया।

भी स्नारं श्रारं पाल : इतना तगड़ा पथराव था कि हम उनके पास नहीं जा सकते थे। गिरफतारी का वश्चन नहीं उठता था।

SHRI RAM JETHMALANI: How near to you did they get?

श्री ब्रार॰ धार॰ पाल: 50, 60 यार्डज ।

SHRI RAM JETHMALANI: Your standing 60 yards away,—the stone throwing from them. But ultimately you must have gone nearer to them.

जब श्रापने लाठी चार्ज शुरु किया, तब श्राप उनके नजदीक गए होंगे।

श्री भ्रार श्रार पाल : हम लोग राजनगर चौकी पर खड़ हुए थे। हमारे श्रीर उनके बीच में रोड थी। उन्होने श्रीर पत्थर फेंकने शुरू कर दिए। कई कांस्टेबल इन्जर्ड हो गए।

श्री राम जेठमलानी : लाठी-चार्ज करने के लिए ग्राप पत्थर फेंकने वालों के नजदीक गए होंगे ।

श्री द्यार ं द्यार ं पाल : कुछ पास गए श्रीर कुछ दूर थे। सब एक दम तो नहीं पहुंच पाए।

श्री राम • जेठमलानी : यह घटना कितनी देर तक होती रही।

श्री ग्रार॰ ग्रार॰ पाल : घटना के समाप्त होने में दस पांच मिनट का समय लगा ।

भी राम जेठमलानी : उसके बाद क्या हुआ। ?

भी भार बार पाल : उससे काफी म्रादमी इन्जर्ड हो गए । मैजिस्ट्रेट साहब को चोट लगी। कांस्टेबल इन्जर्डहो गए।

श्री राम जेठमलानी : : उन्होने पत्थर फेंकना कब बंद किया ?

श्री भ्रार० मार० पाल: मैजिस्ट्रेड साहब ने फाइरिंग के लिए म्रादेश दिया। उसके बाद वे भाग गए।

भी राम चेंडमलानी: क्या आपने किसी को पकड़ने की कोशिश नहीं की?

भी भार अगर पास: पकड़ने की नौबत ही नहीं प्राई।

श्री राम जेटनसानी : क्या ग्रापने इनवस्टीगेशन, जांच की कि पत्थर फैंकने वालों के लीडर कौन थे?

श्री सार श्रार पाल : सुखवीर सिंह, घनश्याम सिंह, रामेश्वर लीडर थे। चार पांच सादनी थे।

भी राम जेठमलानी : घटना के शुरू होने से समाप्त होने तक ग्रापको मालूम नहीं पड़ा कि वहां पर एक एम पी साहब भी हैं जिनका नाम श्री भोगेन्द्र झा है।

श्री प्रर० ५८० पसः उस वक्त तक मालूम नहीं था। पता करने का मौका ही नहीं मिला जब हम वहां पहुचे तो यह सब शुरु हो गया।

श्री राम जेठमलानी: ग्राधी रात तक——12 बजे रात तक — मालूम पड़ा कि इनमें एक एम पी साहब हैं, जिनको चोट लगी है?

भी राम जेठमलानी : मैंने पूछा है कि रात के 12 बजे तक मालूम पड़ा या नहीं।

श्री ग्रारः ग्रारः पालः में एफ ग्राई ग्रार के लिए कोतवाली चला गया था। श्री राम जेठमलार्नाः क्या ग्राज तक मालूम पड़ा है?

श्री भार बार अपल : दूसरे दिन मालूम पड़ा था कि उनका मैडीकल कराया गया है।

भी राम जेठमसानि: ग्रापको 4 तारीख को मालूम पड़ा कि काउड में एक एम पी साहब थे, जिनको चोट लगी । कैसे मालूम पड़ा?

श्री म्नार० मार० पाल: म्राफिसर्ज जिक कर रहे थे। वर्कर्ज वर्गरह भी बात कर रहे थे।

समापित महोदय: 4 तारीख को म्रापकों किसने, श्रौर कितने बजे बताया कि एक एम पी को चोट लगी है?

भी मारः प्रारः पालः मुझे मार्निग 10 बजे मालूम हुम्रा था।

भी राम जेंठमलानी : केसे मालूम हुन्ना ?

भी भारः भारः पालः प्राफिसर्जवगैरह जिक कर रहे थे।

भी राम जेठमलानी: किसके ग्राफिसर्ज?

श्री द्वार श्रार शास : हमारे द्वाफिसर्ज - पुलिस द्वाफिसर्ज, । वर्के जं वगैरह कह रहे दे कि एक एम पी साहब ने मैडिकल कराया है उन्हें चोट लगी है।

श्री राज प्रैठमजाजी: जिस पुलिस ग्राफिसर ने एम पी ब्राहन को पहचाना, क्या ब्रापके पास उसका नाम वगैरह है? क्या ग्राप उसका नाम दे सकते हैं?

भी भार शार पाल : मैं नहीं देसकता हूं।

SHRI RAM JETHMALANI: So, you cannot give us any particulars of any person who ultimately told you "I have seen one MP in the crow"?

SHRI R. R. PAL: No Sir.

श्री राम जेठमलानी : एफ ग्राई ग्रार सिटी मैजिस्ट्रेट साहब ने दर्ज कराई ।

श्री **भार० पार० पाल:** मैं भी साथ था।

श्री राम जेठमलानी : क्या भ्रापका जवानी बयान था? क्या भ्रापका स्टेटमेन्ट पुलिस ने लिखा ?

श्री भार० भार० पाल: लिखा।

श्री राम जेटमलानी :एफ ग्राई ग्रार तो सिटी मैजिस्ट्रेट साहब ने दी। श्राप फर्स्ट एनफामेन्ट नही थे?

श्री प्रार० पाल: नहीं।

श्री राम जेडमलानी: क्या श्रापका बयान श्रापके पास हैं?

श्री भार० भार० पाल : वह तो केस डायरी होती है स्राई स्रो–इनवेस्टीगेटिंग -श्राफिसर–के पास।

श्री राम जेडमलानी: श्रापने जो बयान दिया, वही श्राप श्राज कह रहे हैं?

श्री भार० भार० पाल : मेरे सामने जो एक्सिडेंट हुआ था, वह मैंने बताया ।

श्री राम जेडमलानी: पुलिस ने म्रापका बयान लिखा। क्या म्रापने डिस्ट्रिक्ट मोफस्ट्रेट को जबानी बयान दिया?

श्री घार घार पाल : मैंने नहीं दिया।

भी राम जठमतानी: क्या डिस्ट्क्ट मैं जिस्ट्रेट ने ग्रापका बयान नहीं लिया?

श्री घार० घार० पाल: नहीं।

भी राम जेठमलानी : एस पीने ?

अर्थो कार**ः घारः पालः किस**े ने मेरा बयान नहीं लिया।

श्री राम जेटनलानी: प्रापक। एक ही बय:न हुआ, जो पुलिस ने लिखा—आई ग्रो ने लिखा, ग्रीर जो गवाही ग्राप ग्राज दे रहे हैं, उसके ग्रसाझा ग्रापको इस वाकये के बारे में बताने का ग्रीर कोई मौका नहीं मिला?

- ;

भी भार० भार० पाल: नहीं।

श्री राम जेठमलानी: जब भापको 4 तारीख को मालूम पड़ा कि एक एम पी साहब को चोट लगी है, तो क्या भापने सिटी मैंजिस्ट्रेट साहब को बताया कि ऐसी घटना हो गई है कि एक एम पी साहब को चोट लग गई है ?

भी प्रारं प्रारं पाल: मैंने तो नहीं बताया उनको।

भी राम जेडमलानी: किसको बताया?

श्री ग्रारं ग्रारं पाल : मुझे मालूम हुग्रा था कि एम पी साहब को चोट लगी है।

समापति महोदय: ग्रापको किससे मालूम हुमा, ग्रीर मालूम होने के बाद क्या भापने उस बात को भ्रभने दिमांग के एक कोने में रख दिया या किसी ग्रीर मुपीरियर, ग्राफिसर, किसी वरिष्ठ ग्रक्षिकारी, को भी बताया?

भी भार० भार० पाल : मैंने कुछ नहीं कहा। वरिष्ठ श्रक्षिकारियों को मालूम हुम्रा कि इस तरह हुमा है ।

सभापति महोदय : कैसे मालूम हुन्ना ?

भी भार० भार० पाल: जो भाफिसर्स थे, हमारे एस पी साहब थे उन से भौर जो वर्कर्स थे उन से मालूम हुआ।

समापति महोदय: एस पी साहब से मालूम हुन्ना 4 तारीख को?

भी भार० भार० पाल: 4 तारीख को एस पी साहब से भी मालूम हुन्ना था श्रौर वर्कर्स भी भाषस में बात कर रहेथे, उन से भी मालूम हुन्ना था।

समापति महोदय : एस पो साहब ने आप को बताया श्रीर वर्क्स ने ?

भी प्रारं प्रारं पाल : जो हां, उन से मालूम हुन्ना था।

सभापति महोदय : श्रौर सिटो मैजिस्ट्रेट ?

भी ग्रार॰ ग्रार॰ पाल : सिटी मैजिस्ट्रेट साहब को भी पता लग गया था 4 तारीख को।

सभापति महोदय : सिटी मैजिस्ट्रेट को भी ?

भी पार॰ पार॰ पाल: जी हां।

भी राम जेंडमलांनी : ब्राप तो सिंटी मैजिस्ट्रेट साहब की जीप में गए थें?

भी प्रार० प्रार० पाल': जी हां।

भी राम जेठनलानी: प्राप को भी कुछ चोट लगी?

भी प्रार० प्रार० पाल: जी नहीं।

भी राम जेठमलानी :: कीन कीन ये जीप में?

श्री प्रारं प्रारं पाल: मेरे साथ मेरा कांस्टेबल या जिस को कोतवाली से कार में लाया था।

भी राम जेठमलानी: सिटी मैजिस्ट्रेट साहब को भी चोट लगी भी?

भी मारः भारः पाल: जी हां।

भी राम जेठमलानी: कहां चोट लगी थी?

भी भार अपर पाल: उन के पुट्टे पर लगी थी भीर पेट पर लगी थी। पत्थर लगा था। काफी नीला सा निशान पड़ गया था। फिर वह जिल्लाए भी थे। तब, हम ने भीड़ को तितर बितर करने की कोशिश की।

भी राम जेठमलानी: सिटी मैजिस्ट्रेट साहब उलटी कर रहे थे?

भी भार भार पाल: इतना मुझे ख्याल नहीं हैं।

भी राम जेठमलानी: यह भाप की जानकारी में नहीं हैं?

श्री भारः भारः पाल: जी नहीं।

भी राम जेठमलानी: जीप को क्या नुकसान हुन्ना था?

श्री प्रार० प्रार० पाल : जीव के शीशे पर पत्यर लगाया।

श्री राम जेटमलानी : जीप के इंजन को कोई नुकसान नहीं हुआ था?

भी भार० भार० पाल : जी नहीं।

भी राम जेठमलानी: ग्राप ने जीप चलायी, वह चलती नहीं थी, ऐसी बात तो नहीं थी?

भी भार । भार । पाल : चनायी नहीं थी, जहां पत्थर लगा था, वहीं खड़ी रही।

भी राम जेठमलानी : उस के बाद चलाने की कोई कोशिश नहीं की?

भी प्रार० प्रार० पाल : जी नहीं।

भी राम जेठमलानी: उस दिन भाष ए भाइ टी यू सी के भाफिस में गए थे ?

भी प्रार० प्रार० पाल : जी नहीं।

श्री राम जेठमलानी: जब इस किस्म के कोई वाकयात होते हैं; लेबर ट्रबल होता है तो लेबर लीडर्स के साथ बात करना पुलिस का काम नहीं होता है ?

भी भार० भार० पाल : उस समय वहां कोई या ही नहीं।

भी राम जेठमलानी : एस के बाद भी लेबर लीडर्स बगैरह से कोई नहीं हुई?

भी भारः भारः पासः जी नहीं।

भी राम जेठमलानी: और उस दिन आप ए आई टी यूसी के आफिस में गए नहीं?

भी भार भार पाल : जी नहीं, वहां कोई या ही नहीं।

भी राम जेठजलानी : भाप ने देखा नहीं कि भ्राफिस में नया चल रहा है ? कोई मनसूबा हो रहा है या क्या हो रहा है ?

भी ग्रार॰ ग्रार॰ पाल : जी नहीं, ग्राफिस में हम गए ही नहीं।

भी विजय कुमार यादव : वह जो रोड है उस का रुख कियर से कियर है?

भी पारः पारः पाल : टुवर्डस मेरठ आ रही है उत्तर को।

श्री विजय कुमार यादव : भीर भ्राप की गाड़ी किंधर से भाई थी ?

भी भार० भार० पाल: दक्षिण की तरफ से भाई थी।

भी विजय कुमार यादव : भ्राफिस से कितनी दूर भ्राप ने गाड़ी खड़ी की?

भी द्यार० द्यार० पाल: चौकी के सामने ही थे। प्राफिस के घौर चौकी के बीच जो रोड हैं उसी रोड परगाड़ी खड़ी थी।

भी विजय कुमार यादव : वर्तर्स किछर थे ?

भी भारः भारः पालः एकदम भाकिस के सामने थे।

SHRI RAM SINGH YADAV: Were you there at the time when FIR was recorded by Mr. Trivedi?

SHRI R. R. PAL: Yes.

SHRI RAM SINGH YADAV: On which date and by what time the FIR under Section 154 was filed?

SHRI R. R. PAL: On 3rd April.

SHRI RAM SINGH YADAV: I want the date on which you were examined under Section 161 of the Cr. P.C.

SHRI R. R. PAL: On 6th April.

SHRI RAM SINGH YADAV: Were you present on 4th and 5th at Ghaziabad or were you outside?

भी म्नार० मार० पाल : मुझे याद नहीं है, देखकर बता सकता हूं।

SHRI RAM SINGH YADAV: Did you go to the hospital also with Mr. Trivedi?

भी भार । भार । पाल : नहीं, वह वहीं थे, एडिमट हुए थे हास्पिटल में ।

SHRI RAM SINGH YADAV: Was he medically examined in your presence?

SHRI R. R. PAL: Yes.

SHRI RAM SINGH YADAV: You have said that Mr. Trivedi sustained injuries during the incident. But there are other persons apart from the police, who have sustained injuries. Excepting the police force, did you see other persons also who have sustained injuries?

श्री झार० चार० पास : उस समय तो मुझे ऐसा कोई ख्यास नहीं है । वर्कसं वगैरह तो कोई थे नहीं और कोई और आदमी भी ऐसा नहीं था जो इन्जर्डहों।

SHRI RAM SINGH YADAV: I want to know whether as a result of the lathi charge any person from the mob sustained injuries.

SHRI R. R. PAL: There were no persons at that time in the hospital.

SHRI RAM SINGH YADAV: Not in the hospital, but at the site when the stones were pelted upon you.

SHRI R. R. PAL: I had not seen anybody.

SHRI RAM SINGH YADAV: None was there?

SHRI R. R. PAL: None was there.

SHRI RAM SINGH YADAV: Was any statement also recorded by the District Magistrate regarding this incident?

SHRI R. R. PAL: No.

SHRI RAM SINGH YADAV: Was not even an inquiry made by the District Magistrate on any date, say, on 3rd, or 4th or 5th or 6th? Did the Superintendent of police or the District Magistrate make any inquiry regarding this incident?

SHRI R. R. PAI: No.

भी जार्ज फर्नास्थीस: ग्राप वहां गए तब वहां ग्राप के साथ दो कस्टिबल ग्रीर सिटी मैजिस्ट्रेट, ग्राप चार ही तो थे? श्री झार० झार० पाल: जी नहीं, मैं झपनी जीप के साथ, एक एस माई भौर तीन कांस्टेबल लेकर चला था जो मेरी जीप में ये। फर मैं सिटी मैंजिस्ट्रेट के साथ दो कांस्टबल लें कर उन की जीप में बैठ गया।

श्री जार्ज फर्नान्डीस : तो यह एस माइ श्रीर मन्य लोग माप के जाने के पहले गए?

श्री झार अधर पाल: जी नहीं, वह हम से पीछे की जीप में थे।

श्री जार्ज फर्नान्डीस : तो यह जीप कहां रुकी?

श्री श्रार० श्रार० पाल : किनारे पर जहां फायर त्रिगेंड की गाड़ी खड़ी रहती हैं, हमारी जीप जीप से पन्द्रह बीस कदम पीछे।

श्री जार्ज फर्नांग्डीस: यानी ग्राप की जीप उस दीवार के पास थी तो यह दूसरी जीप यहां जहां हम लोग बैठे हैं इतनी दूर पर थी ?

भी प्रारं प्रारं पाल: जी हां, पन्द्रह बीस फुट की दूरी पर।

श्री जार्ज फर्नान्डीस: उस पर कोई पथराव नहीं हुआ?

श्री द्वार० द्वार० पाल: जो नहीं।

श्री जार्ज फर्जाग्डीस: वहां पी ए सी के कितने जवान थे?

भी भारि भारि पाल: पी ए सी का एक प्लैटून था, 18 कांस्टेबल के करीब उस में होते हैं। वह कितनी देर पहले भाए थे, यह मैं नहीं कह सकता।

श्री आर्ज फर्नान्डोस : जब भाप से सिटी मैजिस्ट्रेट ने जा कर कहा कि वहां गड़बड़ हो रही है।

श्री चारः चारः पांतः जी हां, तभी गए होंगे।

श्री जार्ज फुर्नान्डीस : वहां कुछ गड़बड़ हो गई थी तभी सिटी मैजिस्ट्रेट गए होंगे ?

श्री थार॰ थार॰ पाल : यह मालूम हुआ था कि पांच सवा पांच बजे जो वर्कर्स गए थे उन के साथ झगड़ा करने का उन का विचार है।

श्री जार्ज फर्नान्डीस : वहां पी ए सी के जवान पहले से थे ?

श्री प्रार० प्रार० पाल : श्री राम पिस्टन मिल में थे ।

भी जार्ज फर्नान्डीस : जब भाप पहुंचे तब कितने जवान मौजूद थे ?

श्री ब्रार॰ ब्रार॰ पाल : 18-20 कांस्टेबल मौजूद थे ।

श्री आर्ज फर्नान्डीस : भापकी जीप पहुंचने के पहले क्या पी एसी के जवानों भीर भीड़ के बीच में कुछ हुआ ?

भी भार भार पाल : जी नहीं, इस तरह की कोई इंफार्मेंशन नहीं मिली ।

श्री आर्थ कलिंग्डीस : क्या बाद में मापको कोई ऐसी जानकारी मिली कि पी ए सी मीर मजदूरों के बीच में कोई झगड़ा हुमा ?

भी प्रारं प्रारं पाल : जी नहीं ।

भी **जार्ज कर्नान्डील :** जब भ्रापकी जीप वहां पहुंची तब क्या कुछ झगड़ा हुम्रा ?

भी भार भार पाल : जब हम वहां पर पहुंचे तब भीड़ ने पत्थरवाजी शुरू कर दी।

भी आर्ज कर्नाग्डीस : उसके पहले कोई पथराव नहीं हुमा ?

भी प्रारं प्रारं पाल : जी नहीं ।

श्री जार्ज कर्नास्कीत : श्रापको यह बाद में पता चला कि पार्लियामेंट के किसी सदस्य को चोट लगी भीर उनका इलाज भी एक श्रस्पताल में हुआ ?

श्री श्रारः श्रारः पाल: जी हां, मुझे यह मालूम हुग्ना कि जयप्रकाश नारायण श्रस्पताल में उनका मेडिकल हुग्ना।

भी जार्ज कर्नान्डीस : वहां गाजियाबाद में उनका कोई इलाज नहीं हुआ ? भी आर॰ आर॰ पाल : जी नहीं।

SHRI SOMNATH CHATTERJEE: You just now said, "Before you reached there with the City Magistrate, there was no trouble".

SHRI R. R. PAL: Yes, Sir.

SHRI SOMNATH CHATTERJEE: After you reached the place of incident for how much time did the incident take place?

भी भार० भार० पाल : हार्डली भाधा घंटा ।

SHRI SOMNATH CHATTERJEE: According to you all the workers fled away and you knew that AITUC Office was the centre of trouble. Your statement is that nobody went into AITUC Office to find out whether any of the leaders that you mentioned was there or not.

भी प्रारः प्रारः पाल : मेरे सामने कोई नहीं गया ।

SHRI SOMNATH CHATTERJEE: You were the senior most police officer.

भी भार भार पाल : जी हो ।

SHRI SOMNATH CHATTERJEE: Did you not think it proper to find that out?

की भार० भार० पाल: वह सामने से ही नजर भाता था।

SHRI SOMNATH CHATTERJEE: Without going into their office, how did you know that?

भी सार॰ भार॰ पाल : दूर से दिख रहा था । छोटा सा भाफिस है, दो तीन आदमी बैठ सकते हैं।

SHRI SOMNATH CHATTERJEE: From the distance of fifteen yards you witnessed that. Not even a single Police Officer went inside that office. This is what you have said.

भी धारः धारः पासः जी हां।

SHRI SOMNATH CHATTERJEE: You went to Thana in your jeep. How did Shri Trivedi go? Both of you were together there.

श्री ग्रार॰ ग्रार॰ पाल: मेरे साथ ही गए।

जो लोग इन्जर्ड थे उनको हास्पिटल पहुंचाया ग्रीर फिर स्ट्रेटग्रवे हम सब लोग थाने चले गए ।

श्री जगम्नाथ कौशल: क्या कोई इस प्रकार की घटना हुई कि जब भाप श्री तिवेदी की जीप पर उनके साथ भगली सीट पर बैठे हुए थे तो पब्लिक के कुछ सोबों को जबर्दस्ती पकड़कर जीप पर पीछे चढ़ा दिया गया ?

श्री द्वार अवर पाल: जी नहीं, इस तरह की कोई घटना नहीं हुई ।

भ्रो जगन्ताथ कौशल : क्या यह सच है कि एक भ्रादमी ने कहा कि मेरी ऐनक रह गई है उसको तो ले लेने दो ?

श्री प्रारः प्रारः यालः ऐसी भी कुछ नहीं हुन्ना।

श्री जगन्नाथ कौशल : क्या यह बात सच है कि इसके बाद ग्राप उन लोगों को लेकर उस मिल के पास पहुंचे ग्रीर वहां जाकर मिल के कुछ ग्रफसरों से राय की ग्रीर उसके बाद जिनको गाड़ी में बिठाया गया था उनको छोड़ दिया गया ?

भी बार व बार व पाल: मैं तो चौकी पर ही रहा।

श्री जात्राथ कौशल : मैं तो स्पेसिफिक बात पूछता हूं कि झाप मैजिस्ट्रेट के साब उन लोों को लिए हुए मिल में पहुंचे झीर उनके झफसरों से राय करके झापने कहा कि झाप लोग चले जाझो ।

भी चार॰ चार॰ पाल: न तो हम मिल पर गए और न ही हमारी किसी से कोई बातचीत हुई ।

भी जनकाय कौशल: श्री भोगेन्द्र झा ने पार्लियामेंट में जो स्टेटमेंट दिया है क्या भापको मालूम है उसमें उन्होंने क्या कहा है?

भी बार॰ बारं पाल : मुझे तो उसकी डिटेल्स नहीं मालूम है।

श्री जगन्नाथ कौशल : श्री भोगेन्द्र झा का यह स्टेटमेंट है कि उनको जबर्दस्ती उठाकर, जिस तरह से फैंकते हैं, जीप में फेंक दिया गया । तब उन्होंने कहा कि मेरी ऐनक रह गई है लेकिन मैजिस्ट्रेट ने ग्रापकी मौजूदगी में कहा कि फिक न करो, जीप चलाग्रो ?

श्री प्रारः पाल: ऐसा कुछ नहीं हुगा ।

श्री जगन्नाथ कौशल : यह स्टेटमेंट गलत है ?

श्री द्यार श्रार पाल: इस तरह की कोई बात नहीं हुई ?

श्री जगन्नाच कौराल: इसके बाद उनका स्टेटमेंट है कि मिल के पास श्रफसरों से सलाह करके उन्हें भगा दिया गया।

श्री भार आर पाल : वहां से हम कहीं जा ही नहीं सकते थे भीर न कहीं हम गए।

श्री जगन्नाथ कौशल: यह बात गलत है ?

भी भारक भारक पास : जी हां।

श्री रचुनस्थन लाल भाटिया: जब श्राप सिटी मैजिस्ट्रेट के साथ घटना स्थल पर गए तो क्या इसके पहले श्रापको कोई इत्तला निली थी जिसकी बिना पर श्राप्त गए थे ?

श्री धार॰ धार॰ पाल : वहां पर पहले से कुछ इंसीडेन्टस होते चले घा रहे थे। पहली तारीख को 106 वर्कर्स की घटेन्डेन्स रही थी लेकिन 3 तारीख को यह फीगर 300 तक बढ़ गई थी। यह मालूम हुमा था कि जो लोग इयूटी पर हैं उनको मारने-पीटने का प्रोग्राम है।

भो रचुनन्दन लाल भाटिया: भापको कोई इसला मिली थी कि उसके लीडर्स कौन हैं ? कोई बाहर से भाए हैं या लोकल लीडर्स हैं ?

श्री धार॰ धार॰ पाल । सुखबीर सिंह भीर घनश्याम उनके लीडर हैं। हमको मालूम हुआ कि उन लोगों का, जो लोग ड्यूटी पर जा रहे हैं उनको पीटने भीर शगढ़ा करने का प्लान है।

भी रचुनत्वन सास भाटिया: ग्रापको ग्रीर सिटी मैंजिस्ट्रेट को यह जानकारी नहीं थी कि बाहर से लीडर ग्राए हैं ? भी ब्रार० बार० पास : जी नहीं।

भी रघुनन्वन लाल माटिया: जब प्राप वहां घटना स्थल पर पहुंचे तब प्यराव शुरु हो गया ?

श्री भार • धार • पास । जब हमारी जीप वहां पर पहुंचीं तेन वहां पर भावण बाजी चल रही थी । कहा कि जीप को तहस-नहस कर दो भीर फैक्टरी में भाग लगा दो ।

भी रचुनत्वन लाल भाटिया : किसने कहा?

भी भार० भार० पाल : सुखनीर सिंह वगैरह ने । भीर पैसे ही हम पहुंचे पथराव शुरु हो गया ।

भी रघुनश्दन लाल भाटिया। जैसा भापने पहलें कहा, दूसरी भीप जो ग्रापको फालो कर रही थी वह कहां थी ?

श्री श्रार० मार० पाल : वह 15-20 गज दूर रही वी भीर उसी से हम लोग वापिस श्राए थे ।

सभाषति महोदय: श्राप मेहरबानी करके माइक पर बोलें क्योंकि यह रिकार्ड भी हो रहा है श्रोर इसको लोक सभा के सामने पेश किया जायेगा।

श्री रचुनन्यन साल भाटिया : घटना के बाद जब फायरिंग हुई, तो जस के बाद किसी झाटनी ने यह जानकारी नहीं दी कि श्री भोगेन्द्र झा, मेस्बर झाफ पालिया-मेंट, इस भीड़ में थे ?

> भी भारः भारः पाल । इस तरह की कोई इत्तिला वहीं वी गई थी । भी रघुनच्यन लाल भाटिया : कब इस की इतिला मिनी थी ?

भी भार० भार० पालः मोनिंग में, जैसा कि मैंने पहले बताया है।

भी रचुनन्दन लाल माटिया: मैंजिस्ट्रेट साहब को भी नहीं मालूम हुग्रा था?

भी द्वार**ः द्वारः पालः** उन <mark>को बीच में मालूम हो गया वा</mark> । जब मुझे मालूम हुन्ना, उस से पहले उन को मालूम हो गया <mark>या ।</mark>

समापित महोबय: पाल साहब, प्राप यह बतलाइए कि 4 तारी ब को, प्रधांत जिस दिन घटना घटी उस के बाद जो दिन प्राया, उसी दिन सीनियर एस. पी. से तथा ग्राम कार्यकर्ताओं से ग्राप को यह मालूम हुगा कि एक एम. पी. साहब जबनी हुए हैं भीर उन का इलाज डा. राम मनोहर लोहिया ग्रस्थताल, दिल्ली में हो रहा है। तो यह जो इलाज हुआ, उस के बारे में वहां क्या इस तरह की कोई जबां नहीं थी कि वे यहां ग्राए हुए थे भीर जिस भीड़ को तितर-बितर करने के लिए ग्राप लोगों को गोलियां चलानी पड़ी, लाठी-वार्ज करना पड़ा, उस में वे घायल हुए ? इस तरह की कोई चर्च वहां थी या नहीं ? भी भार भार पाल: इस के बारे में यही मालूम हुआ था कि इस तरह जयप्रकाश नारायण श्रस्पताल में एक एम. पी. साहब का मेडीकल हुआ है भीर उन के चोट लगी थी ।

सभापति महोबय: उनको चोट लगी थी, यह अग्रेम को पता चला । वें आप के यहां से हो कर आ रहे थे और अस्पताल में जा कर उन्होंने अपना इलाज कराया । क्या यह चर्चा वहां थी या नहीं कि यहां जो लाठी चार्ज हुआ और गोली चलाई गई भीड़ को तितर-जितर करने के लिए, जो आप के बयान के मृताबिक हिंसा पर उनारू थी, उस में उन को चोट लगी और वे जब्मी हुए और उन्होंने वहीं जा कर अपना इलाज करवाया ? सीनियर एस० पी० सेहि अग्रेग दूसरे वर्कसं क्या इस तरह की बात वहां पर कह रहे थे या नहीं ?

श्री द्वार० द्वार० पाल : कहा तो ऐसा ही गया था कि व भीड़ में वे ग्रीर वहां उन को चोट लगी थी ।

भी विजय कुमार यादव : उन दो गाड़ियों के प्रलावा, वहां कितनी गाड़ियां पुलिस की यी ?

श्री सारं सारं पाल: एक गाड़ी फायर त्रिगेड की थी। उस के सलावा सौर कोई गाड़ी नहीं थी।

भी विजय कुमार वादव : 50 गंज की दूरी पर जो वर्कर्स क्रिकबेटिंग कर पहें थे, उन पर जो लाठी चार्ज हुआ, उस का कोई असर नहीं हुआ ?

भी भारः भारः पालः पत्थर इस कदर पड़ रहे थे कि लाठी चार्ज का कोई: भसर नहीं हुन्ना ।

भी बिजय कुमार यादव : लाठी चार्ज किस पर किया गया ।

भी भारः भारः पालः एक-दो पर हुआ लेकिन हम जैसे ही उधर बड़े बहुत से आदमी एक दम टूट पड़े।

श्री विजय कमार यादव : जीप के नजदीक हा गये थे ?

भी भारः भारः पालः जी, हां।

श्री जाज फर्नान्डीज । भीड में से किसी ने गोली चलाई थी?

श्री द्वार॰ द्वार॰ पास्पः जब लाठी चार्च हुना, तो फायरिंग की सावाज्य द्वाई थी। बाद में कार्टरिज भी मिले जब वे भाग गर्थ थे।

श्री विजय कुमार यादव : स्राप्त ने किसी के हाथ में कोई फायरझार्म देखा ? श्री झार० झार० पाल : मैंने फायर झार्म नहीं देखा ।

SHRI RAM SINGH YADAV: Were you on 6th April examined by the D.M. or the S.P. in regard to this incident?

SHRI R. R. PAL: No, Sir.

MR. CHAIRMAN: You may go now.

The witness then withdrew.

## Saturday, 23 January, 1982

### PRESENT

#### Shri Harinatha Misra—Chairman

#### MEMBERS

- 2. Shri R. L. Bhatia
- 3. Shri Somnath Chatterjee
- 4. Shri G. L. Dogra
- 5. Shri George Fernandes
- 6. Shri Ram Jethmalani
- 7. Shri P. Shivshankar
- 8. Shri Ram Singh Yadav
- 9. Shri Vijay Kumar Yadav

#### SECRETARIAT

Shri M. P. Gupta-Senior Table Officer

#### WITNESS

Shri Om Pathak—the then District Magistrate, Ghaziabad and now District Magistrate, Lucknow.

# (The Committee met at 15.00 hours)

Evidence of Shri Om Pathak, the then District Magistrate, Ghazia-bad and now District Magistrate, Lucknow.

MR. CHAIRMAN: Shri Om Pathak, you have been asked to appear before this Committee to give your evidence in connection with the question of privilege raised by Shri Indrajit Gupta, M.P., regarding alleged manhandling of Shri Bhogendra Jha, MP and use of abusive language in respect of Member of Parliament by the Police of Ghaziabad, U.P. on 3rd April, 1981.

I hope you will state the factual position frankly and truthfully to enable this Committee to arrive at a correct finding. I may inform you that your evidence may be treated as confidential till the Report of the Committee and its proceedings are presented to Lok Sabha. Any premature disclosure or publication of the proceedings

of the meeting would constitute a breach of privilege. The evidence which you will give before the Committee may be reported to the House. Now, you may please take oath or affirmation as you like.

(Oath was administered to the witness)

SHRI SOMNATH CHATTERJEE: Mr. Pathak, you were the District Magistrate of Ghaziabad at the relevant time.

SHRI OM PATHAK: Yes.

SHRI SOMNATH CHATTERJEE: You know the complaint made by the hon. Member and the statement made by him about the behaviour or about the incident that happened on third April, 1981 at Ghaziabad.

SHRI OM PATHAK: Yes.

SHRI SOMNATH CHATTERJEE: You have submitted a report before this Committee. Your report is based on your personal inquiries in the matter.

SHRI OM PATHAK: Yes.

SHRI SOMNATH CHATTERJEE: When did you make the inquiries?

SHRI OM PATHAK: On the 3rd evening itself.

SHRI SOMNATH CHATTERJEE: Was the enquiry made on the basis of any specific complaint?

SHRI OM PATHAK: No specific complaint by anybody. It was an informal enquiry in the sense that at the time of the incident I was not in the district. I was outside the district. On my return I along with SP visited the Police Station, Kotwali, the main police station in Ghaziabad. We spent 7 or 8 hours visiting the scene of occurence. That was the time when we made informal enquiry. FIR had already been lodged.

SHRI SOMNATH CHATTERJEE: 7 or 8 hours?

SHRI OM PATHAK. We returned around 7 or 7-30. Nobody really complained to us. We made enquiry suo motu.

SHRI SOMNATH CHATTERJEE: For 7 hours you made enquiry?

SHRI OM PATHAK: I will say, considerable amount of time. It would be 5 hours or 4 hours. But considerable amount of time was spent.

SHRI SOMNATH CHATTERJEE: Mr. Om Pathak, you are holding an important position. You are giving evidence before a Parliamentary Committee. You said seven hours; now you come to 3 or 4 hours. You please try to recollect and try to help the Committee.

SHRI OM PATHAK: In the vicinity of 5 or 6 hours—around that.

SHRI SOMNATH CHATTERJEE: Was there informal complaint?

SHRI OM PATHAK: There was no complaint. The FIR was already lodged with the police. We had to send report to the Government.

SHRI SOMNATH CHATTERJEE: Regarding?

SHRI OM PATHAK: Regarding the incident that had taken place in the district.

SHRI SOMNATH CHATTERJEE: Who ordinarily holds such an enquiry?

SHRI OM PATHAK: Whenever there is law and order situation of this magnitude or dimension, the DM is at least expected to acquaint himself with the facts. He should inform Government accordingly. So, I visited the site along with my S.P. We talked to people who are involved in the incident. We sent report to the Government that very day.

SHRI SOMNATH CHATTERJEE: You took the Police personnel.

SHRI OM PATHAK: None other was available.

SHRI SOMNATH CHATTERJEE: During those 5 hours or 6 hours you did not come to know that a Member of Parliament was present there, was involved in the matter.

SHRI OM PATHAK: No. Sir.

SHRI SOMNATH CHATTERJEE: Police people did not tell you?

SHRI OM PATHAK: No, Sir.

SHRI SOMNATH CHATTERJEE: When you went to the place of occurrence, you had no information of any Member of Parliament having been involved.

SHRI OM PATHAK: No.

SHRI SOMNATH CHATTERJEE: All right. When did you come to know that a Member of Parliament was involved?

SHRI OM PATHAK: Subsequently we had informally learnt. Nobody could tell us who it was. On 4th early morning we sent a report. It was around 12-30 or 1. We sent the report after the conclusion of the fact-finding enquiry. Till then we had no idea. We learnt later. Nobody was very sure whether it was an ex-Member of Parliament or sitting Member of Parliament. We learnt somebody was involved.

SHRI SOMNATH CHATTERJEE: What was the source of the information?

SHRI OM PATHAK: It was very informal.

SHRI SOMNATH CHATTERJEE: You are a District Magistrate. You come to know certain things. He may be a sitting M.P. or ex-M.P. Can you not recall who was the source of this information?

SHRI OM PATHAK: No, Sir. I don't recall.

SHRI SOMNATH CHATTERJEE: What attempt did uou make to obtain information?

SHRI OM PATHAK: We sent out people to various hospitals. On the 3rd itself we sent out people to various hospitals to see if anybody lies with any injury. On the 4th and 5th we sent out police officer to find out whether or not a Member of Parliament was injured in the incident. We procured injury report from Ram Manohar Lohia Hospital about an Hon. Member and two or three others who were injured.

SHRI SOMNATH CHATTERJEE: You had quite extensive informal enquiry covering 5 or 6 hours. Nobody told you that a Member of Parliament was involved? Nobody told you?

SHRI OM PATHAK: No. Sir.

SHRI SOMNATH CHATTERJEE: You sent your report. It was a Joint Report with the Superintendent of Police dated 6th April. Do I take it, it is totally based on Police version? No other source of information you had. No other material.

SHRI OM PATHAK: I would not think so. It was a fact-finding enquiry; subsequently we tried to contact lot of people.

SHRI SOMNATH CHATTERJEE: The report was based or the Police version on the 4th. You made enquiry from the Police personnel. You said, nobody else was present.

SHRI OM PATHAK: On the 3rd we spent considerable time in visiting the site of the occurrence. We spoke to number of tea-stall people around there. There were people who had nothing to do with the incident. We spoke to them. We communicated whatever we have learnt from these people, whatever they told us. We don't want to hide anything; it is not possible to hide anything; it is not desirable to hide anything.

SHRI SOMNATH CHATTEFJEE: There was no complaint of hiding anything; I have not used that word. Did you go to the AITUC office?

SHRI OM PATHAK: I did not enter the office.

SHRI SOMNATH CHATTERJEE: Did you make enquiry from anybody?

SHRI OM PATHAK: For 2 or 3 days the AITUC office was deserted.

SHRI SOMNATH CHATTERJEE: On the 3rd you made extensive localised enquiry. You spent 5 or 6 hours. Did you not try to find out somebody connected with the AITUC. You say, they were giving leadership for the movement of the workers. What attempt did you make?

SHRI OM PATHAK: Nobody was available that day. Nobody was available in the office.

SHRI SOMNATH CHATTERJEE: You could not get any information from them?

SHRI OM PATHAK: We interviewed some of the people who had nothing to do with the police or AITUC.

SHRI SOMNATH CHATTERJEE: You made the enquiry. You have given your report based on that?

SHRI OM PATHAK: Yes.

SHRI SOMNATH CHATTERJEE: When you came to know that a Member of Parliament was involved, did you try to meet kim?

SHRI OM PATHAK: No, I did not. It was outside my purview. I was not holding a formal enquiry. The FIR was already lodged. I was not required to conduct a separate enquiry, Sir.

SHRI SOMNATH CHATTERJEE: You came to know that one M.P. was involved. Special officer was sent to Lohia Hospital to find out the position from the injury report. For what purpose?

SHRI SOMNATH CHATTERJEE: Was it in connection with the informal enquiry?

SHRI OM PATHAK: This was with a purpose to inform the Government about the exact incident and the persons who suffered injuries.

SHRI SOMNATH CHATTERJEE: And you considered it not necessary even as a minimum precaution to go and meet the hon. Member of Parliament. Is this the way to discharge your responsibility? . . . . . . . . . It seems you have no answer.

SHRI OM PATHAK: I think, I was not required . . .

MR. CHAIRMAN: You stated just now that you came to know on the 4th that an hon. Member of Lok Sabha, or an ex-Member was involved in this and had been assaulted. In the factual comment submitted to Lok Sabha on 6th April, 1981, don't you think that it was your duty to mention casually at least that according to rumours or unofficial enquiry, it was learnt that an hon. Member of Lok Sabha had been assaulted?

SHRI OM PATHAK: We were not able to confirm this fact and the established practice is not to send reports based on hearsay or suspicious to the Government.

MR. CHAIRMAN: Would you be shocked to know that one of the subordinate officers has made a statement that practically everyone at Ghaziabad came to know about the involvement of an hon. Member of this House on the 4th at about 10 a.m.?

SHRI OM PATHAK: As I submitted, we had not been able to confirm this and as this formal information was not corroborated substantially that either an ex-Member or a sitting Member was involved; we wanted to confirm this before we sent a report to the Government. But since we could not confirm this. we did not mention that.

MR. CHAIRMAN: Is it not a fact that on the 6th when you were with the S.P., a detailed news about this was reported on the TV and you witnessed that.

SHRI OM PATHAK: That is not true.

MR. CHAIRMAN: Did you not talk to SP on the 6th?

SHRI OM PATHAK: I met him almost everyday. But I definitely remember not having seen this news item on the TV, and I do not remember also whether I was with the SP or not at that time.

MR. CHAIRMAN: Did you take the evidence of anyone on 6th? SHRI OM PATHAK: Yes, I talked to the officials.

MR. CHAIRMAN: Did you record evidence of any officer who were on the spot?

SHRI OM PATHAK: I did not record any evidence.

SHRI SOMNATH CHATTERJEE: So far as you are concerned, you came to know from some reliable source that some MP was making this complaint. Forget about your informal source. When did you, as the District Magistrate, come to know that an MP was making this charge.

SHRI OM PATHAK: On the 6th; may be late in the day.

SHRI SOMNATH CHATTERJEE: Who told you?

SHRI OM PATHAK: The matter had been raised in the Vidhan Parishad in UP as also Lok Sabha.

SHRI SOMNATH CHATTERJEE: Before 8 P.M. TV news which you recall not to have seen, you had come to know of this complaint. Since then what enquiry did you make?

SHRI OM PATHAK: Since the issue had been raised in the Lok Sabha as also the Vidhan Parishad in UP, and we got this news, I thought that my holding an enquiry into the incident would be redundant. A high-power body was seized of the matter. The matter was raised in the UP Vidhan Parishad and enquiry committee had been ordered.

MR. CHAIRMAN: When?

SHRI OM PATHAK: On the 6th or 7th.

SHRI SOMNATH CHATTERJEE: You just now said that you did not meet the MP because it was an informal enquiry. Now you said that since the Parliament was seized of the matter, you did not hold any enquiry.

SHRI OM PATHAK: I was not detailed to hold an enquiry into this incident.

MR. CHAIRMAN: The City Magistrate during the course of this evidence has said that on 6th April, 1981 the day the matter was raised in the house, at 8 p.m. in the evening, an enquiry was made by the DM at the residence of SP Ghaziabad about this incident.

"I gave my statement in writing under my signature."

SHRI OM PATHAK: If you permit me, could I consult my records?

MR. CHAIRMAN: Of course

SHRI OM PATHAK: Though I had seen the file before I came and it did put me in a bit of doubt when you had mentioned that some report was given to me, now, as far as my sitting with the SP at 8 O'Clock is concerned, I can neither confirm nor deny because I do not remember. But as far as the written report is concerned, it is not on the record and I am not very sure if the Member is right, but I do not really think that a written report was submitted to me. Even if it was, I would really not mislead the Hon. Committee here. I am not very sure.

MR. CHAIRMAN: The Committee on the other hand would expect that you may lead us to a conclusion, of the true appraisal of the situation.

SHRI OM PATHAK: As far as I remember, may be it was not there; but even if it was there, I really could not say.

MR. CHAIRMAN: You made an intensive and extensive inquiry, of course in the evening of the day of occurrence. Did you visit the Ghaziabad Hospital in the course of your inquiry?

SHRI OM PATHAK: Briefly, Sir.

MR. CHAIRMAN: Who were the victims or patients whom you met in order to collect information?

SHRI OM PATHAK: I beg pardon, I would not be able to give the names. But two or three constables from the Civil Police and two or three constables from the PAC were there. May be others had already received the medical attention, because we had reached Ghaziabad after quite some time, after the incident had occurred. Therefore we made the inquiry from them being on the spot. Though I would not really be able to redraw or repicturise the sequence that we followed in going to places, may be that we went to the hospital

first or place of the occurrence then or vice versa. The City Magistrate was not present when we reached Ghaziabad. When we sent for him, he was there. We called him at the hospital. His injury was serious and he was advised to stay in the hospital for observation. The injury he received was such that the doctors wanted...

MR. CHAIRMAN: What part was injured?

SHRI OM PATHAK: He was injured on the front side of the stomach.

MR. CHAIRMAN: You mentioned that certain constables and the city Magistrate were the people whom you met and from whom you got certain information. While beginning your statement you had observed that a serious incident had taken place and therefore, as a district magistrate, you consider it to be your duty to make an intensive and extensive inquiry. You have not said that you met any non-official or a Member of Parliament. Now when an incident call it stone-throwing, brickbatting etc. etc. took place, a number of officials and constables were injured. Did that occur to you that it is possible that only the people connected with administration were admitted and no one else was found? It must not have been a one-sided affair. Did that occur to you?

SHRI OM PATHAK: As I submitted to you earlier, as far as the number of the public having been injured in the incident is concerned, we have two main hospitals in Ghaziabad. One is Mohan Nagar Hospital and the other one is the District Hospital. We had checked in both these places, if anybody other than the police or the Magistracy or should I say anybody other than the Government officials were hurt in the incident. And we had got a negative report that day. And if you look at the Report which was sent on the third, immediately after the occurrence of the incident, about the second part I wish to submit that we not only talked with the police officials who were hurt or other officials, we also went to the site of the incident. There are a number of shops around the area and most of the people having nothing to do with the police or the Members of the AITUC or anybody else. In the course of our findings, we did interview a lot of people and we spoke to them personally. [670: 4 A

SHRI R. L. BHATIA: This incident took place on 3rd and you came to know on 4th that a Member of Parliament is involved. Do, you not think that it is inaction on your part by not having a further inquiry into the matter by contacting the Member of Parliament or other sources in the matter? Was it your duty or not?

SHRI OM PATHAK: I had said during earlier part of my interview that because we were not very sure whether it was an Hon. Ex-Member or an Hon. sitting Member. We made inquiries and you will appreciate that just by saying that somebody who belongs to so and so class was there, it was really to find out. It would sound too impolite to say: Were you involved in the incident? We made discreet inquiries from various sources.

SHRI R. L. BHATIA: On 4th or 5th, when the matter also went to the Parliament and the Vidhan Sabha, as you say, when it was becoming a hot matter later, could you or could you not see that this is a serious matter, because there are so many things which are taking place in your area, under your jurisdiction? Normally an FIR is lodged; and that is not your duty. But this is a case where such a big thing has happened. This incident arose out of the agitation of labour. That agitation must have been continuing for quite a number of days, and you must have put some officers on duty at that factory, where these incidents were taking place. Various public meetings were also organized by workers; and various leaders had already addressed those workers. So, you must be acquainted with the situation intimately—as to what was happening. And the coming of an MP and some MLAs or some other leaders is an important information which, I think, your Administration is supposed to convey to you.

SHRI OM PATHAK: No information of any kind was either sent to us by the office-bearers of the ITUC or anybody, or even by the hon. Member himself. I have absolutely no idea. Members of Parliament have visited earlier, and addressed meetings. I recall very clearly that they had sought specific permission to hold meetings. That is how we come to know things. In this particular case, we had no idea whether an hon. Member was present in the district on that day or not.

SHRI RAM SINGH YADAV: You had said that nobody in the district had any information about the arrival of Mr. Jha on the date of the incident. Secondly, you have stated that the Administration came to know of the presence of Mr. Jha—who was later discovered to be present in the crowd. Can you tell us when i.e. on which date did the Administration come to know of the presence of Mr. Jha, and what was the source of the information?

SHRI OM PATHAK: On 6th by the time the issue was raised in Parliament; it was around that time that we came to know that it was Mr. Jha who was involved in the incident.

SHRI RAM SINGH YADAV: How did you get it confirmed?

SHRI OM PATHAK: Once a matter is raised in Parliament...

SHRI RAM SINGH YADAV: In your report, you have said that the Administration was totally ignorant about his presence, but that later you came to know. Now you say that you came to know of it because it was raised in Parliament. But what was the source of confirmation with you—was it your intelligence or police report or some other private or official or unofficial source.

SHRI OM PATHAK: Once this matter was out in the open, I did not require any intelligence to tell me that the hon. Member was involved. It was a plain fact which everybody had known by then.

SHRI RAM SINGH YADAV: You are a district magistrate. You have to convince yourself on the basis of some evidence, or reliable information. What was that reliable information available to you on 6th April, by which you could get it confirmed, so that you are saying to-day that he was present?

SHRI OM PATHAK: I had not really seen. May I see my records? This is what is there in my report which is dated the 6th April. May I read it out? It says:

जब यह ज्ञान हुझा कि डा॰ राम मनोहर लौहिया झर्पताल मैं माननीय सदस्य श्री झा भीर भन्य तीन . . . . दाखिल हैं। तब पुलिस भ्रधिकारी को भेज कर इस सम्बन्ध में डाक्टर राम मनोहर लौहिया अस्पताल से उनकी डाक्टरी रिपोर्ट देखी गई . . . . .

SHRI VIJAY KUMAR YADAV: On which date did you see this type of news published?

SHRI OM PATHAK: I do not recall it; it may be 5th or 6th.

SHRI VIJAY KUMAR PATHAK: The incident took place on the 3rd, and it was widely published on 4th or 5th.

SHRI OM PATHAK: I am not certain about the date.

SHRI RAM SINGH YADAV: Did you yourself go to the Ram Manohar Lohia Hospital?

SHRI OM PATHAK: I did not.

SHRI RAM SINGH YADAV: On which date could you come in contact with the FIR? You being a district magistrate, was the FIR of this particular case sent to you?

SHRI OM PATHAK: It must have been sent. I have seen the FIR. I have seen it on the 3rd.

765 LS-8

SHRI RAM SINGH YADAV: You being the district magistrate, because the matter was one of lathi charge, you must have gone through the whole of FIR.

SHRI OM PATHAK: I did.

SHRI RAM SINGH YADAV: You also tried to contact Mr. Tyagi and Mr. Sinha.

SHRI OM PATHAK: As I said, we went to the site.

SHRI RAM SINGH YADAV: When you went through this FIR, you could know the names of these two persons. Did you try to contact these persons?

SHRI OM PATHAK: These three leaders were absconding. There were warrants of arrest against them; and they were not traceable. They were only medically examined on the 3rd, of which we came to know later. We could not contact them. They surrendered to the court months after the incident.

SHRI RAM SINGH YADAV: You say Mr. Jha was not forced into the jeep, because it was defective. But other officers have given evidence otherwise, and said that medical attention was also given.

SHRI OM PATHAK: I do not think I have seen the jeep myself. It was in a damaged condition. I do not know if the same jeep was taken for carrying the city magistrate to hospitals. But to me it appears that since the jeep had become a case property, involved in the incident, it should not have been moved. I don't think they should have used the jeep. But I am not definite, because I was not there on the spot.

SHRI SOMNATH CHATTERJEE: You came to know the presence of Mr. Jha and his complaint from the fact that he had raised the issue in the Parliament on the 6th April, 1981. Prior to that, you had no knowledge about it.

SHRI OM PATHAK: Informally we had known that some hon. Member.

SHRI SOMNATH CHATTERJEE: When did you know for the first time that Mr. Jha, a Member of Parliament was involved in it?

SHRI OM PATHAK: On the 6th April, 1981. I read it in the report that we had sent police officials to the hospital to check it. I do not remember the date.

SHRI SOMNATH CHATTERJEE: Which newspaper and on which date?

SHRI OM PATHAK: I cannot recall it.

SHRI SOMNATH CHATTERJEE: Was the name of Mr. Jha mentioned in that paper?

SHRI OM PATHAK: It must have been.

SHRI SOMNATH CHATTERFEE: How do you have a doubt whether it was an ex-member or a sitting member?

SHRI OM PATHAK: We do not base our report on the newspaper report. We also confirm first and then report the matter.

SHRI SOMNATH CHATTERJEE: Was any report submitted to you that it was Mr. Jha who was admitted in Dr. Ram Manohar Lohia Hospital and had been treated there?

SHRI OM PATHAK: I have got a copy of the medical report.

SHRI SOMNATH CHATTERJEE: On which date was it obtained by you or by your officer?

SHRI OM PATHAK: I cannot recall the date.

SHRI SOMNATH CHATTERJEE: Did you know that Mr. Jha had complained that he was manhandled; ill-treated and assaulted inside the office of AITUC?

SHRI OM PATHAK: I learnt about it later when a report was called for from the Government of India.

SHRI SOMNATH CHATTERJEE: Till then you did not know that that was his definite complaint.

SHRI OM PATHAK: It was sent by the Ministry of Home Affairs. Government of India, and then it was sent down to me in turn.

SHRI SOMNATH CHATTERJEE: How could you, in your statement of 6th April, mention this? You can see it, if you want. His grievance was that he was assaulted inside the office of AITUC. How could you mention his name in the report on 6th?

SHRI RAM JATHMALANI: In your report, you have mentioned at two places that Mr. Jha was not present in the stone throwing crowd. He was assaulted first inside the office of AITUC. Then he was dragged out; then he had lost his glasses. He was also huddled into a jeep. Whose story is this? Is this whole report a fabrication?

SHRI OM PATHAK: This seems to be a sort of reply to a query made by the Government of India. I have got a copy of the report sent to me by the Home Secretary, UP on the 6th April, 1981. I will send you a copy of this report. This is dated 6th.

SHRI RAM JETHMALANI: This does not contain any suggestion that Mr. Jha was present in the stone throwing crowd.

SHRI OM PATHAK: It is only implied that since it was a crowd that was throwing stones.....

SHRI RAM JETHMALANI: On the day on which you had made the report you believed that Mr. Jha's case was that he was injured during stones throwing.

SHRI OM PATHAK: The hon, member's case was that he was probably beaten up.

SHRI RAM JETHMALANI: How? You knew perfectly that his allegation was that he was beaten up by the Police. Then why did you make the observation like that?

SHRI OM PATHAK: The hon. Member must have been a part of the crowd.

SHRI RAM JETHMALANI: How do you say that he must have been a part of the crowd?

SHRI OM PATHAK: He could not have been elsewhere.

SHRI RAM JETHMALANI: The man said he was sitting in the AITUC office, he was dragged and put in the jeep, beaten, etc. You are saying something which was not mentioned.

SHRI OM PATHAK: The assault on the AITUC office where the hon. Member was sitting was never made. There was no need.

SHRI RAM JETHMALANI: That is a matter for investigation. How do you make it up?

SHRI OM PATHAK: I came to know about it.

SHRI SOMNATH CHATTERJEE: Did you make any inquiry whether the Police have entered the AITUC office or not?

SHRI OM PATHAK: The report is there.

SHRI SOMNATH CHATTERJEE: Which report?

SHRI OM PATHAK: The report is about the inquiry conducted on the 6th.

SHRI RAM JETHMALANI: Then how do you say that the Police did not enter the office?

SHRI OM PATSAK: I did. We interrograted some people. collected.

SHRI RAM JETHMALANI: This inference that Mr. Jha was a part of the stone throwing crowd was made by you. No such allegation was made by Mr. Jha. This is only in your mind.

SHRI OM PATHAK: Yes, it was an inference. The other three gentlemen, Shri Tyagi, Shri Sinha and Shri Sharma were all supposed to be present along with the hon. Member. They are known people. They live in Ghaziabad. One can only presume.

SHRI RAM JETHMALANI: Please tell me something. You accepted that Mr. Jha was making an allegation. And when you started the investigation as the head of the district, you were really investigating the accusation of the Member of Parliament against the Police. Then why did you collude with the Police? Ultimately you produced a joint report along with the Police Officer. You were supposed to make an investigation against the Police and you started collaborating with the Police and produced a joint report. What kind of an independent inquiry is this?

SHRI OM PATHAK: The S.P. was not a part of it.

SHRI RAM JETHMALANI: How do you know? He had arrived earlier.

SHRI OM PATHAK: No. He arrived along with me. We arrived together.

SHRI RAM JETHMALANI: You knew that Mr. Jha had complained against the Police. Then why did you make that inquiry colluded and collaborated with the Police?

SHRI OM PATHAK: The allegation was that the Police committed excesses. The S.P. was not a part of it.

SHRI RAM JETHMALANI: Now before making this report of the 6th April, did you make any attempt to examine, or interrogate any independent witnesses?

SHRI OM PATHAK: I did. We interrogated some people.

SHRI RAM JETHMALANI: That must be on the 3rd.

SHRI OM PATHAK: Yes, it was by my S.P.

SHRI RAM JETHMALANI: I am talking of the report of the 6th of April. Look, on the 3rd you did not know about the complaint of Mr. Jha. You came to know about it for the first time on the 4th or 5th or 6th. Did you examine any single independent witness?

SHRI OM PATHAK: Not after the 3rd.

SHRI RAM JETHMALANI: In the First Information Report which was lodged on the 3rd, there is mention that this incident was witnessed by some shapkeepers. Did you, before you commenced making any investigations into the M.P.'s allegation, at least, try to find out something from the shopkeepers whether what Mr. Jha was telling was true or not?

SHRI OM PATHAK: I did not, on the second occasion.

SHRI RAM JETHMALANI: You neither investigated before or between the 4th or 6th.

SHRI OM PATHAK: I admit, the second time I did not do it.

SHRI RAM JETHMALANI: On the first occasion also you did not make any inquiry. Therefore, no inquiry was conducted by you at all, into Mr. Jha's allegation. That must be so, Mr. Pathak.

SHRI OM PATHAK: I agree. That is all right.

SHRI RAM JETHMALANI: Now, today, Mr. Pathak, you know the story of the Member of Parliament. Please tell me, fearlessly; if you speak the truth you will be protected. I want to know Today, have you any reason to believe or to suspect that Mr. Jha's story is false?

SHRI OM PATHAK: I think it is very subjective.

SHRI RAM JETHMALANI: I am talking about subjective people. Today, do you belive that, or do you have any reason at all to believe, or do you suspect that Mr. Jha's story is false?

SHRI OM PATHAK: I really could not level such an allegation against an hon. Member.

SHRI RAM JETHMALANI: You are not making any observation. In your mind have you any reason to suspect that part of Mr. Jha's story is false?

SHRI OM PATHAK: I feel that there was no reason or provocation whatsoever for my City Magistrate to go and assault Mr. Jha. That part of the allegation appears to be false.

SHRI RAM JETHMALANI: I am not asking whether the Police had any provocation or not. They had information. No Police Officer could have assaulted any Member of Parliament under the circumstances. Do you suspect that this is a concocted story?

SHRI OM PATHAK: I do not think that this is true.

SHRI RAM JETHMALANI: According to you, Mr. Jha's story is totally false.

SHRI OM PATHAK: I do not say that it is totally false. But I feel that this part of the story that the Police had assaulted him is not correct.

SHRI RAM JETHMALANI: You consider it highly improbable. You think that it is incredible behaviour on the part of the Police.

SHRI OM PATHAK: I know pressure was mounting from the 3rd onwards. The City Magistrate was asked to keep a vigil on the situation. There was no reason for the City Magistrate to go to his office and assault the hon. Member while he was sitting in his his office.

SHRI RAM JETHMALANI: I do not think that Mr. Jha is suggesting that the City Magistrate went and assaulted him. If Mr. Jha's story is true, it is impossible that you would have come to know about his presence.

SHRI OM PATHAK: My submission is, if I am free to express, I am getting a feeling that the hon. Members probably feel that I had the information about Mr. Jha's presence in Ghaziabad that day and I have deliberately concealed that information.

SHRI RAM JETHMALANI: If a Member of Parliament who was present in the AITUC office, was assaulted, it is most unlikely that the enquiry would not have revealed this.

SHRI OM PATHAK: Yes, it should have been revealed in due course.

SHRI RAM JETHMALANI: Therefore, either Mr. Jha is speaking untruth or your enquiry is totally false.

SHRI OM PATHAK: I had no reason to whitewash the incident. I do not think Mr. Jha is true when he says that he was assaulted without any provocation.

SHRI RAM JETHMALANI: We will logically hold that the truth was known to you but it was suppressed and you made an

irresponsible statement in collusion with the SSP. Did you read the police diary from 3rd April to 6th?

SHRI OM PATHAK: I read the FIR of the 3rd.

SHRI RAM JETHMALANI: Did you read the statements of the witnesses which were made under Section 161?

SHRI OM PATHAK: No.

SHRI RAM JETHMALANI: Even on 3rd you did not know what independent witnesses had said. The police recorded an FIR and you read that. You did not read any statement of the independent witnesses.

SHRI OM PATHAK: I read only the FIR.

SHRI RAM JETHMALANI: This is all the enquiry that you have made. Is it not highly irresponsible that when a Member of Parliament makes an allegation and you are required to make an enquiry, you read only the FIR. Thus you misguided your own Government and this Committee.

SHRI OM PATHAK: When I said that FIR was registered by the Police, that is not correct. Here I want to make a correction. It was filed by the Magistrate.

SHRI RAM JETHMALANI: Please show me the letter of 31st July.

SHRI OM PATHAK: I will do that, I am afraid, I cannot find that reference. But I have got a para-wise report sent on the 8th.

SHRI RAM JETHMALANI: That has not come to us; it has gone to the Government.

MR. CHAIRMAN: I am reading an extract from the statement made by Shri Bhogendra Jha before the Committee:

"Someone took my spectacles.... then three of four persons came and said 'you are being arrested'; they huddled me into the jeep which was standing on the road; five of the persons surrounded me.... I was pushed in from behind...."

Are you in a position to completely deny this charge? Can you say that the hon. Member was simply concecting the story?

SHRI OM PATHAK: As you know, I was not present on the spot. But my enquiries revealed that this has not taken place. The City Magistrate, who was alleged to have put him into the jeep, has specifically denied the charge that the hon. Member was huddled into the jeep.

MR. CHAIRMAN: Do you know that the City Magistrate said that the jeep would not move? Are you aware of that?

SHRI OM PATHAK: Yes, Sir.

MR. CHAIRMAN: Though there was nothing wrong with the engine, the jeep would not move.

SHRI OM PATHAK: This is what I learnt later, when I came back.

MR. CHAIRMAN: When it is a question of two versions, one by an hon. Member of the House and another by a City Magistrate you put faith in the statement of the City Magistrate. Are you in a position to say that the MP was entirely wrong and that he was concocting a story?

SHRI OM PATHAK: I will not say that the police can do no wrong. My statement is on the basis of the enquiry, because I was not present.

SHRI G. L. DOGRA: What was your source of enquiry?

SHRI OM PATHAK: The people who were involved, or who were present. But I have not recorded any statement, since I was not conducting a formal enquiry.

SHRI G. L. DOGRA: How long are you as District Magistrate? Do you know the Cr. P.C.?

SHRI OM PATHAK: This is my third District, where I have been Collector. I knew Cr. P. C. I was not conducting a formal enquiry.

SHRI G. L. DOGRA: When something wrong is happening, according to my knowledge, the magistrate has not to give a report to the police officer.

SHRI OM PATHAK: That is not correct. The City Magistrate is fully empowered to file the FIR.

SHRI G. L. DOGRA: The magistrate can refer the matter to another judicial magistrate, according to the Cr. P.C. Since you are magistrate, you have to record statements thoroughly. But you

have made a report on the basis of oral enquiry. Is there any instance in the history of judiciary where such type of report is made? Are you aware of such reports being made?

SHRI OM PATHAK: As I have said there is no bar for the City Magistrate to file F.I.R. A City Magistrate was himself involved in the incident. He had been a judge himself. He was fully authorised to file F.I.R. There is nothing wrong legally.

I do admit, perhaps I should have gone on the sixth. After the Government had called for the Report, I should have ascertained the facts.

SHRI G. L. DOGRA: Under what law and procedure you justify your action?

SHRI RAM JETHMALANI: Please see Para 3 of the Parawise report:

"It is true that Shri Jha who was later discovered to be present in the crowd received some injuries. Report is attached herewith for perusal."

SHRI OM PATHAK: Later when we found out whether or not he was there, we got medical report. It confirmed that he was there.

SHRI RAM JETHMALANI: Mr. Jha was later discovered in the crowd means it was on 3rd.

SHRI OM PATHAK: It was on 6th.

When we made enquiries subsequent to the communications received from the Government, it was confirmed that Shri Jha was actually present on that day.

SHRI RAM JETHMALANI: When was it confirmed? Was it on the April or on 31st July?

SHRI OM PATHAK: I would explain one point. Things happen in the Districts.

SHRI RAM JETHMALANI: When you realise that it is true, to say all this is not very creditable for you, Mr. Pathak. You are a young man. We do not wish to be harsh on you. You have been giving false evidence so far.

SHRI OM PATHAK: I am sorry I am not able to express my-self.

SHRI RAM JETHMALANI: You have given the report to the Government. You said that Shri Jha was later present in the crowd. It was not discovered by you. It was discovered by the police. It can be a discovery by the police on the 3rd.

SHRI OM PATHAK: I do not really mean that. It simply means...

SHRI RAM JETHMALANI: Does it mean that you discovered after 31st July? When did you discover?

SHRI OM PATHAK: When we got enquiries from the Government....

SHRI RAM JETHMALANI: It must have been noted on the file. Find it from the file.

SHRI OM PATHAK: Since the hon. Member himself contended....

SHRI RAM JETHMALANI: We are not talking of the hon. Member. You tell me on what date was this discovery made? Just refer to para 3.

SHRI OM PATHAK: I cannot recall the date.

SHRI RAM JETHMALANI: You tell me the approximate period of time.

SHRI OM PATHAK: On 6th I sent report to the Government.

SHRI RAM JETHMALANI: When was this discovery made?

SHRI OM PATHAK: It was a very informal sort of thing.

SHRI RAM SINGH YADAV: Did you not try to know from anyone?

SHRI OM PATHAK: I wish to sushmit that...

SHRI RAM JETHMALANI: It is a very sorry state of affairs. You are a young man. I am really very sorry to find all this.

SHRI OM PATHAK: I wish to inform you that in such matters we do not really function like courts:

SHRI RAM JETHMALANI: But you have to function like a truthful honest officer.

SHRI G. L. DOGRA: When you say that you do not function like a court, as a District Magistrate do you not follow any procedure whatsoever?

SHRI OM PATHAK: We do adopt.

SHRI G. L. DOGRA: Did you deem it proper to know what the Member of Parliament said?

SHRI OM PATHAK: I did not do that. I said it earlier also. "

SHRI G. L. DOGRA: Why did you not feel like that?

SHRI OM PATHAK: I did not contact the hon. Member.

SHRI G. L. DOGRA: Why did you not do that? You asked many people, but why not the Member of Parliament? Why did you not think it proper to contact the Member of Parliament and ask him what had happened?

SHRI OM PATHAK: I wanted to bring to your notice something which is by personal knowledge.....

SHRI RAM JETHMALANI: What was your personal knowledge? You were not present throughout the incident. From personal knowledge you cannot say anything.

SHRI OM PATHAK: I subsequently found...,

SHRI RAM SINGH YADAV: By what procedure you found that out?

SHRI OM PATHAK: In the Government the District Magistrate never holds or is expected to hold all the enquiries every day. Some of the enquiries he does not hold. In some cases he does make report on the basis of personal knowledge and there are certain cases like that.

MR. CHAIRMAN: That is all. You may go now.

SHRI OM PATHAK: Sir, with your permission, I would like to make a submission. This is a very truthful statement I am making. I may have erred as far as the inquiry was concerned. Perhaps, on the 6th, I should have gone to the site again. I am saying in all truthfulness that nobody had any idea that the hon. Member was visiting Ghaziabad. We did get a fleeting report that he was present there. We did not know who exactly he was. We tried to make some discreet enquiries. I am not covering up anything. I am making a truthful statement since, by insinuation, I was under an attack that I was not telling the truth. As far as this is concerned, I had no knowledge. I did learn on the 6th that

it was the hon. Member, Mr. Bhogendra Jha, who was there. Probably, it would have been very courteous on my part to go to him and even apologise to him or perhaps find out from his as to what had happened.

SHRI G. L. DOGRA: Don't show courtesy to us, don't insult us further.

SHRI RAM JETHMALANI: You are making the things worse because the report of the 6th is inconsistent with what you are telling now. Why are you making it more difficult?

SHRI RAM SINGH YADAV: No proper procedure is being adopted by the district administration. He can make any report to the Government of India or to the State Government. What will happen to this country?

MR. CHAIRMAN: Now, whatever we had to ask, we have asked. You may go now.

(The witness then withdrew)
The Committee then adjourned.

## Thursday, 11 February, 1982

#### PRESENT

### Shri Harinatha Misra-Chairman

#### **MEMBERS**

- 2. Shri R. L. Bhatia
- 3. Shri Somnath Chatterjee
- 4. Shri G. L. Dogra
- 5. Shri George Fernandes
- 6. Shri Ram Jethmalani
- 7. Shrimati Sheila Kaul
- 8. Shri Jagan Nath Kaushal
- 9. Shri A. A. Rahim
- 10. Shri Ram Singh Yadav
- 11. Shri Vijay Kumar Yadav

#### SECRETARIAT

Shri M. P. Gupta—Senior Table Officer.
WITNESS

Shri A. B. Shukla—Superintendent of Police, Ghaziabad.

(The Committee met at 11.00 hours)

Evidence of Shri A. B. Shukla, Superintendent of Police, Ghaziabad

MR. CHAIRMAN: Mr. Shukla, you have been asked to appear before this Committee to give your evidence in connection with the question of privilege raised by Shri Indrajit Gupta, M.P., regarding the alleged manhandling of Shri Bhogendra Jha, M.P., and use of abusive language in respect of Members of Parliament by the police at Ghaziabad, Uttar Pradesh, on 3rd April, 1981. I hope you will state the factual position frankly and truthfully to enable this Committee to arrive at a correct finding. I may inform you that

your evidence may be treated as confidential until the report of the Committee and its proceedings are presented to the House. Any premature disclosure of publication of the proceedings of the meeting would constitute a breach of privilege. The evidence which you will give before the Committee may be reported to the House.

Now you may take oath or affirmataon as you like.

(Shri A. B. Shukla then took the oath.)

SHRI SOMNATH CHATTERJEE: Are you aware of the complaint made in the Parliament about the incident that took place on 3nd April, 1984?

SHRI A. B. SHUKLA: I am aware of the complaint.

SHRI SOMNATH CHATTERJEE; Where were you on that day and at that time when the incident had occurred or is stated to have occurred?

SHRI A. B. SHUKLA: I was in Delhi. The Chief Minister, U.P., had come and I, along with the District Magistrate, was in Delhi.

SHRI SOMNATH CHATTERJEE: Did you back to Ghaziabad on that day itself? And if so, at what time?

SHRI A. B. SHUKLA: On the same day, at 7.30 or 8.00 p.m.

SHRI SOMNATH CHATTERJEE; On; reaching Chaziabad; did you come to know of anything about any incident?

SHRI A. B. SHUKLA: Yes, Sir: that an incident of firing had taken place on the Meerut Road.

SHRI SOMNATH CHATTERJEE: In connection with some agitation of workers.

SHRI A. B. SHUKLA: Yes, Sir.

SHRI SOMNATH CHATTERJEE: Did you come to know that any Member of Parliament was involved in that?

SHRI A. B. SHUKLA: No, Sir, not at that time.

SHRI SOMNATH CHATTERJEE: When did you come to know?

भी ए वी शुक्ताः एक जेक्दली नहीं कह सकते, लेकिन 6 तारीख को सुबद्ध करोबनः एक देलीकोन मेरे पास भाषा ए० डी० एम० (६०) श्री राजेना कुमार का कि कोई दैनिक पत्र में दिल्ली में निकलाः था, उसकी मूलका लखकक के उनकी प्रस्त हुई है कि कोई मेम्बर साहब का एसाल्ट हुआ है।

MR. CHAIRMAN: Earlier you had no information at all?

SHRI A. B. SHUKLA: Absolutely nothing.

SHRI SOMNATH CHATTERJEE: On 6th, how did you come to know?

श्री ए० बी० शुक्ला: मुझे ठीक याद नहीं है कि क्या टाइम था, लेकिन ए० डी० एम० ने मुझे बताया कि 6 तारीख को सुबंह चिट्टी श्राई, जिसमें शायद लखनऊ से उनको पता चला है कि 3 तारीख के इंसीडेंट में किसी एम० पी० को चोट श्राई श्रीर वह समाचार किसी दैनिक में छपा था। यह इन्फार्मेशन थी।

SHRI A. A. RAHIM: How did you come to know about that incident? Was it reported by your officers?

SHRI A. B. SHUKLA: I came to know through my wireless set. बात हो रही थी कि ग्रब सिचुएशन ठीक है। वहां पर झगड़ा हुग्ना था, फायरिंग हुई थी।

SHRI A. A. RAHIM: At that time there was no reference about an M. P.?

श्री ए० बी० शुक्ला : उस समय नहीं था।

SHRI SOMNATH CHATTERJEE: You had come to know the nature of the complaint made on the 6th?

SHRI A. B. SHUKLA: Yes.

SHRI SOMNATH CHATTERJEE: What did you do thereafter?

भी ए० बी० शुक्ला: मैंने एस० घो० किव नगर श्री जितेन्द्र यादव को दिल्ली भेजा क्योंकि ए० डी०एम० ने टेलीफोन करने के बाद एक चिट्ठी भेजी, जिस में यह लिखा था कि दिल्ली के एक दैनिक समाचार में यह छपा है कि कुछ फैक्टरी वर्कर्स पर लाटी चार्ज हुआ है और श्री भोगेन्द्र झा, एम०पी० को चोट आई है और शासन ने इस तक्य के विषय में तुरन्त रिपोर्ट मांगी है। इसलिए मैंने लोकल होस्पीटल में चक्र करने के लिए भेजा था।

SHRI SOMNATH CHATTERJEE: You came to know that a Member of Parliament had made a complaint about being treated unfairly and improperly and had suffered some injury. Is it your system that you should send somebody to all the local hospitals to find out whether the press version was true or not? Why did you not send somebody to the Member himself?

SHRI A. B. SHUKLA: You have misunderstood me, Sir. I had come to know on the 6th that the news to this effect had been published—not that a complaint has been made by an MP—in some local daily that an MP had been beaten up or manhandled.

SHRI SOMNATH CHATTERJEE: Was the name of the MP there?

SHRI A. B. SHUKLA: It was there. Then I sent my SO with two directions.

श्री ए० बोब् शुक्ला: मैंने कहा था कि एम० पीव साहब के बारे में पता करे घौर लौट कर वह इन्जरी रिपोर्ट ले कर झाया।

Then he told me that the MP Saheb was not available.

वह यहां माया भीर उस को बताया गया कि वे पालियामेंट में गये हुए हैं श्रीर इन्जरी रिपोर्ट ले कर वह श्राया।

SHRI SOMNATH CHATTERJEE: Is it in writing that you instructed him to contact the MP?

SHRI A. B. SHUKLA: No.

SHRI SOMNATH CHATTERJEE: Then you asked him to contract the MP if possible and also to go to all the hospitals?

SHRI A. B. SHUKLA: Yes.

SHRI SOMNATH CHATTERJEE: Then what he did the report?

SHRI A. B. SHUKLA: That the MP was not there.

SHRI SOMNATH CHATTERJEE: Then what did you do after "his report?

SHRI A. B. SHUKLA: Now that the matter has gone to the \* Privileges Committee, there is nothing left for me to do.

SHRI SOMNATH CHATTERJEE: Because the matter was sent to the Privileges Committee you thought that no inquiry should be made by you?

SHRI A. B. SHUKLA: We were afraid that it may become a contempt matter if we do something. 1 to 1

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SHRI SOMNATH CHATTERJEE: So you did not hold any inquiry?

SHRI A. B. SHUKLA. I did not do anything thereafter.

SHRI SOMNATH CHATTERJEE: Except sending somebody to the hospitals. That is all.

As a Supdt. of Police of the District till to-day cannot say anything about what had happened on that day because you did not hold any inquiry?

SHRI A. B. SHUKLA: You kindly excuse me for saying that I did not say that I did not conduct any fact-finding inquiry. There was ample evidence to show that *marpeet* had taken place, that they damaged a jeep, that 14-15 persons were injured and that none of the other party was injured.

SHRI SOMNATH CHATTERJEE: Therefore, if the matter had not been referred to the Privileges Committee, you would have held an inquiry as it was a serious enough matter. Was it not so or you do not agree with that?

SHRI A. B. SHUKIA: I quite agree with you. I would have certainly conducted an inquiry. To top it all, we came to know on the 7th itself that a committee had been constituted by the Legislative Council—a very high-power committee to go into the incident—all the violent incidents from 1.4 to 3.4.

SHRI SOMNATH CHATTERJEE: What you are saying I do not understand. Because some committee has been appointed somewhere or that the matter has been raised in Parliament, therefore, the Police authorities will have no responsibility to Hold an inquiry into a matter where a Member of Parliament has made serious charges. Is that your evidence?

SHRI A. B. SHUKLA: When an inquiry committee higher than the District Administration is set up, nobody thought that it should be inquired into.

SHRI SOMNATH CHATTERJEE: Therefore, you are not in a position to assist this committee in any way so far as the complaint made by the hon. Member himself. You yourself are unable to assist.

SHRI A. A. RAHIM: Is it not your duty to make inquiries?

SHRI A. B. SHUKLA: I would have certainly made a detailed inquiry had somebody come to me saying, 'Look here. I have been treated in this manner.' But nobody has come to me.

SHRI A. A. RAHIM: When you came to know about this incident, is it not your duty?

SHRI A. B. SHUKLA: Then it was too late.

SHRI A. A. RAHIM: Did you ask anything of your officers about this incident?

SHRI A. B. SHUKLA: I did ask them.

SHRI A. A. RAHIM: Did you get any report from them?

SHRI A. B. SHUKLA: There was ample evidence to show that a riotous mob had attacked the City Magistrate.

SHRI G. L. DOGRA: You say that at one time you did not feel like holding any inquiry and at the same time you say that there was ample evidence. Don't you think that these are two contradictory statements?

श्री ए० बी० शुक्ला: गाजियाबाद या कहीं श्रीर जगह पर जब भी ला एंड सार्डर का कोई इंसीडेंट होता है, तो हम जो भी प्राइशा फैसी पाते हैं, उस के बारे में गवर्नमेंट को रेडियोग्राम द्वारा इन्फार्म करते हैं। इस केस में यह बड़ी श्रफसोसजनक बात है कि हम लोगों को पता नहीं चल पाया कि कोई एम० पी० साहब थे, जिन को चोट आई और न ही इस तरह की कोई कम्पलेंट हमारे पारः ाई की जब हमें बाद में पता चला तो हम लोगों ने उन की इन्जरी रिपोर्ट प्रोक्यों कर के भेजी। आधिर हम लोगों ने ही वह रिपोर्ट भेजी थी।

भी गिरधारी लाल डोगरा : एक बात यह बड़ी क्लियर हो गई है कि झाप ने कोई इंक्वायरी होल्ड नहीं की क्योंकि झाप कहते हैं कि झपर हाऊस में इस के लिए एक कमेटी बन मई थी।

भी ए० बी० शुक्लाः जी, हां।

भी गिरधारी लाल डोगरा: यू० पी० के झपर हाऊस की वह कमेटी थी, जो वायलेंस के सब केसेज को देखेंगी। वह कमेटी लेजिसलेटर्स की थी या एडमि, निस्ट्रेटिव झाफिनर्स की थी? मैं भी स्टेट में मिनिस्टर रहा हूं। कोई भी मिनिस्टर पुलिस को अपने राइट्स फंक्सन के नहीं छोड़ता है। मैं यह पूछना चाहता हूं कि आपने जो यह स्टेटमेंट दिया है क्या आपने इंकवायरी कर के यह दिया है कि इतना डेमेज हो गया है ? क्या आपने यह जान कर दे दिया कि इसमें एक एम० पी० साहब इन्वास्य थे, इसलिए आप सेटिस्फाई हो गए और आपने यह दे दिया।

हम तो एम अपी अहैं। हमें तो हर स्टेट में काम से जाना पड़ता है। झगर ऐसे होने लगे तो कैसे काम चलेगा?

श्री विजय कुमार यादव : ग्रापने नहा कि ग्रापको लखनऊ में जा करजानकारी हुई भीर 6 तारीख को जानकारी हुई कि यह पेपर में निकता था ग्रीर किय तारीख को निकला था? क्या ग्रापने यह जानने की कोशिश की ?

श्री ए० वी शुक्ला: मैंने पेपर नहीं देखा।

भी विजय कुमार यादव: ग्राप रोजाना ग्रखवार पढ़ते हैं ?

भी ए० बी शुक्ला: जब मौका पाता हूं तो पढ़ लेता हूं।

श्री विजय कुमार वादव : ग्रापके जो डी । एम । हैं उनके साथ ग्रापके कैसे रिलेशंस हैं ?

भी ए० बीः शुक्लाः डी० एम० ग्रीर एस० पी० के रिलेशंस तो ग्रच्छे ही होते हैं।

भी विजय कुमार बादव : क्या भ्राप रोज श्रापस में मिलते हैं?

श्री ए० बी । शुक्ला : जब जब काम होता है तो मिलते हैं।

श्रो शिजर कुनार यादव : श्रापने इस घटना की रिपोर्ट देने के बाद कोई जांच पड़ताल नहीं की ?

श्री । ए । बी । शुक्ला : मैं श्रापसे निवेदन कर चुका हूं कि इस घटना की सहिमयत तभी हुई जब यह पता चला कि इसमें एक एम । पी । साहब इन्वास्त्र थे । अगर एम । पी । साहब इन्वास्त्र नहीं होते तो इसकी झहमियत अधिक नहीं होती क्यों कि गांवि । वाद एक इंडस्ट्रियल सिटी है और वहां इस प्रकार की घटनाएं झक्सर हो जाया करती हैं ।

श्री विजय कुनार यादव: प्रापको 6 तारीख के पहले इसकी जानकारी नहीं श्री।

भ्यो ए० बी० शुक्लाः जी नहीं।

भी विजय कुमार यावव: जब ग्रापको इस की जानकारी हुई तो ग्रापने उसको किसी को कन्ये किया?

भी ए० बी० शुक्लाः मैं प्रापको निवेदन कर चुका हूं कि उस जमाने में मैं बहुत खराब पोजिशन में था। उस समय मेरी पत्नी का प्राप्रेशन हुआ था।

श्री विजय कुमार यादव: ग्रापने बताया कि ग्राप भीर डिस्ट्रिक्ट मेजिस्ट्रेट उस समय तक दिल्ली से बापस नहीं गये थे। जब ग्राप वापस गए भीर ग्रापने इस घटना के बारे में सुना तो ग्रापने क्या किया?

श्री ए० वी० शुक्ला: हम लोग कंट्रोलरूम गए।

सभापति महोदय: फिर वहां वापस ग्रा गये।

श्री ए श्रवी शृक्त : हम घटना स्थल पर भी गए । फिर कोतवाली गए भीर वहां काफी देर तक, मेरे ख्याल में 12 या 1 बजे तक कैठे रहे ।

समापति महोदय : इन दो ही जगह गए, ग्रीर कहीं नहीं गए । ग्रस्थताल नहीं गए ?

भी ए० बी० शुक्लाः प्रस्पताल भी गए।

सभापंति महोदय: वहां कितने मरीजों को देखा ग्रीर किस-किस को देखा ?

श्री एः बीः शुक्ला : जितने मरीज थे उन सब को देखा। सिटी मेजिस्ट्रेट थे, दो सिपाही थे जिनको कि चोटें झायी थीं। सिटी मेजिस्ट्रेट के टांगों में चोटें झायी थीं सिपाहियों के सिर में झायी थीं। ग्रस्पताल के बाद फिर हम कोतवाली झाये।

भी गिरधारी लाल डोगरा: आप कहते हैं कि आपकों 6 तारीख को यह पता चला कि इसमें एम० पी० इन्वास्त्र थे। आप यह क्यों नहीं कहते कि आपने यहां से बापस जा कर इंक्वायरी की और गवर्नमेंट को अपनी रिपोर्ट दी?

श्री ए० बी॰ शुक्ला: श्रापने पूछा था कि तीन तारीख के बाद इंक्कायरी की या नहीं।

MR. CHAIRMAN: Do you know Mr. Pal?

SHRI A. B. SHUKLA: Yes.

MR. CHAIRMAN: Will you be shocked if I tell you that this Committee has been told categorically that you and other officers were specifically informed and you knew on the 4th, that an M. P. had been injured at Ghaziabad and he was being treated in Ram Manohar Lohia Hospital? Are you shocked to hear it?

SHRI SHUKLA: I will definitely be shocked if anybody has made this statement.

MR. CHAIRMAN: In the evening, after this incident, the District Magistrate of Ghaziabad was with you in your house.

SHRI A. B. SHUKLA: They had been coming to me. I cannot remember the date.

MR. CHAIRMAN: The date is rather important when the privilege motion was moved here. Don't you remember that on that evening through the radio you came to know of the entire episode?

SHRI A. B. SHUKLA: I remember that. But in fact I had come to know about this incident slightly earlier.

MR. CHAIRMAN: When, at what time and how did you come to know of it?

SHRI A. B. SHUKLA: I cannot give the exact time. But let me tell you one thing. I am sure that the date was 6th when I sent the Station Officer on my own to check up this at Delhi.

SHRI A. B. SHUKLA: The letter and the information received return?

SHRI A. B. SHUKLA: It was on 6th F.N. I sent him to Delhi.

MR. CHAIRMAN: But you did not do anything on the 4th and 5th and on the 6th only you sent him to Delhi.

SHRI A. B. SHUKLA: Before that, we had no information.

MR. CHAIRMAN: You did not take any action. You were pondering over this issue until the 6th. On the 6th F.N. only you made this effort. Is it correct?

SHRI A. B. SHUKLA: Yes, Sir.

MR. CHAIRMAN: What did you come to know? Whom did you send? What did he say?

SHRI A. B. SHUKLA: The letter and the information received by the A.D.M. were not clear and specific. So, I had directed my Station Officer, Mr. Jitendra Yadav to find out the truth in the news item.

MR. CHAIRMAN: What was the truth?

- SHRI A. B. SHUKLA: He collected the injury reports and he went to Mr. Bhogendra Jha's house where he came to know that he had gone to the Parliament. It is all in writing.
- SHRI G. L. DOGRA: You said that on 3rd you were at the spot after the incident.
- SHRI A. B. SHUKLA: I went there and the District Magistrate was also with me.
  - SHRI G. L. DOGRA: What did you find there?
- SHRI A. B. SHUKLA: I had not gone to the spot immediately. But I went there on the very day. When I went there, it was already night. The shops were closed. Even the Tea Stalls were closed.
- SHRI G. L. DOGRA: So nobody was there. And you did nothing on the 3rd, 4th and 5th.
- SHRI A. B. SHUKLA: During that time, we did not know of it.
- SHRI G. L. DOGRA: On 4th, you did not go to the spot and on 5th you did not go to the spot. But about your visit on the 3rd have you made any mention in your diary?
- SHRI A. B. SHUKLA: We do not make any mention in the diary. They are not required.
- SHRI G. L. DOGRA: But don't you enter them in your diary? Under the Criminal Procedure Code you have to make a note of these things in your diary.
- SHRI A. B. SHUKLA: It is required for investigation. But we are not doing it under Cr.P.C.
- SHRI G. L. DOGRA: There was a firing, there was lathicharge and there were some incidents. When you visit the spot, you should have made some mention somewhere about these in your diary.
  - SHRI A. B. SHUKLA: We do not make any such entries.
- MR. CHAIRMAN: On the 6th, were you at your residence in the evening?
  - SHRI A. B. SHUKLA: Yes, Sir, I was at my residence.
- MR. CHAIRMAN: Who were the other people with you that evening?

SHRI A. B. SHUKLA: I do not remember. Actually, a lot of people have been coming to me. Actually, my house had become an office.

MR. CHAIRMAN: Did the District Magistrate, City Magistrate and some other officers pay a visit to you and were with you that evening?

SHRI A. B. SHUKLA: May be; I cannot exactly recollect that

MR. CHAIRMAN: Have you got a television set?

SHRI A. B. SHUKLA: Yes, Sir.

MR. CHAIRMAN: Did you listen to the news on TV on 6th as to what had happened on the floor of Lok Sabha?

SHRI A. B. SHUKLA: There was some news about this particular incident

MR. CHAIRMAN: Nothing more?

SHRI A. B. SHUKLA: That is all.

SHRI G. L. DOGRA: When was this?

SHRI A. B. SHUKLA: It could not be before 6th in any case. That was the day when I came to know of it for the first time.

MR. CHAIRMAN: Was the City Magistrate with you that evening?

SHRI A. B. SHUKLA: I do not remember. He had been coming to me quite often.

MR. CHAIRMAN: He might be coming as a brother officer. Was he with you that evening and the District Magistrate recorded his statement?

Would you be shocked if I read out this statement of Shri Pal:

चार तारीख को एस॰ पी॰ साहब से मालुम हुन्ना था और वर्कर भी भाषस में बात कर रहे थे उनसे भी मालम हन्ना था ....

This is about the incident. He has said this. Is it not to be relied upon? Is it to be dismissed as a blatant lie?

SHRI A. B. SHUKLA: I did not know that any MP was involved. I came to know of it on the 6th only.

MR. CHAIRMAN: Either you are correct or Mr. Pal is correct SHRI A. B. SHUKLA: I am sure about myself.

SHRI RAM SINGH YADAV: According to the Police Manual, a special report case was lodged by the concerned police regarding this incident on 3rd at Ghaziabad. Invariably, a special case report goes to the District Magistrate and S.P. and must have come to you on the same day. Did it reach you or not?

SHRI A. B. SHUKLA: I am not sure, whether it reached me the same day or next morning.

SHRI RAM SINGH YADAV: Was the report sent to you and received by you and on what date?

SHRI A. B. SHUKLA: I have not seen the record. The special report is just a reproduction of the FIR which I have seen.

SHRI RAM SINGH YADAV: And copies of the case diary?

SHRI A. B. SHUKLA: These are not sent to the SP.

SHRI G. L. DOGRA: You are the head of the police investigations in the district.

SHRI A. B. SHUKLA: It is the Circle Officer, who supervises this and sends the CDs to the court.

SHRI G. L. DOGA: As Superintendent of Police, how are you being kept informed about the happenings in the district?

SHRI A. B. SHUKLA: There is a system of sending the SR cases file to S.P.

SHRI RAM SINGH YADAV: When did you receive the FIR of this case?

SHRI A. B. SHUKLA: I will have to check up the record. It is sent to the SP without delay.

SHRI RAM SINGH YADAV: The case diary would also have been sent to you.

SHRI A. B. SHUKLA: These case diaries are not sent. The SR file is sent to SP every month.

SHRI RAM SINGH YADAV: When was the FIR received by you? Did you enquire whether any non-official i.e. any public people were also injured during the incident?

SHRI A. B. SHUKLA: This happened on the third. We did not know the significance of this till sixth.

SHRI RAM SINGH YADAV: The question is that when you came to know that there was some special Report, the FIR was

lodged by the City Magistrate, some constables and City Magistrate and police officers were injured, did you enquire about another aspect i.e. whether the publicmen were also assaulted during the incident?

SHRI A. B. SHUKLA: I tried to check up. I had sent officers to all the District hospitals, including the ESI hospital, but none was found there.

MR. CHAIRMAN: Your City Magistrate had stated something like this here before the Committee:

"On the 6th of April, 1981, at 8 p.m. in the evening an inquiry was made by the District Magistrate at the Residence of the Superintendant of Police about this incident. I give this statement in writing under my signature."

Do you say it is a blatant lie? At your residence on the 6th, the District Magistrate was with you, the City Magistrate was with you? The City Magistrate gave this statement about the happening under his signature. Do you say that is wrong?

SHRI A. B. SHULKLA: I don't say that. It could be correct.

MR. CHAIRMAN: It could be corect: It may not be correct. SHRI A. B. SHUKLA: The condition at my house was not very good on that day. Everybody was there including the C.M.O. So, I was not all the time with the City Magistrate and the District Magistrate. I was there, but was unmindful because my wife was being treated in the same house. She has been operated again.

SHRI G. L. DOGRA: Who conducted the investigation of this case?

SHRI A. B. SHUKLA: Inspector of Sahibabad, Shri K. P. Sharma. This too was ordered by me on the 6th.

ारिशोगित पाहिबाद इंन्सपेक्टर द्वारा हुई है, इन्सपैक्टर श्री के० पी० शर्मा ने की है।

श्री ति तथारी लाल डांतरा: 3 तारीख को ग्राप गये, ग्रापको मालूम हो गया कि वहां गोनी चनो, वहां कुछ ववंडर हुग्रा है, तो यह किस ने किया? क्योंकि कोई न कोई तो इसका इन्वैस्टीगेशन करता होगा कि किस तरह से हुग्रा, क्या हुग्रा? किस ने इन्वैस्टीगेशन किया, उसका नाम कहीं लिखा होगा?

भो ए० त्रो० गुरतः : सियानीगेट थाने का कोई इन्सपैक्टर था वही कर रहा होगा, इस समय मेरे पास इन्कार्मेशन नहीं है । श्रो गिरवारो लाल डोगरा: भ्रापका सिटी मजिस्ट्रट जडमी हो गया, जाप भी देखते होंगे कि इन्बैस्टीगेशन करना है या नहीं ? भ्राप यह भी नहीं कह सकते हैं कि कौत इन्बैस्टीगेशन का इन्बार्ज था, कौन कर रहा था ?

श्री ए० बो॰ शुक्ला : इवैस्टीगेशन तो हो रहा था।

भी गिरधारो ल'ल डोगरा: लेकिन कौन कर रहा था, यह याद नहीं है ?

भी ए० बो० शुक्ला: इन्सपैक्टर साहिबाबाद कर रहा था।

श्री िरधारी लःल डोगरा: इन्सपैक्टर जो दूसरे याने से मंगवाया गया, वह क्यों मंगवाया गया? ग्रीर वह इन्सपैक्टर है या सब-इन्सपैक्टर है?

भी ए० बी० शुक्ला : इन्सपैक्टर है।

श्री गिरधारी लाल डोगरा : अपने थाने के इन्सपैक्टर को छोड़कर दूसरे थाने से क्यों बुलाया ?

भी ए० वं । शुक्ला : इसकी इंडीपैंडेंट इन्क्वायरी हो, इसलिये बुलामाधा।

भी बिजय कुमार यादव : 6 तारीख को पता चला किएम०पी० इन्वाल्य्ड है तो एम० पी० से मुलाकात नहीं हुई ?

श्री एः वीः शुक्ला: 6 तारीख के बाद से एमः पीः के बारे में कुछ नहीं किया, जैसे ही मालूम हुझा कि मामला प्रिविलेज में चला गया है, उसके ब्रुट से कुछ नहीं किया।

सभापति महोदय : ग्रस्पताल में किसी को नहीं भेजा गया ?

भी ए० बी० शुक्ला : भ्रस्पताल भी गये थे, रिपोर्ट ले भाये, 6 तारीख को जिसको भेजा था । मैं डैट के बारे में डैफिनिट हूं।

समापति महोदय: इस मुद्दे पर भाप एक दम भ्योर हैं कि 6 तारीख को मेजा गया है ?

SHRI A. B. SHUKLA: I am 100 per cent sure.

(The Committee then adjourned.)

## Thursday, 7 April, 1983

## PRESENT

## Shri R. R. Bhole-Chairman

#### **MEMBERS**

- 2. Shri Chandulal Chandrakar
- 3. Shri Somnath Chatterjee
- 4. Shri Jagan Nath Kaushal
- 5. Shri Dharam Bir Sinha
- 6. Shri Vijay Kumar Yadav

#### SECRETARIAT

Shri M. P. Gupta—Chief Examiner of Bills and Resolutions.

#### WITNESSES

- Shri S. K. Trivedi, the then City Magistrate, Ghaziabad.
- Shri R. R. Pal, the then Inspector of Police, Ghaziabad.

(The Committee met at 15.00 hours)

(1) Evidence of Shri S. K. Trivedi, the then City Magistrate, Ghaziabad.

MR. CHAIRMAN: Mr. Trivedi, this is about the alleged manhandling of Shri Bhogendra Jha, M.P. The Committee of Privileges have carefully gone through the evidence and other documents produced before the Committee but are not convinced by the evidence given by you before the Committee. After taking into consideration the totality of the circumstances of the case the Committee have come to the conclusion that the police personnel used abusive language in respect of Members of Parliament in general and Shri Bhogendra Jha, M.P. in particular and assaulted him at Ghaziabad on 3rd April, 1981. The Committee are not convinced

that you are not aware of the presence of Shri Bhogendra Jha there. The Committee finds that you were present at the scene of incident but failed in your duty to protect Shri Bhogendra Jha from being abused and assaulted by the police personnel under your charge. Before proceeding further in the matter the Committee would like to give you another opportunity to have your say in the matter in view of the above finding of the Committee. Before you say something please take oath of affirmation.

(The witness then took the oath of affirmation)

SHRI S. K. TRIVEDI: Sir, I tender my un-conditional apology to the Committee and the hon. Member of Parliament.

(The witness then withdrew)

(2) Evidence of Shri R. R. Pal, the then Inspector of Police Ghaziabad.

MR. CHAIRMAN: Shri R. R. Pal, the Committee of Privileges have carefully gone through the evidence and other documents produced before the Committee and are not convinced by the evidence given by you before the Committee. After taking into consideration, the totality of the circumstances of the case, the Committee have come to the conclusion that the police personnel used abusive language in respect of Members of Parliament in general and Shri Bhogendra Jha, MP, in particular and assaulted him at Ghaziabad on 3rd April, 1981. The Committee are not convinced that you were not aware of the presence of Shri Bhogendra Jha at the scene of incident but you failed in your duty to protect Shri Bhogendra Jha from being abused and assaulted by the police personnel under your charge.

Before proceeding further in the matter, the Committee would like to give you another opportunity to have your say in the matter in view of the above finding of the Committee. Now, please take the oath.

(The witness, Shri R. R. Pal, took the oath)

MR. CHAIRMAN: Have you got anything to say on the findings of the Committee?

श्री स्नार॰ सार॰ पाल : यही कहना चाहना हूं कि मुझे इस बात का पता नहीं याकि वहां पर एम॰ पी॰ साहब मौजूद हैं। जहां तक मार-पीट झौर लाठी चार्ज का सवाल है, वह सब वहां हुझा था। मैयह नहीं कह सकता कि माननीय झा साह्य उसमें मौजूद हों।यह मेरी नालेज में नहीं था। जैसे ही यह इन्फार्मेशन मिली, हम मजिस्ट्रेट के साथ गये थे। जहां तक मारपीट का सवाल है यह सब इंसीडेंस तो हुआ है लेकिन इसकी प्रायर इन्फार्मेशन नहीं थी।

श्री विजय कुमार यादव: यह जो भी घटनाएं हुईं, वह ग्राप लोगों की डायरेनशन ५र हुई।

श्री ग्रार॰ ग्रार॰ पाल: हम लोग तो रिस्पौंसबल, हैं ही।

श्री विकास कुमार साहव : Did everything happen under your directions?

भी भारः भारः पाल: हम लोग तो मौजूद थे ही।

श्री जगन्नाय कौशल : ग्राप यह समझ रहे हैं कि माननीय सदस्य क्या कह रहे हैं ? ग्राप इसे समझने की कोशिश की जिये । कमेटी की राय है कि ग्रापने जो एवंडिंन्स दी है, वह ठीक नहीं है । ग्रद ग्राप ग्रापी भी यह कहना चाहते हैं कि जो कुछ ग्रापने कहा था वह ठीक था ? हम ग्रापको मौका देना चाहते हैं यह कहने के बाद कि तुम्हारी एवंडिंन्स से कमेटी सैंटिस्फाईड नहीं है । श्री भोगेन्द्र झा की एवंडिंन्स को हम बिलीव करते हैं । ग्रापकी एवंडिंन्स को नहीं मानते हैं । यह बात जानने के बाद भी ग्राप क्या कहना चाहते हैं । ?

श्री द्वार आर पाल : ब्रथनी जानकारी में मैं यही कह सकता हूं कि वहां पर झा साहब मौजूद थे, इस तरह का कोई इंसीड न्स हमसे जान-बूझकर किया गया हो ऐसा नहीं हुआ। । जहां तक वर्कसंवगैरह का प्रश्न है . . .

SHRI SOMNATH CHATTERJEE. In view of the findings of the Committee, what is your reaction as a police officer?

श्री विश्वलाल विश्वाकर : हमारे मिनिस्टर साह्य ने श्रभी कहा है कि जो श्री पोगेन्द्र शा ने कहा वह सही है। कोश्री पोगेन्द्र शा ने कहा वह सही है। कमेटी ने सारे रिकार्ड को देखा है श्रीर श्रष्टण्यन किया है। उसके बाद यह इस निर्णय पर पहुंची है कि श्रापका कहना सही नहीं है। श्राप इस चीज को गंभीरता से सोचिय श्रीर इसके पिणाम को भी स्वयं सोचिये। श्राप वहां बतौर इंस्पैक्टर मौजूद थे, इस सब को सोचते हुए सारांग्रा में जो कुछ अपनी प्रतिक्रिया हो, फीलिंग हो उसको साथ-साथ सारांश्रा में कह दीजिये। बाकी चीज श्राप सारी कह चुके हैं, सब कुछ यहां मौजूद है। क्या आपको इस चीज का कुछ महसूस हुगा?

श्री स्नार० प्रार० पालाः जो कमेटी की राय है मुझे उस सिलंसिले में कुछ नहीं कहना है।

श्री चन्द्र्वलाल चन्द्राकर : इस सिल सिले में प्राप्तकी क्या प्रतिक्रिया है ? कानून मंत्री ने कहा अध्यक्ष महोदय ने कहा, चटर्जी साहब ने जो कुछ कहा, उस के जवाब में आपका रिएक्शन क्या है?

भी प्रारः प्रारः पाल: उसके लिये मैं माफी मांग सकता हूं।

भी जगन्नाय कौराल : मांग सकता हूं, नहीं ।

श्री श्रारं श्रारं पाल: मांग रहा हूं। मैं माफी मांगता हूं। जो कमेटी ने सोचा है कि हमसे गलती हुई है, उसके लिये मैं माफी मांगता हूं श्रीर भविष्य में इस तरह का इंसीडेन्स मुझ से नहीं होगा। माननीय मंत्रीगण जो हैं या जो माननीय सदस्य हैं उनका हम हमेशा भादर सत्कार किया करेंगे श्रीर इन बातों को हमेशा ध्यान में रखा जायेगा। जो कुछ भी हुआ है उसके लिए हम माफी मांगते हैं, सर ।

समापति महोदयः भ्रवभ्राप जासकते हैं। साक्षी वाहर चले गये

# **APPENDICES**

765 LS-10

#### APPENDIX I

## (See para 16 of the Report)

Parawise Comments furnished by Government of Uttar Pradesh on the Statement made by Shri Bhogendra Jha, Member of Parliament, under Rule 377 in the Lok Sabha on 6-4-1981.

The District administration had no information what-so-ever about the decision taken by C.P.I. Group leader in the House, Shri Indrajit Gupta and the arrival of Shri Bhogendra Jha, M.P. at Ghaziabad on 3-4-81. It is not correct to say that the police forcibly entered the district office of the AITUC located in a small roadside shop along the main Delhi-Meerut Road and beat up the union leaders and workers present there on 1-4-1981.

- 2. As reported by the D.M., Ghaziabad the statement of Shri Jha about appearance of an Inspector named R. R. Pal, his asking of name from Shri Jha and subsequent alleged assault by PAC men, is incorrect. Neither the district administration had any informaton about the visit of Shri Jha nor did police enter the AITUC office and beat up the workers. The D.M. had denied the allegation made by Shri Jha, that one of PAC men hit Shri Jha with barrel in his chest exclaiming "Saale Assembly Aur Parliament Wale Kaya Karne Ate Hain." The facts are as under:—
- 3. On 16-3-1981 an agreement was signed between 365 workers supporting INTUC out of 515 total workers and Management of Shri Ram Piston and Rings, MRT Road, Ghaziabad. This was resented by 150 workers belonging to AITUC and they resorted to sit in strike inside factory premises. INTUC workers were also threatened with dire consequences if they worked on machines. Management asked for an undertaking from every worker entering factory for peaceful and disciplined work. This was boycotted by AITUC workers who tried to physically obstruct loyal workers present. Timely intervention by Distt. administration on 1-4-1981 helped avoiding an ugly situation. On 2-4-1981, 106 workers (INTUC) entered factory after giving require undertaking, and normal production was resumed. Strength of workmen rose to 203 on 3-4-81. This was once again condemned by mob led by Ghanshyam Singh and Sukhbir Singh Tyagi and as such a desparate bid they decided

to attack loyal workers on their way back to home from the factory. City Magistrate on receiving information rushed to spot with police force to ensure safe passage of workers returning home. City Magistrate in his jeep came under heavy brick-batting as he reached near Union Office located in front of outpost of P. S. Sihani Gate on MRT-Delhi Road at around 4.30 P.M. on 3-4-1981. City Magistrate was injured badly due to heavy brick-batting and was surrounded by mob led by Sukhbir Tyagi and Ghanshyam Sinha who were planning physical assault on C.M. and police in jeep. Police force posted at O.P. Rajnagar (P.S. Sihani Gate) as a part of police arrangement and from other nearby pickets rushed to extricate City Magistrate and Police force. This Police force also came under heavy brick-bat from the violent mob. They were warned a number of times by C.M. and the Police officer on the spot not to brick-bat and to disperse in view of Sec. 144 Cr. P. C. enforced. The brickbatting continued unabated and several members of Police received injuries and mild lathi charge was consequently ordered. The mob became more violent and some one from the mob fired a gun shot. Thus there being grave and immediate threat to life and public property four rounds were fired in the air to scare the crowd. Crowd dispersed soon after workmen of factory were conducted to home safely. No body has been reported to have been injured as a result of police firing. In brick-batting C.M., 2 S.Is., 3 H.Cs CP 3PAC Const. VI Bn, B. Coy, and 1 Fireman, 1 driver of C.M. Jeep and 4 Const. C.P. (15 in all) were injured out of whom 3 Const. C.P. and C.M. were admitted in hospital. Rest were given first aid and discharged. A case us 147|148|307|332|353 IPC and 7 Cr. L. Act and 188 OPC were registered at P.S. Sihani Gate against rioters.

- 3. As stated above no body in the district had any information about Shri Jha's presence in the crowd and as such there is no question of his beating, picked up, given blows by lathis and rifles butts. It is true that Shri Jha, who was later discovered to be present in the crowed, received some injuries, report is attached herewith for persual.
- 4. The jeep of the City Magistrate in which Sri Ghanshyam Sinha. Sri Sukhbir Singh Tyagi and Sri Jitendra Sharma along with Shri Bhogendra Jha, M.P. were alleged to have been huddled into and driven to the gate of M|s Shri Ram Piston Factory, is reported by D.M. to have been badly damaged as a result of the brick-batting by the crowd and was not in a condition to be used for

transporting any one. A photograph of the jeep in question has been sent by D.M. and is enclosed herewith. The crowd dispersed after the lathi charge and firing in the air and so did the leaders of the crowd. The police could not arrest anybody on the spot. The warrants of arrest were issued after the incident against some of the leaders and they have been absconding ever since. There was no point in first arresting and releasing them without following due process of law and then again issuing warrants of arrest.

- 5. The District administration has no knowledge of Sri Jha requesting to recover spectacles which had fallen down. Enquiries made from the local police officers and the City Magistrate present on the spot revealed that they seemed to have no knowledge about the loss of any spectacles of anyone.
- 6. Had Shri Jha informed the District administration about his arrival in Ghaziabad and had he sought permission to hold a meeting the District authorities would have allowed him to do so, and arrangements for his security, etc. would have also been made as it is done in all other cases. Permission to hold a meeting was not only given to Shri Indrajit Gupta, M.P. who visited Ghaziabad on 31-3-1981 but arrangements for his security were also made.

#### APPENDIX II

(See para 17 of the Report)

Joint Report, dt. 6-4-1981, submitted by the District, Magistrate, Ghaziabad and the Superintendent of Police, Ghaziabad.

#### ग्राख्या

श्रीराम पिस्टन एंड रिंग फैक्ट्री दिल्ली-मेरठ रोड माजियाबाद पर स्थित है। यह फैक्ट्री "रिंग" एवं "पिस्टन" के उत्पादन का कार्य करती है। किसका उभ्योग श्रीष गापार निर्यात सरकारी श्रीक्टानों एवं रखा मंत्रालय के विभागों में होता है। इस प्रतिब्डान में 800 कर्मचारी कार्यरत हैं जिनमें 511 श्रीमक, 210 स्टाफ व 79 श्रीक्षकारों हैं।

इस प्रतिष्ठान में प्रबंधकों का श्रमिकों के साथ 1979 में समझीता हुआ थों जो 1 मार्च, 1981 को समाप्त हुआ । रिजिस्ट इं यूनियन, 'श्रीराम पिस्टन श्रमिक सम्भ के प्रतिनिधियों से विचार विमर्श के बाद एक नया समझीता 16.3.81 को हुआ । इन समझीतों पर 511 में से 365 श्रमिकों द्वारा 17-3-81 तक हुस्ताझर किए गए । दिनां क 17-3-81 से ''एटक'' से संबंधित कुछ श्रमिकों द्वारा 10.30 प्रातः से ''भन्दर बैठों'' हड़ताल कर दी गई। ये श्रमिक ''ए'' 'बी'' व 'सी'' शिषट में कार्य करने वाले श्रमिकों की अवैधानिक हड़ताल में सम्मिलित होने के लिए और कार्य कर रहे श्रमिकों को मशीनों से हट्टाने लगे। फैक्ट्री के अंदर उत्सेजनात्मक भाषण होते थे। ये श्रमिक स्वयं अपने कार्ड पंच करके चले जाते थे और वर्गीचे में बैठ जाते थे।

विश्वांक 1.4.81 को प्रबंध को द्वारा अंदर जाने वाले श्रमिकों से यह जा पत्र मांगा कि वे अंदर जाकर शान्तिपूर्वक कार्य करेंगे। प्रथम पारी के 6 बजे श्रमिकों द्वारा वह घोषणा पत्र देने से इन्कार कर दिया गया और फैक्ट्री गेट सही बाहर वले गये। 2.30 बजे की पारी में केवल 15-20 श्रमिक बाहरी श्रमिक नेताओं के साथ आये और बिना घोषणा पत्र दिये अन्दर जाना चाहा। प्रबंधक चर्ग द्वारा बिना घोषणा पत्र दिये किसी श्रमिक को अंदर लेने से इंकार कर दिया गया। इन श्रमिकों की फैक्ट्री गेट पर बात हो रही यी कि नगर मजिस्ट्रेट व वरिष्ठ पुलिस उपाधीक्षक नगर पहुंच गये। उनके पहुंचते ही यह श्रमिक स्वयं भागने लगे। कोई श्रमिक न तो घायल हुआ और न ही बल प्रयोग हुआ। गाजियाबाद में जिला चिकिरसालय, बीमा अस्पताल व नरेन्द्र मोहन अस्पताल से प्राप्त रिपोर्ट के अनुसार उनके यहां श्री राम पिस्टन फैक्ट्री कान तो कोई श्रमिक टाब्रिक हियान ही डाक्टरी हुई।

दिनांक 2.4.81 से उस्पादन कार्य प्रारंभ हो गया घोर 106 अभिक कार्यं पर भाये । यह संख्या थिनांक 3.4.81 को थड़कर 206 हो गयी । इन श्रमिकों को बस द्वारा भिषट समाप्त होने पर 5 थजे के श्रीय घरों को जाना या । श्री राम पिस्टन फैंबट्री पर डयूटी पर मौजूद उपनिरीक्षक चन्द्रगुप्त ने 4.35 पी०एम० पर थाना सिहानी गेट को सूचना दी की जो लोग फैक्ट्री के हड़ताल पर हैं वे लॉश मेरठ रोडपर इकटटेहो रहे हैं। उस्तेजित हो कर शांति मंग करने की स्थित पर भ्रामक्षा है। इस सूचना पर कन्ट्रोल रुम तथा कोस्थाली से कौर कोर्स भेपने हेतु कहा थया। सूचना मिलते ही नगर मणिस्ट्रेट निरीक्षक कोतवाली के साथ फोर्स लेकर मेरठ रोड चौकी के सामने पहुंचे तो सड़क पर धारा 144 का उस्लंधन करके उ.मा हुई 600-700 फैक्ट्री कर्मचारियों ने उनकी जीप पर पथराव किया तथा जीप घर ली। यह घटना साम 5.45 सर्जे हुई । इस भीड़ का नेतृत्व सुखबीर त्यागी व घनश्याम सिन्हा "एटक" से संबंधित श्रमिक नेता कर रहे थे । यह नेता भीड़ को भड़का रहे थे वह सरकारी काड़ियों, फैक्ट्री की इमारत को तोड़ फोड़ के सरवाद कर देने की सास कह कर झीर ध्रधिक उत्तेजना भड़का रहे थे । उसी बीच चौकी राजनगर वहं श्री राम पिस्टन फैक्ट्री पर नियुक्त पुलिस दल तथा पी० ए० सी० फीरन चौकी राजनगर के सामने झाकर इकट्ठा हो गये। इन सब पर मी भीड़ द्वारा काफी पथराव होता रहा । नगर मिलस्ट्रेट तथा पुलिस अधिकारियों के समझाने बुझाने व चेलायनी का कोई प्रभाव इस उत्तेषित पथराय रही भीड़ वर नहीं पड़ा। नगर मजिस्ट्रेट व अन्य कई पुलिस कर्मचारियों के चोटें आ गयी। धतः ऐसी परिस्थिति में नगर मजिस्ट्रेट द्वारा उनके मजमे को मजमा खिलाफ कानून करार करने की चेतावनी देकर तितिर थितर करने का भादेश दिया गया । जिसका कोई असर न हुआ बल्कि विश्रीत ही एटक से सम्बद्ध नेता घनण्याम सिन्हा व सुखबीर त्यागी के भड़काने पर भीड़ श्यराय करती रही। एं<mark>सी परिस्थिति में नगर मजिस्ट्रेड के समक्ष भौरकोई</mark> विकल्प न या भतः उन्हें साठी चार्ज का बादेश देना पड़ा । भीड़ और उत्तेजित हो यथी और तभी भीड़ में से नगर मजिस्ट्रेट व पुलिस धार्टी की तरफ फाकर हुआ और भीड़ पथराव करती हुई सपटी। पुलिस कर्मचारी पथराव से गिरने व बैठने लगे। लाठी कार्ज का ग्रसर भारी पथराव की वजह से कारगर साक्षित नहीं हुन्ना ग्रतः भीड़ हटाने व स्वयं प्रदने तथा कर्मवारियों को जीवन रक्षा हेतु मौके की गंभीरता को देखते हुए नगर मजिस्ट्रेट के आदेश पर पुलिस दल ने चार हवाई फायर भीड़ को तिवर बितर करने के उद्देश्य से किये । जिसके उपरान्त भीड़ तितर बितर हो गयी।

इस घटना में पथराब से नगर मजिस्ट्रेट उबके ड्राइबर व तेरह धन्य पुलिस कर्मचारियों के बोटें घाई । नगर मजिस्ट्रेट व तीन घन्य कर्मचारियों को घन्यताल दाखिल किया गया। इस संबंध में घायी बोटों का विस्तृत विवरण इम्बरी रिपोर्ट में दिया हुआ है जिसकी छः प्रतियां संलग्न हैं।

इस घटना के संबंध में नगर मजिस्ट्रेट द्वारा थाना सिहानीगेट गाजियाबाद पर 16 नामज्य व अन्य अभियुक्तों के विरुद्ध मुकदमा अपराधसं० 211 धारा 147/148/307/322/427/336/188 आई० पी०सी०व 7 सी० एल०ए० एक्ट के मतर्गत कायम करावाया गया है जिसकी विवेचना की जारही है। भव तक चार नामजद ग्रभियुक्त पकड़े जा चुके हैं। भन्य ग्रभियुक्तों की गिरपतारी हेतु प्रयास किये जारहे हैं।

्जहां तक इस घटना में श्री योगेन्द्र झा संसद् सदस्य एवं दस धन्य श्रमिक नेतामों के चोटें भाने का प्रक्त है जिला भस्पताल गाजियाबाद व गाजियाबाद के ग्रन्य किसी प्रस्पताल में कोई श्रमिक का दाखिल होना या उसके द्वारा प्राथमिक चिकित्सा लिया जाना नहीं पाया गया है भौर न ही विसी संसद् सदस्य द्वारा जिले के किसी अस्पताल में डाक्टरी मुआयना कराना या दाखिल होना पाया गया है। पथराव कर रही ज़त्ते जित भीड़ के बीच नगर मजिस्ट्रेट को सांसद की उपस्थिति का कोई ज्ञान नहीं था । इस संबंध में न तो श्री झा (सांसद) द्वारा भीर न किसी भन्य व्यक्ति केद्वारा यह बसलायागयाकि पथराव कर रही इस भीड़ में संसद् सदस्य श्री झा शामिल हैं । जहां तक चोटों का प्रश्न है लाठी चार्ज मे उन व्यक्तियों के चोटे ग्रागयी थी जो उग्न रूप से पथराव कर रहे थे परन्तु इस संबंध में गाजियाबाद के किसी अस्पताल में कोई अभि-लेख नहीं है। इस संबंध में यह भी उल्लेखनीय है कि संसद सदस्य द्वारा इस घटना के संबंध में न तो किसी पुलिस स्टेशन पर, न ही किसी पुलिस मधिकारी यां जिलाधिकारी से कोई शिकायत की गई या सम्पर्क विधा गया। यदि वे दिनांक 1.4.81 को ही घटना की जांच के संबंध में धाये थे तो विधिवतः धारा 144 के ग्रंतर्गत मीटिंग हेत् ग्रनुमित प्राप्त करके ही किसी सभा को एकतित करना था भीर साथ ही वे तथ्यों की जानकारी जिलाधीश या उच्च पुलिस ग्रधिकारी सेप्राप्त कर सकते थे । ग्रतः संसद सदस्य झा के ग्राने व उनके ग्रायी हुई चोटों के संबंध में कोई ज्ञान उपलब्ध न हो सका ।

समाचार पत्नों में प्रसारित कियेगये इस भाशय के समाचारों से जब यह जात हुआ कि डाक्टर राम मनोहर लोहिया ग्रस्पताल में संसद् सदस्य श्री झा जी वह ग्रन्य 3 सर्वश्री धनश्याम सिन्हां, सुखवीर त्यांगी एवं जितेन्द्र शर्मा दाखिल हैं तब पुलिस ग्रधिकारियों को भेज कर इस संबंध में डाक्टर राम मनोहर लोहिया ग्रस्पताल से इनकी डाक्टरी रिपोर्ट देखी गयी जिसके जनुसार ये व्यक्ति स्वयं दिनांक 3.4.81 को रात्रि 8.40 पर डाक्टरी कराने पहुंचे थे एवं डाक्टरी रिपोर्ट के जनुसार इनकी मामूली चोटें पाशी गयी हैं। जांच हेत् इनमें से कोई उपलब्ध नहीं था एवं ग्रस्पताल से जो

. चुके थे । जहां तक कि सर्वश्री घनश्याम सिन्हा, सुखवीर त्यागी एवं जिते द्व शर्मा का प्रश्न है ये सभी दिनांक 3.4.81 को हुई घटना के संबंध में कायम हुए। मु॰ श्र॰ सं॰ 211 धारा 147/138/307/322/427/336/188 भा० ड० वि के सभियुक्त हैं। परम्तु संसद सदस्य श्रो झा को घटना के दिनांक उपस्थिति के संबंध में प्रशासन का कोई ज्ञान नहीं है।

प्रथम सूचना रिपोर्ट, नगर मजिस्ट्रेट/कर्मचारियों को बार्या बोटों की इन्जरी रिपोर्ट तथा रोजनामचे की रिपोर्ट की प्रतियां संलग्न हैं।

स्थिति तनाव पूर्ण है परन्तु पूर्ण नियंत्रण में हैं।

ह०-6/4/81 जिलाधिकारा, गाजियाबाद ।

ह्र॰ - 6/4/81 पुलिस मधीक्षक, गाजियाबाद।

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[Translation into English of original in Hindi-"REPORT

Shri Ram Piston and Ring Factory is situated at Delhi-Meerut Road, Ghaziabad. This factory produces "Rings and Pistons" used in agriculture, trade, export, Government Undertakings and departments of the Defence Ministry. 800 employees are working in this factory out of which 511 are workers, 210 staff and 79 are officers.

In 1979 an agreement was signed between the Management and the Workers of this industry which expired on March 1, 1981. A new agreement was signed on 16-3-1981 after discussing with the representatives of the registered Union "Shri Ram Piston Shramik Sangh". On 17-3-1981 out of 511 labourers 365 signed the agreement. On 17-3-1981 itself at 10.30 A.M. some of the AITUC supporting workers resorted to "sit-in-strike". They tried to force the staff working in 'A', 'B' and 'C' shifts to join them and also started pushing away the workers from their machines. Provocative speeches were delivered in the factory. These workers used to punch their cards themselves and sit in the garden.

On 1-4-1981, the Management sought a written assurance from the workers that they will work peacefully. Workers of the shift starting from 6.00 A.M. refused to sign this declaration and went out of the factory premises. In the shift starting from 2.30 P. M. only 15—20 workers came with the outside labour leaders and tried

of the managerall prairie

to enter into the factory without signing the declaration. The Management refused to allow any worker to enter the factory without signing the declaration. These workers were discussing at the factory gate when City Magistrate and Deputy Commissioner of Parliament has also been found to have come for medical selves started running away. Neither any worker was injured nor any force was used at that time. According to the reports received from District Hospital, Insurance Hospital and Narender Mohan Hospital of Ghaziabad neither any worker of Shri Ram Piston Factory was admitted in their hospital nor any worker was medically examined.

Production started in the factory on 2-4-1981 and 106 workers resumed their work. On 3-4-1981 this number increased to 206. These workers were to go to their houses by bus after 5 P.M. when their shift was over. The Sub-Inspector, Chandra Gupta, who was on duty at Shri Ram Piston Factory, sent message to the Sihani Gate Police Station at 4.35 P.M. that the Factory Workers, who were on strike in the Factory were assembling on the Meerut Road and they were agitated and bent upon disturbing the peace. was conveyed to the control room asking for additional Police force from the Kotwali. On receiving the message, when City Magistrate along with Kotwali, S.H.O. reached at the Meerut Road Police Post, 600-700 factory workers, who had assembled there in violation of Section 144, encircled and stoned their jeep This incident took place at 5.45 P.M. Sukhbir Tyagi and Ghanshyam Sinha, labour leaders owing allegiance to AITUC, were leading and instigating the mob to destroy the Government vehicles and the factory building. In the meanwhile, the Police force and the PAC posted at the Raj Nagar Police Post and Shri Ram Piston Factory reached the Raj Nagar Police Post. They were also subjected to heavy stoning by the mob. The efforts of the City Magistrate and Police Officers to pacify the mob and the subsequent warnings had no effect the hostile mob, which continued stoning City Magistrate several other Police personnel were injured. Therefore, situation, the City Magistrate declared their assemblage illegal and ordered them to disperse. But this warning had effect. The mob continued storing on the instigation of Ghanshyam Sinha and Sukhbir Tyagi, owing allegiance to AITUC. situation, City Magistrate was left with no option but lathi-charge. Mob became more violent and one shot was fired lathi charge who were violently throwing stones but no records in from the side of the mob towards the City Magistrate and the mob rushed forward continuing heavy stoning. The Police personnel could not withstand it. Because of heavy stoning, the lathi charge proved ineffective. In view of the serious situation, to disperse the mob and to save the lives of the City Magistrate and the Police personnel, the Policemen fired 4 shots in the air on the orders of the City Magistrate. As a result, the mob dispersed.

In this incident, the City Magistrate, his driver and thirteen other Police personnel sustained injuries due to heavy pelting of stones. City Magistrate and three other policemen were admitted in Hospital. In this connection, six copies of the injury report are enclosed herewith, in which the details description of the injuries is given.

Regarding this incident, the City Magistrate has registered a criminal case No. 211 against the 16 mentioned and other accused persons under Section 147/148|307|322|427|336|188 IPC and 7 CLA Act with Sihani Gate Police Station, Ghaziabad, which is under investigation. So far four accused persons have been arrested. Efforts are being made to arrest other accused persons. So far as the question of injuries to Shri Bhogendra Jha, M. P. and ten other labour leaders is concerned, it has been found that neither any worker was admitted to the Dist. Hospital nor any other hospital of Ghaziabad nor they came for any first aid. No Member of Police reached the site. As soon as they reached workers themexamination or admission in any of the hospitals in this District.

The City Magistrate was not aware of the presence of any Member of Parliament in that stone-throwing agitated crowd. In this connection exist in any of the hospitals of Ghaziabad. It may that Shri Jha was also present in the stone-throwing crowd. So far as injuries are concerned, only those people were injured by this connection neither Shri Jha, M.P. nor anybody else informed also be noted that the Member of Parliament neither filed any complaint in any of the police station nor he contacted or reported the matter to any Police Officer or District Magistrate. If he had come on 1-4-81 to enquire about the incident, he should have taken due permission under Section 144 for the meeting and also could have known about the facts from District Magistrate or some high Police Official. In view of the above, no information about the presence of, and injuries to Shri Jha, M. P. could be found.

When it came to light through Press reports that Shri Jha, M.P. and 3 (Three) others, namely S/Shri Ghanshyam Sinha, Sukhbir Tyagi and Jitendra Sharma are admitted in Dr. Ram Manohar Lohia Hospital, a Police Officer was sent to Dr. Ram Manohar Lohia Hospital to see their medical reports. From the above reports it

was seen that these persons had gone to the Hospital on their own on 3-4-81 at 8.40 P.M. for their medical examination. According to the report, they had received minor injuries. No one among them was available for examination as they had left the Hospital. So far as S/Shri Ghanshyam Sinha, Sukhbir Tyagi and Jitendra Sharma are concerned, they all are accused in case No. 211 filed in connection with the incident of 3-4-81 under Sections 147 148 307 32 427 336 188 of IPC in connection with the incident of 3-4-81, but the Administration had no knowledge whatsoever about the presence of Shri Jha, M.P. on the day of the incident.

The copies of FIR, injury report regarding injuries to the City Magistrate/Staff and daily diary report are enclosed herewith.

The situation is tense but under control.

Sd/-

Sd|-

6-4-81

6-4-81

Police Supdt.

Distt. Magistrate

Ghaziabad.

Ghaziabad."]